LOK SABHA DEBATES

(Twelfth Session)



(Vol. XLV contains Nos. 11 - 20)

LOK SABHA SECRETARIAT NEW DELHI

Price: Rs. 1.00

CONTENTS

No. 20-Monday, September 13, 1965/Bhadra 22, 1887 (Saka)

Oral Answers to Questions—								COLUMNS
*Starred Question Nos. 569, 571 to 574, 581, 575 to 578 and 580 5127-63								
Written Answers to Questions	-							
Starred Question Nos. 579, 582 to 598 . 5163-75								
Unstarred Question Nos. 1981 to 2064								
Papers Laid on the Table								5229
Life Insurance (Amendment)	Bill—	Intro	duce					5229
, ,								3447
Demands for Excess Grants (I	Cerals	i) for	1961	-62	and			
Demands for Supplementary (Grants	s (Ke	rala) i	for	1965-66			523066
Shri Warior								5230-33
Shri Maniyangadan								5233-39
Shri Hari Vishnu Kamat	h							5239-47
Shri Kishen Pattanayak								5247-48
Shri Muhammad Ismail								524853
Shri T. T. Krishnamach	ari							5253-60
Demands for Supplementary Grants (General) for 1965-66 . 5266-5315								
Shri Priya Gupta .							. '	5268-69
Shri Himatsingka .								5269-70
Shri U. M. Trivedi								5270-79
Shri V. B. Gandhi.								527982
Shri Raghunath Singh								528287
Shri Yallamanda Reddy								5287-88
Shri Madhu Limaye								528993
Shri Joachim Alva .								52 93—98
Shri Prakash Vir Shastri							٠ :	5298- 5302
Shri Mohammad Tahir							•	5302-08
Shri P. C. Borooah								5 308— 09
Shri C. R. Pattabhi Ram	ıan							5309—11
Shri T. N. Singh .								5311—13
Shri Rameshwar Sahu								531314

^{*}The sign+marked above the name of a Member indicates that the question was actually asked on the floor of the House by that Member.

^{1265 (}Ai) LSD-1

						COLUMNS
Demands for Excess Grants (Gen	eral) for 19	62- 63			5315—36
Shri Yallamanda Reddy						5319-23
Shri D. C. Sharma						5323-26
Shrimati Tarkeshwari Sinha						5326-30
Shri Balmiki						5330-34
Shri T. T. Krishnamachari						5334-36
Demands for Excess Grants (Rail	way	s) for 19	62-6	3.		5337— 66
Shri Priya Gupta						5338-42
Shri K. N. Tiwary .						5342-43
Shri U. M. Trivedi .						5343-44
Shri K. L. More						534 \$
Shri Subbaraman						5345-47
Shri Bhagwat Jha Azad .						5348-51
Shri Yashpal Singh .						5351 53
Shri Sheo Narain						5354 55
Shri Y. P. Mandal .						5355-58
Shri Onkar Lal Berwa .						535860
Shri Braj Bihari Mehrotra						5360
Shri P. C. Borooah .						5361
Shri N. P. Yadav						5361-62
Shri S. K. Patil						5362—6 5
Demands for Supplementary Gran	nts	(Railwa	ys) fo	r 196	5-66	5366-72
Shri U. M. Trivedi .						5367-70
Shri Balmiki						5370-72
Detention of Member-(Shri Bad	rud	duja)				5372-74

\$127

LOK SABHA

Monday, September 13, 1965/Bhadra 22, 1887 (Saka).

The Lok Sabha met at Ten of the Clock.

[Mr. SPEAKER in the Chair]

ORAL ANSWERS TO QUESTIONS

Freedom Fighter Planes from U.S.A.

*569. Shri Vidya Charan Shukla: Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that some months back Government approached the U.S. Government for the supply of Freedom Fighter planes for the LAF:
 - (b) if so, the outcome thereof; and
- (c) whether there is any likelihood of getting those fighter planes from U.S.A.?

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): (a) Yes, Sir.

(b) and (c). The request is still under consideration of the U.S. Government.

Shri Vidya Charan Shukla: May I know since when this question has been under consideration of the U.S. Government, and whether we have renewed our request for speedy supply of these planes in recent times?

Dr. D. S. Raju: It has been under consideration for more than a year. The request has been repeated again and it is still under consideration. Shri Vidya Charan Shukla: On this question of supply of planes, have we taken up the question of the use of American planes, in the current fighting by Pakistan with us, with the U.S. Government; if so, may I know what is their reaction?

5128

Dr. D. S. Raju: This question has been taken up with the U.S. Government and the reaction of the U.S. Government are well known to us.

बी म० ला० हियेदी : समाजारपतों में हाल में प्रकाणित समाचारों से बात होता है कि यू० एस० सरकार ने हैवी किस्स की मिलिटरी सहायता और वायुपान न देने का निश्चय किया है उस वक्त तक जब तक कि यह लड़ाई चलती है । मैं जानना चाहता हूं कि क्या भारत सरकार को इसके बारे में कोई मूचना दी गई है, बदि शांतो इसके बारे में भारत सरकार की क्या प्रशिक्या

Dr. D. S. Raju: Sir, after the Kutch affair they have expressed their unwillingness, in the Press and in the radio also, to supply equipments to both Pakistan and India. But again we have repeated our request for reconsideration and it is still under consideration.

Shri Bamppa: May I know whether any assessment has been made of the requirements of our fighting aircraft in this country; if 50, whether in view of the good account shown by the Indian aircraft manufacturers of Bangalore, they will be allowed to increase in number?

Dr. D. S. Raju: The requirements of these aircraft are constantly under review.

Shri Indrajit Gupta: Does our Government have any information as to how many of this particular type of freedom fighter planes is in the possession of the Pakistani Air Force; if so, may I know whether they have been used in the present conflict against us?

Dr. D. S. Raju: We have a certain amount of information about their air force strength, but we do not like to give it out here in this House.

बी बच्च तिमये : क्या हिन्दुस्तान की सरका ने मरीका ा यह ा ं कि एक माने में हिन्दुस्तान और पाकिस्तान के बीच में इन वका जो लड़ाई चल रही है इसका स्वरूप गृहयुद्ध का है? जिस तरह से प्रवाहिम किकन न प्रमरीका की एकता को कायम रखने का प्रयास किया था उसी तरह हिन्दुस्तान की घोर से भी कार्रवाई हो रही है, इसलिए हिन्दुस्तान को फौजी सहायता न देने का जो फैसला उन्होंने किया है, उसको वे बदलें?

Dr. D. S. Raju: The U.S. Government does not need any education on these matters; they are well aware of all these matters.

Shri P. Venkatasubbalah: May I know whether in the present context of things, when Pakistan is fully equipped with material supplied by America, this request has been renewed after the Pakistan aggression on our country; if so, what is the reaction of that Government?

Dr. D. S. Raju: It has not been renewed recently.

Mr. Speaker: Next question. Shri

Shri Indrajit Gupta: May I submit that this question has been framed two or three months ago and now it has become somewhat out of date? Will it not be possible to pass such questions over?

Mr. Speaker: I also felt so. But it is for the Members to withdraw them.

भी बागड़ी: जंगी हाल त के दौरान में भवर कोई ऐसी इन सवाल में बात भाती है कि जिसका न देना अकरी हो, तो बिना इस पर मैं इस सवाल को वापिस ने नेता हूं।

Mr. Speaker: All right.

Commercial Broadcasting by the A.I.R.

Shri D. C. Sharma;
Shri P. C. Borooah;
Shri Surendra Pal Singh;
Shri Basappa;
Shri Madhu Limaye;

Will the Minister of Information and Broadcasting be pleased to refer to the reply given to Starred Question No. 266 on the 30th November, 1964 and state whether Government have taken a final decision on the question of introducing commercial broadcasting on the All-India Radio?

The Deputy Minister in the Ministry of Information and Broadcasting (Shrl C. R. Pattabhi Raman): The matter is still under consideration. This is an extremely controversial matter. The Government have been trying to gather public opinion on the subject and are awaiting the recommendations of the Chanda Committee.

Shri D. C. Sharma: Is it not a fact that the hon. Minister of Information and Broadcasting made a statement to the effect that we are not averse to the introduction of commercial broadcasting in certain programmes in this country?

Shri C. R. Pattabhi Raman: Perhaps I may read the relevant portion of the hon. Minister's speech.

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): I shall answer. As we have already stated in our answer, this matter is still under consideration and we are taking the views of many people. After I made a particular remark in Bhopal, the Society of Advertisers protected against it. I told them that their viewpoint is before us. Among the several methods suggested: One is called "spot advertising" where you

directly advertise the product. second method is the sponsoring programmes. In this case programme has nothing to do with the product. Before it is shown there would be a message saying this programme sponsored by such and such company. Now, either the company can choose the programme or the Government can buy the programme and offer it to various companies; that is to say, the Ministry remains in charge of maintaining the standard of programmes but companies may decide to lend their names to it, as this would thereby be advertised.

Shri D. C. Sharma: May I know if the Chanda Committee will take into account the pros and cons of commercial broadcasting as they function in some democratic countries of the world and, if so, how are they going to get the public opinion in those countries on whether the programmes are suitable or not.

Shrimati Indira Gandhi: I think we have to consider this matter not from the point of view of other democratic countries but from the point of view of this particular democratic country, that is India.

Shri Basappa: May I know whether any of our programmes like Vividh Bharati will suffer by the introduction of commercial programmes and, if so, to what extent?

Shrimati Indira Gandhi: I do not think that they will suffer,

बी बबु लिसवे : रेडियो मीलोन 'ए ज्यापारिक प्रसारकों पर इस बक्त हमारी फितनी विदेशी मुद्रा नच्ट हो रही है और क्या धरकार एक स्वतन्त्र निगम कायम करके ज्यापारिक प्रमारणों को खरकारी क्षेत्र में प्रधारित करने का कोई इसानम करेगी जिससे यह विश्वो मुद्रा बच्चे भीर खरकार को बी कुछ मामदनी प्राप्त हो ?

बीनती इन्बिरानांची : इसी की बात बनी हो रही थी मौर बैसा मैंने कहा है यह प्रभी विचाराधीन है । जहां तः विदेशी मुद्राकी बात है, इसके सिए हमें नोटिख चाहिए।

Shri Hem Barua: May I know if the attention of the Government is drawn to the objection raised, very plausibly, by Mr. Jansan in the Illustrated Weekly of India against the use of this nomenclature "All India Radio"—according to him, "All" is redundant—and, if so, may I know whether the Government has given any consideration to this very reasonable suggestion? If so, what is its reaction thereto?

Shrimati Indira Gandhi: We have not considered this. But I personally think that the word formed by the initials "AIR" is rather appropriate.

Shrimati Ramdulari Sinha: May I know whether the political parties will also be entitled to use broadcasting stations on payment of commercial rates?

Shrimati Indira Gandhi: This has not yet been considered.

बी मं जा हिंबेंबी : स्या सुबना संज्ञालय ने इस यात का धनुमान लगाया है कि इस प्रकार के स्वागारिक विज्ञापनों के प्रसारण से भारत सरकार को प्रति वर्ष क्या नाम होने को संभावना है, दि हो, तो इस सम्बन्ध में क्या निर्णय लिया गया है ?

सीमती दिन्दरा गांची : जहां तक क्यंदे का सवान है, लाम तो हांगा, लेकिन कितवा दोना यह पहले से कहना कठिन है ।

Naga Hostiles

Shri Vidya Charan Shukia:
Shri Hem Barua:
Shri Raghunath Singh:
Shri Bagri:
Shri P. C. Borocah:

Will the Minister of Defence be pleased to state:

(a) whether the groups of Naga hostiles, which were recently trying to re-enter Nagaland after receiving arms and training in Pakistan, have been able to enter India either as a group or in trickles;

- (b) how many of these Naga hostiles were arrested or killed while attempting to cross into India; and
- (c) how many of these hostiles are estimated to have crossed over to India after training in Pakistan during the last six months?

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): (a) Yes, Sir. According to yet unconfirmed reports Nagas who had proceeded to Pakistan have re-entered Indian territory in small groups.

- (b) One Naga hostile was killed but none was arrested.
- (c) According to unconfirmed reports, a major portion of the gang of Naga hostiles has returned to India.

Shri Vidya Charan Shukla: May I know if the Government have any information as to how many more such Naga hostiles are under training at present in Pakistan and if they are taking any measures to see that the Naga hostiles are not able to enter Pakistan for such training?

The Minister of Defence (Shri Y. B. Chavan): As far as we know the last group that went to Pakistan was 1,500 in number. This was mentioned formerly on the floor of this House. Most of them have come back. But there is no further information as to the fresh groups having left Nagaland to enter Pakistan.

Shri Vidya Charan Shukla: After our experience of such trained Naga hostiles which have been entering into India from Pakistan for the last three years, have we taken any special measures to prevent this and, if so, how was it possible for these Naga hostiles to enter India? Also, have we taken any other special measures now to prevent such entry?

Shri Y. B. Chavan: The only apecial measures that one can think of is to try to protect the borders and to take preventive measures so that they may not leave.

Shri Vidya Charan Shukla: Pakistani infiltrators.

Shri Y. B. Chavan: Quite right; but even then the position is as it is. These people had succeeded in getting out in small groups and equally they tried to come back: also, there they have succeeded partly.

Shri Hem Barua: In view of the fact that the Naga hostiles are importing arms and ammunition from Pakistan in violation of the normal laws of the country as also of the terms of the truce agreement, may I know whether the Defence Minister has advised the Government to take political measures against these rebel Nagas who are doing this? If they have not, why have they not done so?

Shri Y. B. Chavan: The political action is what the Government is taking about it. We are protecting this three-mile belt all along the border. If there is confrontation, certainly we are trying to punish them.

Shri Hem Barua: That was not my question. My question was specific. There are certain normal laws and no Indian can violate them. If Indians violate these normal laws, they are taken to task. Over and above the normal laws, there is a truce agreement and the Naga hostiles have violated the truce agreement also besides violating the normal laws of the country. In that context I want to know what steps Government have taken against these rebel Nagas.

Shri Y. B. Chavan: About that agreement, I will require notice as to what exact steps the Government have taken.

की रचुनाव सिंह : एक श्रीमती जी मेजरी साइक्स नाम की हैं। मैं जानना बाहता हूं कि क्या माइकेस स्काट की जगह पर उन्हीं के जिम्मे होस्टाइस्स का काम है, और क्या पाकिस्तान के हमले क पक्षात् नावा लोगों की कारवाई में घषिकता हुई है? Shri Y. B. Chavan: I have no information on this point.

Shri P. C. Borooah: May I know whether Government have taken note of the fact that the movement of Naga hostiles from Pakistan to Nagaland is through the Burma-Manipur border and not through the Burma-Nagaland border and whether Government propose to put military control on the inter-State border between Nagaland and Manipur?

Shri Y. B. Chavan: Certainly some security arrangements are made even in those areas.

Shri P. R. Chakraverti: In the context of the persistent attempts of the Naga hostiles for crossing into Pakistan and coming back with arms, how far is it consistent with the cease-fire policy which has been accepted?

Shri Y. B. Chavan: Certainly it goes against the spirit of the agreement; there is no doubt about it.

भी भोंकार लाल बेरवा : मैं जानना]
बाहता हूं कि भमी 10 तारीख को सगस्य
नावा विद्रोहियाँ ने जो जोरहाट के ऊपर !
हमला किया था भीर जिसमें एक एस० दी० |
बो० व.यल हो या था, उ.के बारे में सरकार]
का क्या विचार है ?

Shri Y. B. Chavan: I will require notice for this.

Shrimati Jyotsna Chanda: May I know whether the Government has given any thought to the proposal which was suggested on the floor of this House that border areas of Nagaland should be cleared and the exservicemen should be rehabilitated in that area and also a border road should be constructed parallel to that area?

Shri Y. B. Chavan: Government has given thought to these proposals. As far as border roads are concerned, the Border Roads Organisation have undertaken certain other roads. The idea is not to have the road parallel to this particular border.

Shri Sham Lal Saraf: In view of the fact that the talks with Naga hostiles have not been successful, may I know whether Government is considering the question of taking stern action against those of the Nagas that are still attempting to do these things in view of the situation that has arisen now?

Shri Y. B. Chavan: Certainly, we are free to take stern action against those people who are trying to leave Nagaland and come back with arms.

Shri Kapur Singh: Is an estimate available of the total number of active Naga hostiles? If so, the House would like to have it.

Shri Y. B. Chavan: I think some assessment is there. But I do not think I can give it here and now.

Shrimati Tarkeshwari Sinha: May I know whether the attention of the Government has been drawn to 50me of the internal sabotage that is being conducted by Naga hostiles outside Nagaland particularly in places like Manipur and, if so, does Government think that it is a part of their concerted plan to have an internal subotage with the concurrence of Pakistan?

Shri Y. B. Chavan: We have taken note of some of the sabotage activities which are taking place outside the Nogaland area itself and stern measures are being taken against it.

Payment of Pensions to Widows of Army Personnel

Shrimati Savitri Nigam:
*573. { Shri S. C. Samanta:
| Shri M. L. Dwivedi:

Will the Minister of Defence be pleased to state the efforts made to remove the difficulties experienced by the widows of the Armed Forces personnel in getting the pensions paid to them at their residence?

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): Provision exists for the payment of pendion by money order, at the option of military pensioners, in cases where the pension does not exceed Rs. 100

p.m. and is drawn through treasuries and Pension Pay Masters. This facility may be availed of by widows of Armed Forces personnel in such cases, to enable them to receive pension at their residence. There is also a provision under which female pensioners who are not accustomed to appear in public can receive their pensions through their representatives.

Shri S. C. Samanta: May I know whether the Ex-Servicemen Welfare Committee presided over by the District Magistrate in each district has been entrusted or has been taken into confidence to take up this work so that there will be no difficulties in future?

Dr. D. S. Raju: So far no difficulties have been brought to our notice. Everything is going on peacefully.

Shri S. C. Samanta: May I know whether there is any proposal that the amount of pension should be equal to the salary that was drawn last for seven years?

The Minister of Defence (Shri Y. B. Chavan): Only recently we have taken a decision that it will be equal to two-thirds of the salary for seven years in respect of the people who are killed in action.

बी ब॰ ला॰ डिबेबी: इन सिपाहियों की विध्वशाओं को या सि ाहियों की पिलयों के बर के लोगों को पेन्शन प्राप्त करने में बड़ी कठिनाई होती है और सिविन प्रधिकारी बहुत देर लगाते हैं। यही नहीं बल्कि पूर्मि सम्बन्धी झगड़ों और प्रापर्टी के झगड़ों के निपटाने में भी कठिनाई होती है। क्या बंबालय के जरिये या राज्य सरकारों के जरिये कि सोस्जर्स के लोगों और परिवारों को सिविल प्रधिकारियों द्वारा कठिनाई में न बाला जाये और उनका काम नीच हो जाया करे लचा पेन्हा ्यादि मुविद्या से मिल राषा करें। Shri Y. B. Chavan: As far as pensions are concerned, I think, there are not many complaints. Of course, there are some complaints which are received and which are being attended to. Particularly, the soldiers corps at the district level are supposed to go into those matters. I think they have been activated in the recent times. Of course, there are more complaints regarding their properties, their lands, etc. We are trying to take the cooperation of the State Governments as much as we can.

Shri Hari Vishnu Kamath: The Minister said a little earlier—if I heard him aright—that recently a provision has been made for the payment of pensions of acertain quantum to the families of those killed in action. May I know what provision has been made for those disabled or incapacitated in action on the field of battle?

Shri Y. B. Chavan: The provision is that the disability has to be worked out. Those who are disabled 75 per cent will be given at the same rate.

Shri R. S. Pandey: The hon. Minister informed the House just now that the family of a soldier who laid down his life to protect the motherland would be given pension at the rate of two-thirds of his salary for seven years. May I know what will be the proportion after seven years?

Shri Y. B. Chavan: The matter is under consideration. They will get pension at some enhanced rates.

बी बहापाल सिंह : कुछ ऐसे भी जवान हैं जो बीर गति को प्राप्त हुए हैं, भीर जिनकी धर्म स्लियों का देहार ह चुका है भीर जनके छेटे छोटे बच्चे हैं, जो कि नावानि हैं भीर जिसा मजिस्ट्रेट के गई तक नहीं जा सकते धरना पेंचन सेने के स्थि । स्था सरकार ने कोई ऐसी स्ववस्था की है कि जिसे का सोल्जर्स बोई इन कोगों को सीधे पेंचन पहुंचा दिया करें!

नी वसवन्तराव वङ्काण : यह काम उनको सोंपा त्या है । बी हुक म बन्द कह्नवाय : जो जवान बीर ति को प्राप्त हो गये हैं उनके बच्चों को बौकरी - दाखिले के लिए महत्वन न हो घोर उनको नौकरी दी निल आए, क्या इसके लिए सन्कार कोई विशेष अध्यक्ष्या कर रही है ?

स्रम्यका महोदयः ाप दूसरी दात पर चले गए । यह सदास तो चेंग⊹ का है ।

भी हुकम चन्द कच्चवाय : जो जवान सद र ह

क्रम्पल महोदयः यहसवाम तो उनकी वित काहै ।

भी हुकम चन्य कछवाय : उनकी परिनयां न करी करना ात्सां हैं।

भी जगरेच सिंह सिद्धान्ती : गुछ ऐसे जवान वीरगति को प्राप्त हुए हैं ओ प्रविवाहित है भीर जिन पर उनके बुढ माता पिता भाश्रित वे । उनको भी पेंशन विलेगी या हीं है

Shri Y. B. Chavan: I just cannot straightway answer. There are certain rules in regard to this matter and they are being paid under these rules.

भी जगदेव सिंह सिद्धान्ती: मैं समझा नहीं।

स्रम्यका महोदयः वट इतका ःवाः कौरन नहीं देसकते, कल्स देखने पर्देगे ।

श्री रामेश्वरामान्य : १७ ऐसे सैनिक हैं को कि बीट रित को प्राप्त नहीं हुए, लेकिन धापने उन ो उनको घर मेज दिया है। उनको पेंक्रन िसती रही है, धव बीच में न उनको पेंक्रन दी जाती े धौर न उनको सेना में काम के सिए बुलाया जाता है। क्या रक्षा मंत्री को इस प्रका के एक सिल हैं, यदि मिले हैं तो इन पर क्या हो रहा है ?

जी यसवन्तराव बह्नाच : कई ऐसे पत्र मित्र हे में जाकी त्वाच कर रहा '।

Exodus of Minorities from East Pakistan

Shri P. R. Chakraverti:
Shri P. C. Boroosh:
Shri Bibhuti Mishra:
Shri B. N. Tiwary:
*574.
Shri Hukam Chand
Kachhavaiya:
Shri Brij Raj Singh:
Shri Bade:
Shri Bagri;

Will the Minister of External Affairs be pleased to state:

- (a) whether the Union Government have alerted the West Bengal Government to the possibility of a spurt in the exodus of minorities from East Pakistan;
- (b) whether reports of war-like activities in East Pakistan and the intensification of the anti-Indian campaign there have reached Government:
- (c) whether there has been an unprecedented concentration of Pakistani troops in the Rajshahi area and in Rangpur and Dinajpur Districts; and
- (d) how far it is true that a report suggests that some Chinese experts said to be paper mill technicians, recently visited the Sunderbans area in the Satkhira sub-division?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) The Government of West Bengal are kept constantly informed of conditions, particularly those affecting the interests of the minorities, in East Pakistan.

(b) On September 6, 1965, the President of Pakistan declared a state of emergency in Pakistan.

It is noticed that anti-Indian propaganda has been further intensified.

(c) Some time ago, concentration of Pakistani Forces was noticed in these districts, and this may have been part of their general deployment against India. The present disposition of Pakistani Forces is, of course, 5141

governed now by an entirely different set of circumstances.

(d) The Government have seen reports of the visit in May, 1965, of a team of six Chinese experts to a newsprint mill and some other factories in the Sunderbans area.

Minorities in East Pakistan

Shri Hukam Chand Kachhavaiya: Shri P. R. Chakraverti: Shri Bade: •581. Shri Onkar Lal Berwa: Shri Prakash Vir Shastri: Shri Jagdev Singh Siddhanti: Shri Yudhvir Singh: Shri Jashvant Mehta:

Will the Minister of External Affairs be pleased to state:

- (a) whether the East Pakistan Government have issued an order to evict all minority community people from the border areas, who, during the disturbances in 1964, had fled to West Bengal;
- (b) whether a number of minority community people have already been forced out of some border areas in East Pakistan and have sought shelter in Cooch-Behar in West Bengal;
- (c) whether considerable tension prevails in Dacca and other places; and
- (d) whether the Deputy Commissioner of Cooch-Behar has lodged a strong protest with the District authorities in Rangpur and, if so, with what reaction?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) Reports had been received that the East Pakistan Government planned to drive out all those Hindus who had migrated to India after 1st January, 1964 and subsequently returned to East Pakistan after the 31st March, 1964.

(b) During the last few months some members of the minority community of East Pakistan residing in the border areas have come over to

Oral Answers

- (c) Much tension had developed earlier but it is somewhat reduced
- (d) A protest was lodged by the Deputy Commissioner for Cooch-Behar with the Deputy Commissioner of Rangpur regarding the eviction of Hindus from the latter district there was no reaction from Pakistan.

Shri P. R. Chakraverti: Is it a fact that the Government of India have been forced to close the Pakistan High Commission visa office in Calcutta as a repraisal against Pakistan's closing of our visa office at Dacca? If so, may I know whether the Government is going to revise its earlier decision to ban the entry of East Pakistan minorities into India without trave! documents?

Shrimati Lakshmi Menon: For security reasons, now people are not allowed to cross the border either from East Pakistan into India or from West Bengal to East Pakistan.

Shri P. R. Chakraverti: May I know whether Government have taken into account the serious situation that is developing in East Pakistan because of the communal preachings that are going on, and if so, whether Government will relent from their intransigent attitude?

Shrimati Lakshmi Menon: If such a situation develops, certainly, Government will relax the rules. At the moment, the situation in East Pakistan is under control.

Shri P. C. Borooah: May I know the latest position of the minorities who continue to live in East and West Pakistan, and what percentage they bear to the total population of that country?

Shrimati Lakshmi Menon: There is no change in the situation.

मी बिन्ति किया। प्रभी हिन्दुस्तान प्रौर पर्यक्तस्तान का झगड़ा चल रहा है पौर इस झगड़े को मुलगाने के लिये सीक्योरिटी काउंसित के क यांट साहब प्राए हुए हैं। क्या भारत सरकार यह प्रवन भी उनके अमने रख रही है कि जो पूर्वी पाकिस्तान ने माइना-रिटो कम्यूनिटा के लाग सता कर यहां भेजे जाते हैं उनका मसला भी इसके साथ हो हल कर लिया जाए, जैसा कि हमारे प्रधान मंती ने कहा है कि हम बराबर के लिये इस झगड़े को हल करना चाहते हैं?

Shrimati Lakshmi Menon: I am not able to answer that question. Everybody konws that the vi:it of the Secretary-General of the UN is only for discussing the question of cease-fire to end the present fighting.

ं सी विभूति मिन्नः प्याइंट प्राफ प्रावेर। जो हमारे प्रधान मंत्री ने बयान दिया है भौर इस मामले का फैसला करने को कहा है, उसको हमने सुना है भौर एक्सटनंल एफे— यस मिनिस्टर ने भी सुना है। मैं उनसे जानना चाहता हूं कि सीब फायर के मानी क्या है ?

प्रश्यक्ष महोदय : वह कहते हैं कि सदको मालूम है ।

स्री विभूति मिस्रः क्या हमको इतनी स्रक्त नहीं कि सीज फायर के मानी क्या हैं?

सञ्चल महोदय : धापको जो कहना या धापने कह लिया । धव धगर धाप बैठ जाएं तो मेरे धौर धापके बीच सीख फायर हो जाए ।

बी क॰ ना॰ तिवारी: धभी माननीय मंत्री जी ने बताया कि सिचुऐशन बेंज हो वयी है। इस चेंज सिचुऐशन में माईनारिटी के साथ जो व्यवहार हो रहा है धौर इस्टर्न बार्डर के पास चाईनीय जो तुकान खोल के बैठे हुए हैं उसके सम्बन्ध कें सरकार क्या कर रही है? Shrimati Lakshmi Menon: I cannot answer that question, because, as far as East Pakistan is concerned, I have said that the situation is under control. Whenever the slightest indications about difficulties were expected, our Deputy High Commissioner has taken up the matter with the East Pakistan Government, and up till now the situation is under control.

बी हुकम बन्द कञ्चवाय : पाकिस्तान ने इस झगड़े का बहाना करके प्रत्यसंक्यकों को ज्यादा परेशान करना शुरू कर दिया है । मैं जानना चाहता हूं कि क्या हमारी सरकार ने कोई कठोर कदम उठाए हैं कि इस बहाने से प्रत्यसंक्यकों को न सताया जाए ?

अध्यक्ष महोदय : वही सवाल है जो पहले किया गया और उसका जवाब उहोंने दिया है । उन्होंने कहा कि सरकार सिष्-एशन को देख रही है और अगर कोई चैंज हुआ तो कदम उठाया जायगा, इस वक्ष ऐसी कोई सिष्टुएशन नहीं है ।

Dr. L. M. Singhvi: May I know whether the intensification of anti-Indian activities in East Pakistan furnishes increasing evidence that there is a Pak. Chinese axis which is sought to be built up particularly in East Pakistan for mounting an attack on India?

Shrimati Lakshmi Menon: As far as we know, I have stated in the answer about the visit of certain Chinese teams to East Pakistan, As far as the rest of the conditions are concerned, there is anti-Indian propogonda which is an obsession with Pakistan in this matter. But we have already drawn the attention of the Pakistan Government eighteen times since the beginning of the year, to the situation there. That is why the situation is under control as far as the minorities are concerned.

Shri Indrajit Gupta: May I know whether Government have re-reved any official confirmation of the report which appeared recently in the press on a wide scale that recently the students and other people in Dacca had held a demonstration and a procession in support of Hindu-Muslim unity and defence of the minority community there?

Shrimati Lakshmi Menon: Yes.

Shri Hem Barua: May I know whether the attention of Government has been drawn to the recent broadcast made by our Prime Minister in which referred to East Pakistan broadcasts regarding instability and insecure conditions prevailing in East Pakistan and said that the Pakistan people are not happy with the present Pakistani regime, and if so, whether he had any possible exodus to this country in his mind when he said like that?

Shrimati Lakshmi Menon: We are quite conscious of the fact that if the situation gets deteriorated, there will be an exodus of people rom East Pakistan, and that is why I mentioned that every step is taken to alert the East Pakistan Government. So that there has so far not been any increasing tension or any apprehension of denger. But if such a thing takes place, we will certainly take necessary steps.

Shri Hem Barua: The answer is not complete. She anticipates an exodus. But then she has not enlightened us about the arrangements Government have made to cope with the exodus of minorities from East Pakistan.

Mr. Speaker: She has answered ...

Shri Hari Vishnu Kamath: On a point of order, She herself anticipates an exodus. The question out by my colleague is quite relevant. It has only been half answered. You also seem to think that it should be answered fully.

Mr. Speaker: Sometimes there is no further answer to be given. Therefore I have to stop there. That is the difficulty, Otherwise, I agree with the Member that questions should be fully answered.

भी भोंकार लाल बेरवा: क्या सरकार को यह पता है कि अब कितने अल्पसंख्यक हमारे पूर्वी पाकिस्तान में रह गये हैं ?

Mr. Speaker: He wants to know the number of minorities left there. Why should he say 'our people' and not 'their people'.

Shrimati Lakshmi Menon: I think approximately 8 million people.

Shri Hem Barua; It is 9 million.

भी भोंकार लाल बेरवाः ठीक कुछ पता ही नहीं है।

भी रामेश्वरानम्ब : जैसा कि पाकिस्तान से भयभीत होकर हिन्दु भ्रत्यसंख्यक इधर भ्रा रहे हैं भीर भीर भी वहां से भ्राना चाहते हैं, तो मैं भ्रापके द्वारा मंत्री महोदय से यह जानना चाहूंगा कि क्या इसका यह उचित उपाय नहीं होगा कि जितने भी उधर से लोग भ्राते हैं उनके 5, 5 के बदले में, इधर से पाकिस्तान के एजेंट वहां भेज दिये जायें?

स्थ्यक महोदय : उपाय तो सापवे बतला दिया धव मंत्री जी क्या बतलायें ? को धापने उपाय बतलाया है उस पर वे सोचेंगे । इस वक्त धाप को कह दें कि मेंजेंबे तो यह कैसे हो सकता है ?

Shri S. M. Banerjee: Is it a fact that after the recent aggression by Pakistan, the Pakistani forces have also started harassing the minorities in Dahagram area which, they have claimed is under the occupation of India? If so, what protection has been given to the minorities of Dahagram and may I know whether they have been permitted to come over here?

Shrimati Lakshmi Menoa: I do not know exactly about Dahagram. But wherever there has been harassment and real suffering, we have relaxed the rules and we have given permission to them to come over to us. But at the moment, no such extraordinary situation has come to our notice which would demand an exodus of people from E. Pakistan to India.

Wage Board for Power Industry

Oral Answers

+
Shri Mohammad Elias:
*575. Shri Yashpal Singh:
Shri K. N. Pande:

Will the Minister of Labour and Employment be pleased to state:

 (a) whether the demand for appointing a Wage Board for Power Industry has been considered by Government; and

(b) if so, the nature of decision taken thereon?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) and (b). A proposal for setting up of a Wage Board for the electricity undertakings is being examined.

Shri Mohammad Elias: When is the examination likely to be completed and the Board constituted?

Shri D. Sanjivayya: It will not be possible to correctly state the time.

Shri S. M. Banerjee: Has a final decision been taken to set up a Board? I put this question because in UP a pay committee was appointed with a view to settle all disputes concerning electricity workers and they had assured those people that the Central Government was considering the matter. The Board may be set up after sometime, but has a final decision to do so been taken?

Shri D. Sanjivayya: No, Sir. No final decision has been taken.

भी यशपाल सिंह : जैसा कि इसी शादरणीय सदन में पिछली दफे बतलाया गया या कि स्टेट्स से इस के मृताल्लिक पूछा जा रहा है तो वह कौन कौन सी स्टेट्स हैं जिन्होंने कि श्रपनी रिपोर्ट दे दी है ?

Shri D. Sanjivayya: The States that have given consent are Andhra Pradesh, Kerala, Maharashtra, Madhya Pradesh and Nagaland. Shri K. N. Pandey: In view of the fact that power has become more and more important as it is going to every corner of the country, there is a persistent demand from the workers to set up a wage board. Realising the dissatisfaction prevailing among the workers, will the Government announce soon that they are going to set up a wage board?

Shri D. Sanjivayya: We are quite aware of the demand on the part of the workers for a wage board like this, and we have not only written to the State Governments, but reminded such of them as have not sent a reply.

Shrimati Ramdulari Sinha: How does the average wage rate of these workers compare with the wage rates of those employees in other undertakings in the public utility rector?

Shri D. Sanjivayya: I do not think I will be able to unswer.

Shri Indrajit Gupta: What is the total number of electricity workers at the moment in both the private and public sectors taken together, and is it contemplated that this wage board will cover both or only one of them.

Shri D. Sanjivayya: I will not be able to say. We have not yet taken a decision.

भी हुकम जान कल्लाय : हमने कुछ राज्य सरकारों को बेज बोर्ड बनाने के लिए लिखा है तो मैं जानना चाहता हूं कि किन-किन राज्य सरकारों ने यह बना लिये हैं और किन-किन ने यह बेज बोर्डस नहीं बनाने हैं ?

Shri D. Sanjivayya: There is no question of State Governments setting up wage boards.

I.A.F. Fighter in Pak. custody

Shri D. C. Sharma:
Shri P. C. Borooah:
Shri A. N. Vidyalankar:
Shri Yashpal Singh:
Dr. L. M. Singhvi:
Shri Prakash Vir Shastri:
Shri Hukam Chand
Kachhavaiya:

Shri M. R. Krishna: Shri Krishnapal Singh: Shri S. M. Banerice: Shri Onkar Lal Berwa: Shri Bagri: Shri S. N. Chaturvedi: Shri Mohammed Koya: Dr. Mahadeva Prasad: *576. ≺ Shri Raghunath Singh: Shrimati Tarkeshwari Sinha: Shri M. L. Jadhav: Shri Jedhe: Shri Surendra Pal Singh: Shri Kindar Lal: Shri Vishwa Nath Pandey: Shrimati Laxmi Bal: Shri Tan Singh: Shri Madhu Limaye: Shri Ram Sewak: Shri P. G. Sen: Shri Hari Vishnu Kamath: Shri Kanakasabai: Shri M. Rampure: Shri R. S. Pandey:

Will the Minister of Defence be pleased to state:

- (a) whether the Pakistani Air Force fighters forced down an Indian jet fighter about 60 miles from Karachi on the 24th June, 1965;
- (b) if so, the circumstances under which the plane was intercepted; and
 - (c) the action taken in the matter?

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): (a) to (c). Flt. Lt. R. L. C. Sikka, who force landed in Pakistan territory on 24th June 1965 has been repatriated to India on 14th August, 1965. The circumstances of the case are still under investigation.

Shri D. C. Sharma: May I know if Fit. Lt. Sikka was not harassed and tortured and interrogated under very unfavourable circumstances, and whether he was not brought to India in a condition which almost bordered on lifelessness?

The Minister of Defence (Shri Y. B. Chavan): The question raises two points—one is about the interrogation or the tortures that he was sub-

jected to in Pakistan; the other is about the condition in which he was brought to India. About the first part, he is still being debriefed about the conditions in which he was kept there, and I am not in a position to give any information on that point, but about the second point, namely that he was repatriated as a stretcher case, we found that he was repatriated as a stretcher case. It was 7 p.m. at Wagah, and when he was brought to Jullunder at 10 p.m., he walked on his own feet to the hospital ward. He was examined by doctors, and they certified him to be in a good medical condition.

Shri D. C. Sharma: May I know if it is not a fact that, taking into account the heroism of the Indian jawans and Indian military personnel not now but in previous years also, Fit. Lt. Sikka walked from the place to the hospital only to show the heroic spirit and not the physical condition from which he was suffering?

Shri Y. B. Chavan: I do not know, but I also referred to the medical examination and the result of it.

Shri P. C. Borooah: Will the hon. Minister be pleased to give us an idea of the number of Indian fighters now in Pakistan custody and whether our forces had been cautioned against deception of possible use of these fighters against us?

Mr. Speaker: This question is a very limited one.

Shri S. N. Chaturvedi: May I know the reply of Pakistan about the return of the plane that was forced down?

Shri Y. B. Chavan: I do not have the reply now, but that matter is certainly being taken up with the Pakistan Government, but under the present circumstances it has not progressed much.

Dr. L. M. Singhvi: May I know whether the available evidence so far

suggests that flight Leut. Sikka was subjected to torture and harassment and whether any efforts were made before the hostilities broke out between the two countries to reclaim the plane which was brought down by Pakistan?

6hri Y. B. Chavan: Certainly; we did make efforts to reclaim the plane before the hostilities broke out.

Shrimati Tarkeshwari Sinha: May I know if Flight Lieut. Sikka is now normal and has been allowed to join duty, or not allowed?

Shri Y. B. Chavan; He has not been allowed to join duty; he is still under de-briefing.

Shri Hari Vishnu Kamath: The hon. Minister answering a question on the subject a week ago, I believe, said that Flight Lieut. Sikka was suffering from psychological or mental shock and that he was under medical treatment and that he was almost normal. May I know whether the improvement so far registered is to the extent that he is able to talk coherently and continuously and, if so, is it a fact that his mother has not been allowed to interview him except from a long distance?

Shri Y. B. Chavan: As far as my information goes, he is in a position to talk very much coherently. As far as the mother's interview is concerned, I was advised by those who are de-briefing him that he should not be allowed to meet his family members. But when his mother approached me personally, I allowed it as a special case that she could go and see for herse'f that her son was in a fit condition. Naturally she was worried, because she has seen Press reports that he was brought as a stretcher case, and I thought she must not be allowed to suffer under that impression. She requested: at least let me go and see my son in a fit condition.

Shri Hari Vishnu Kamath:And talk to him.

Shri Y. B. Chavan: No, I did not allow that.

Oral Answers

बी बन्नपाल सिंह: जब हमारे प्रतापी फौजों के पराकम से हमने पाकिस्तान के बनेकों विमान नष्ट किये हैं, सैकड़ों टैंक नष्ट किये हैं भीर हिरासत में भी लिये हैं, तो हमारे जो एक दो लड़ाकू विमान उस की हिरासत में हैं, क्या मंत्री महोदय उसकी ढिटेल दे सकेंगे ?

Shri Y. B. Chavan: No. Sir.

भी हुकम चन्द्र कछ्वायः हमाराओ अधिकारी पकड़ागया याच्या उसने यह जिका-यत की है कि मुझ से दुर्व्यवहार किया गया है या मुझे मारा गया है ?

बाष्यक महोबय : मिनिस्टर साहव ने कहा है कि सभी इस बारे में तहकीकात कर रहे हैं, सभी उनसे पूछ रहे हैं।

भी हुकम चन्द्र कल्लवाय : क्या उन्होंने खुद कोई शिकायत की है, कोई वक्तव्य दिया है ?

प्रथम महोदय : मिनिस्टर साहब ने कहा है कि वह एग्जामिनेशन कर रहे हैं?

Shri Hem Barua: In view of the fact that our contention is that this plane strayed into the Pakistan air space by mistake, may I know what objections Pakistan has raised about sending back the plane to us?

Shri Y. B. Chavan: I am unable to give details as to what they say, but they have not handed over the plane back; the plane may not be in condition to be returned; certainly we are asking for it.

Shri P. B. Chakraverti: May 1 know whether Pakistan has been paid back heavily in its own coin for the outrage committed by them?

Shri Y. B. Chavan: I think the hon. Member knows the present situation.

Global Commercial Satellite System

+
*577. \int Shri Ram Sewak:
Shri P. G. Sen:

Will the Minister of Communications be pleased to state:

- (a) whether the proposal to establish a ground station for global communication to channel its international traffic through Global Commercial Satellite system has been materialized; and
- (b) whether India has joined the consortium of Nations?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) Not yet.

(b) Yes.

Shri Ram Sewak: May I know the details of the establishment of this ground station?

Shri Bhagavati: We have decided to have a ground station in India and an advance application has been made to the interim communications satellite committee and they will decide these matters when we submit the final and firm application by the end of this year. In the meantime we are initiating action to have a detailed project on this matter.

Shri Ram Sewak: May I know whether financial aid is to be given to this organisation?

Shri Bhagavati: Financial matters have not been finally decided upon. We will require foreign exchange to the tune of about Rs. 2.25 crores or so and we are discussing with the IDA for credit in consultation with the Finance Ministry. The whole project is tied up with the availability of foreign exchange.

Dr. L. M. Singhvi: What would be principal benefits of these arrangements and by when would these arrangements be finalised?

Shri Bhagavati; These arrangements in international communication would ensure safe and dependable communication facilities. This is the latest and the most efficient communication service in the international field. For Europe and America, they are having this satellite, "Early Bird" on the Atlantic and they are having a limited international communication in that area. But before we can have this advantage, two more satellites will have to be launched on the Pacific and the Indian Oceans. They will decide about that after seeing the results of the Pacific satellite experi-

Shri S. C. Samanta: How, at present, are we channelising this international communication and what more benefit will we receive and may I also know whether any time-limit will be set or not?

Shri Bhagavati: Now we are depending on the high frequency radio telephone and radio telegrams and aiso on the old cables from and to Madras and Bombay, but they are not adequate for the present purpose. Overseas Communication traffics are growing very fast and so we are intending to have this latest and the most efficient international telecommunication system.

Shri Priya Gupta: In view of the fact that a change in the technique of installations of such underground receptacles and transmitters will involve changing of the existing receptacles and transmitters in Bombay and other places, for the purpose of international communication, may 1 know how far this change will help the system and whether, instead the existing system cannot be strengthened with the existing arrangements?

Shri Bhagavti: We have found that the existing system is not adequate for the purpose and this is as I have stated the latest and the most efficient telecommunication device that has been made use of in the Atlantic area. So, we also want to have the advantage of this, and I think it should improve international tele-communications. This will not be used for internal purposes.

Housing Facilities at Project Sites

*578. Shri Kapur Singh: Shri Solanki:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether his Ministry have urged the Ministry of Irrigation and Power and the State Governments to ensure housing facilities to all workers at project sites;
- (b) whether any time-limit has been fixed for the enforcement of the scheme;
- (c) the reaction of the State Governments in this regard; and
- (d) whether any provision has been made for the metropolitan labour?

The Minister of Labour and Employment (Shri D. Sanjivayya); (a) The question of framing a scheme of housing for workers employed in the Building and Construction Industry has been under consideration for sometime past. The Ministries concerned, including the Ministry of Irrigation and Power, were addressed on the question of prescribing standards of housing for workers in this industry. The State Governments have not been formally addressed by this Ministry, but the whole question was considered at the first session of the Industrial Committee on Building and Construction Industry held in July, 1965, at which the representatives of nine State Governments were also present. It was agreed at the meeting that there should be a comprehensive legislation covering safety. welfare and other aspects of employment including residential accommodation at work-sites in the Building and Construction Industry.

(b) No, as no formal scheme has yet been drawn up.

1265 (Ai) LSD-2.

- (c) Does not arise.
- (d) Metropolitan labour will be taken care of when formulating the acheme.

Shri Kapur Singh: I would like to know whether housing facilities for workers is not included as an integral part of the project planning and, if not, why not?

Shri D. Sanjivayya: So far as the Works and Housing Ministry is concerned, they have certain schemes and the contractors will have to fuffl them before they execute the project.

Shri Kapur Singh: Are Government taking steps to take up industry-wise private house-building activities to meet the existing shortage and, if so, may I know the details thereof?

Shri D. Sanjivayya; The Housing Ministry is taking steps.

Shri R. S. Pandey: May I know what was the amount allotted in the third plan in order to provide housing facilities to workers working at project sites and whether that amount has been utilised for that purpose?

Shri D. Sanjivayya: No, Sir; it does not arise.

Shri D. N. Tiwary: May I know whether any comparison has been made between private companies and government building departments in the matter of providing facilities to workers and what is the difference?

Shri D. Sanjivayya: So far as the present facilities are concerned, the PWD in the State Governments and the Works and Housing Ministry and the Irrigation and Power Ministry at the Centre are looking after it. So far as the Labour Ministry is concerned, we have not yet formulated any scheme. When we do so, we will certainly take it up.

Shri Sham Lal Saraf; May I know whether the Government is thinking of making it obligatory on the authorities or contractors to provide housing facilities for labour as is the case with regard to setting up of industries and plants?

Shri D. Sanjivayya: Yes, Sir; for instance, the Military Engineering Department and the Works and Housing Ministry have made it obligatory.

Shri Priya Gupta: In all such schemes in the past, just because of the lacuna that their money cannot be deducted under the Payment of Wages Act, the employees in the railways could not share. The Labour Ministry has to modify that to enable them to share in such schemes. What is the intention of the government in this regard?

Shri D. Sanjivayya: Since we contemplating legislation, all these will be kept in mind.

भी धोंकार लाल बेरवा : क्या ग्रापके पास जो डिपार्टमेंटल मजदूर हैं, उन से भी कोई शिकायतें भाई हैं कि उनके लिए भी कोई क्वाटर्ज होने चाहियें ? योजना जो म्रापने बनाई है वह कितने क्वाटर्ज के लिए बनाई है भौर कितने मजदूरों की शिकायतें आई **₹** ?

Shri D. Sanjivayya: We have not received any complaints.

Shrimati Ramdulari Sinha: May I know whether any proposal for such housing accommodation on operative basis has been examined?

Shri D. Sanjivayya: No. Sir.

Dr. Sarojini Mahishi; May I know how many projects each costing more than Rs. 25 crores have been started where there is no housing accommodation for the labourers?

Shri D. Sanjivayya: We have information on that. The Irrigation and Power Ministry may be able to answer it.

Shri P. Venkatasubbaiah; When the government formulate the scheme for providing housing facilities, may know whether casual labour will be taken into consideration and, if so, what arrangements they are going to make for casual labour?

D. Sanjivayya: Yes, casual labour also will be taken into consideration.

भी तुलझीबास आधव : कितने प्रो-जक्टम हैं जहां वर्कर्ज के लिए क्वाटजं का प्रबन्ध नहीं किया गया है ?

Shri D. Sanjivayya: I have already made it clear that that information is not available.

Shri K. N. Pande: Has the Labour Ministry any programmes to after the welfare of such workers in the projects?

Shri D. Sanjivayya: That is what I said. Regarding welfare and facilities, we are thinking of legislation.

RE: QN. 584

Shri S. M. Banerjee: Question No. 584 may be taken up, Sir. It is very important.

Mr. Speaker: Unless the Minister asks for that, how can I agree? Next question.

Jewellery Deposited with Embassy in Rangoon

*580. Shri Hari Vishnu Kamath: Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that when the Government of Burma expropriated Indian residents of that country last year, several Indians deposited their jewellery with the Indian embassy in Rangoon for reasons of security:
- (b) whether the Ministry submitted a complete list of depositors and their deposits to the Burmese Government;
- (c) whether as a result, the depositors are even today debarred from claiming their deposits; and

(d) if so, the measures being taken to restore the deposits to their owners?

Oral Answers

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) and (b). Yes, Sir.

(c) and (d). Out of 437 persons who deposited their jewellery with the Indian Embassy, 423 withdrew their jewellery. The remaining owners can claim their pewellery at any time.

Shri Hari Vishnu Kamath: When these hapless refugees deposited their jewellery with the Embassy in Rangoon, was it obligatory on the part of the government to report this matter to the Burmese Government under international or any other law, and if not, why did they report it to the Burmese Government?

Shri Dinesh Singh: It was under an arrangement made between the Burmese Government and us that we reported all these details.

Shri Hari Vishnu Kamath: Is it a fact that a large number of these hapless Indian refugees from Burma could not bring even their women's basic jewellery with them, those who aid not deposit this jewellery with the Indian Embassy in Rangoon? The others could not bring even their women's basic jewellery with them. If that is so, is it a fact that they were discriminated compared to the Pakistanis and the Chinese who were not so treated?

Shri Dinesh Singh: I would not say there was any discrimination. The Burmese Government has laid down rules about taking out of their property, and they allowed practically no jewellery to be taken out.

Dr. L. M. Singhvi; May I know whether the Government is prepared to say that because these persons had deposited their jewellery with the Embassy of India, the Embassy was under an obligation to convey the reports to the Burmese Government as an arrangement been made earlier with the Burmese Government? This was tantamount to saying that the Government disclaimed its moral responsibility between the depositors and the Embassy? Is it not more correct to say that the Government and the Embassy of India in Rangoon really wilfully departed from their proper moral responsibility in conveying these reports to the Burmese Government and then forcing depositors to withdraw their jewellery from the Embassy in order to save themselves from embarrassment?

Shri Dinesh Singh: No. Sir.

Shri B. S. Pandey: Apart from the jewellery deposited with the Embassy in Rangoon, may I know what happened to the property left in Rangoon and whether any compensation has been given to these people?

Mr. Speaker: This is about jewellery deposited.

Shri Nath Pal: Sir. the Minister in reply to Dr. Singhvi's question gave a simple 'No'. May I know whether the Government and its envoys do not regard that the embassies represent the sovereignty of India and part of that sovereignty means that any relation between the Indian citizens and the Embassies in confidence cannot be bartered away even under the provisions of the so-called agreement with the Burmese ernment? What is given in dence to the Embassy, we are under no obligation to convey to When they Burmese Government. agreed to do that, they diminished the sovereignty of the country. Is not the Embassy guilty of it? Is not the acquiescing by the Government in this connection, scuttling of the sovereignly of this country?

Shri Dinesh Singh: We bartered away no sovereignty. This was an arrangement which was made for the benefit of the people of Indian origin in Burma.

Shri Hari Vishnu Kamath: Sir. rise to a point of order. He said it was made for the benefit of the people of Indian origin. How? He must explain that.

Mr. Speaker: Order, order. The hon. Minister said that it was in pursuance of an arrangement that had been made. But the hon. Members want to know, does not such an arrangement conflict with the sovereignty that every nation has to just have secrets between its citizens and the Embassy without disclosing them to the other Government?

Shri Dinesh Singh: No, Sir: no sovereignty was violated. The people of Indian origin who had deposited their jewellery with us knew that we will give this information to the Burmese.

Shri Hari Vishau Kamath: No. no.

Dr. M. S. Aney: How do you know that (Interruptions).

Mr. Speaker: Order, order. This is not the way.

Shri Dinesh Singh: That will be the only way they will be allowed to get out of Burma.

Mr. Speaker: The hon. Members feel very much concerned about this fact, whether it was necessary for us to have such an agreement or whether without that agreement citizens were free to deposit their jewellery and it was not incumbent on us or even not desirable that we should disclose that.

Shri Dinesh Singh: No. Sir, that is not the point. When they deposited this jewellery with us we discussed this matter with them and we said that we may have to give this information to the Burmese Government, and when we made the arrangement with the Burmese Government we provided this information. who did not want this information to be given to the Burmese Government was enabled to take away the jewellery The whole point was, unless

we were able to settle this, the coming away of all people of Indian origin was blocked. So we had to come to this settlement to enable them to come back to India

Shri Hari Vishnu Kamath: makes it worse. The Indian Embassy is meant to protect the Indian citizens seeking shelter . . .

Mr. Speaker: I have called Shri Hem Barua.

Shri Hem Barua: May I know whether initially the Indians were asked to deposit their jewellery with the Indian Embassy and after some time the Indian Embassy was asked not to accept the deposit of jewellery from these Indians? May I know whether this measure was taken by our Government because the Burmese Govordered our Government ernment not to accept any deposit of jewellery?

Shri Dinesh Singh: No Government can order the Indian Government. The point was that this was not helping the people of Indian origin in bringing their jewellery to India. So, depositing was no solution. What happened to all the jewellery? The whole idea was to enable them to bring it back, or dispose of it and bring the money back, as they wished. We could not keep on holding the jewellery without any purpose.

Shri Hari Vishnu Kamath; why did you accept the deposit? They have committed a breach of faith with the Indian people...... (Interruptions).

Shri Hem Barua: Sir, my question was specific, but he has not replied to that.

Mr. Speaker: He has answered it.

Shri Bhanu Prakash Singh: The hon. Deputy Minister has just now stated that it was for the benefit of the Indian nationals. May I know what benefit the Indian nationals have derived so far because of this agreement?

Shri Dinesh Singh: Hundreds of thousands have been able to come to India.

Shri Bhanu Prakash Singh: My question is in respect of the property deposited with our Embassy.

Mr. Speaker: That he has already answered.

Shri Hari Vishnu Kamath: Will they lay a copy of the agreement on the Table? I suppose it is no secret document.

Mr. Speaker: The Question Hour is over.

Shri Hari Vishnu Kamath: This must be clarified as to whether a copy of the agreement will be laid on the Table.

Mr. Speaker: Now, Papers to be laid on the Table. Shri Sanjivayya.

Shri Hari Vishnu Kamath: Sir, would you not direct the Government to lay a copy of the agreement on the Table?

An hon. Member: The matter is over.

Shri Hari Vishnu Kamath: The matter is not over.

WRITTEN ANSWERS TO QUESTIONS

Defence Establishments in Bangalore

*579. Shrimati Renu Chakravartty: Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that the cost of living index in Bangalore has gone up by 85 points between October, 1964 and June, 1965;
- (b) whether the 45,000 workers of Hindustan Aeronautics Ltd., Bharat Electronics Ltd. and Bharat Earthmovers Ltd. have for several years been demanding interim relief and house rent/city compensatory allowance;

- (c) whether it is a fact that the management of these undertakings is insisting that the Indian Telephones Industries Award giving interim relief in pay, house rent and city compensatory allowance be accepted;
- (d) whether workers employed in the Industries in Bangalore under the State Government get house rent allowance at rates much higher than the I.T.I. Award; and
- (e) if so, the action Government propose to take to settle the demands of the workers in these strategic industries when the prices are ruling so high?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) According to Government of India series of Consumer Price Index Numbers for Industrial Workers with base year of 1960, the price index between October 1964 and June 1965 has increased from 131 to 135.

- (b) The total number of employees of Hindustan Aeronautics Ltd., Bangalore Division, Bharat Electronics Ltd., and Bharat Earthmovers Ltd., is about 30,000. The first demand for interim relief and house renticity compensatory allowance was raised by them in October 1964.
- (c) To afford immediate relief to the workers, the managements of these undertakings have offered to grant interim relief and special accommodation allowance, on the lines of the I.T.I. Award of 29th February 1965. The interim relief and special accommodation allowance granted would be adjusted against the interim relief or the changes in wage structure accepted as a result of the recommendations of the Wage Board.
- (d) Yes, Sir; but the pay scales of the employees in the State Government undertakings are generally lower than those of the employees of Central Government undertakings.
- (e) The offer of the managements is a reasonable interim solution and

it is hoped that the workers of these under!akings would accept it.

नकवी के प्रतिरिक्त ग्रन्य रूप में मध्यी का भांशिक भुगतान

*582. श्री मचुलिमये: क्या वाम भीर रोजगार मंत्री यह बताने की क्रूपा करेंगे कि :

- (क) क्या मजदूर संघों ने मजदूरों को उनकी मजदूरी के कुछ भाग का भूगतान म्रत्यावण्यक वस्तुम्रों के रूप में करने से सम्बन्धित बंगलीर श्रम सम्मेलन के प्रस्ताव को कियान्वित करने की फिर मांग की है:
- (ख) क्या सरकार ने इस सम्बन्ध में कोई योजना तैयार की है: भीर
- (ग) यदि हां, तो उसका व्यौरा क्या है भीर उसे कब कियान्तित किया जायेगा ?

श्रम श्रीर रोजगार मंत्री (श्री दा० संजीवंग्या): (क) जी नहीं ।

(ख) ग्रीर (ग). प्रश्न नहीं उठता।

Shri Biju Patnaik's Visit to Indonesia

Shri Indrajit Gupta: •583. Shri Madhu Limaye: Shri Hem Barua:

Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that Shri Biju Patnaik has gone on a semiofficial visit to Indonesia on behalf of the Government of India; and
- (b) whether this is a move towards restoration of good relations between India and Indonesia?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Starta): (a) No. Sir.

(b) Bees not arise.

Report of Chief U.N. Observer

Shri S. M. Banerjee: Shri Daji:

Shri Hari Vishnu Kamath:

Shri Madhu Limaye: *584. Shri R. S. Pandey:

Shri R. Barua: Shri Hukam Chand Kachhavaiya: Shri Bade:

Shri Onkar Lai Berwa:

Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that the report submitted by the Chief U. N. Observer in Jammu and Kashmir, General Nimmo on Pakistani infiltration in India has not yet been circulated to the Members of the United Nations:
 - (b) if so, the reason therefor; and
- (c) the steps taken by Government for its immediate circulation?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) No, Sir. The report submitted by the Chief Military Observer in Jammu and Kashmir has been circulated to the Members of the United Nations as an appendix to a report by the Secretary-General to the U.N. Security Council. A copy of the Secretary General's report is laid on the Table of the House. [Placed in Library. See No. LT-4825/65].

(b) and (c). Do not arise.

M.I.Gs. from USSR

*585. Shri Vidya Charan Shukla:
Shri Ram Sewak:

Will the Minister of Defence be pleased to state:

(a) whether negotiations are going on between the Governments of India and U.S.S.R. for the supply of more MIGs. and other types of aircrafts, other than those for which an agreement was arrived at before the 1st April, 1965; and

(b) when the delivery of these airerafts is to commerce?

The Minister of Defence (Shri Y. B. Chavan): (a) and (b). It will not be in the public interest to diselose the information.

Minimum Wages for Agricultural Labour

Shrimati Savitri Nigam:
Shri S. C. Samanta:
Shri M. L. Dwivedi:
Shri Onkar Lal Berwa:
Shri S. M. Banerjee:
Shrimati Maimoona Suitan;

Will the Minister of Labour and Employment be pleased to refer to the reply given to Starred Question No. 624 on the 29th March, 1965 and state the reaction of the Chief Ministers to his letter regarding the fixation of minimum wages for the agricultural labour?

The Minister of Labour and Employment (Shri D. Sanjivayya): The replies received from the State Governments show that at present the rates of minimum wages for agricultural labour are generally Re. 1 or above, except in respect of certain isolated occupations, where it is stated to be less than a rupee. The concerned State Governments have stated that they are taking or propose to take necessary action to review the minimum wages already fixed or to revise them wherever necessary.

President Sockarno's Statement

*587. Shri P. B. Chakraverti:

*587. Shri P. C. Borocah:

Shri Yashpal Singh:

Will the Minister of External

Affairs be pleased to state:

(a) whether President Soekarno accused India in his press statement made on June 11, 1965 in Dajakarta of being disloyal to the spirit of the Bandung Conference because of its support of Malaysia's participation in the second Afro-Asian Conference; and

(b) whether Government have made its position clear with respect to the issues raised by the President of Indonesia?

The Deputy Minister in the Ministry of External Affairs (Shri Dinesh Singh): (a) On June 11, 1965, President Soekarno was reported have said that India would not be loyal to her original views if she was trying to get Malaysia to attend the Second Afro-Asian Conference in Algiers.

(b) Yes, Sir.

Indian Foreign Service Shri P. C. Borocah:

Shri A. N. Vidyalankar:
Shri Surendra Pal Singh:
Shri Inder J. Malhotra:
Shri Indrajit Gupta:
Shri D. J. Naik:
Shri Basappa:
Shrimati Renuka Barkataki
Shrimati Renuka Ray:
Shrimati Sharda Mukerjoe:
Shri H. N. Mukerjoe:
Shrimati Tarkeshwari Sinha

Will the Minister of External Affairs be pleased to state:

- (a) whether Government have of late appointed a Committee to review and reorganise the set-up of the Indian Foreign Service:
 - (b) if so, its composition; and
- , (c) its precise terms of reference?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) Yes, Sir.

(b) The Committee consists of: Chairman—Shri N. R. Pillai

Members:

Foreign Secretary—Shri C. S.

- 2. Secretary, Ministry of Home Affairs-Shri L. P. Singh
- 3. Secretary, Ministry of Commerce-Shri D. S. Joshi
- 4. Secretary, Ministry of External Affairs (II)-Shri Azim Hussain

Secretary-Shri N. Krishnan, Director, Ministry of External Affairs.

(c) The terms of reference of the Committee are-

"To review the structure and organisation of the Indian Foreign Service, with particular reference to recruitment, training and service conditions and to consider any other matters conducive to the strengthening and efficient functioning of the Ser-Headquarters and vice at abroad."

East-West Highway in Nepal

Shri D. C. Sharma: Shri Basappa: Shri Surendra Pal Singh: Shrimati Renuka Ray: *589 Dr. Mahadeva Prasad: Shri Kindar Lal: Shri Vishwa Nath Pandey Shri Ram Harkh Yadav: Shri Raghunath Singh:

Will the Minister of External Affairs be pleased to state:

- (a) whether India has agreed to Nepal's request to build the major 450-mile long East-West Highway in Nepal; and
- (b) if so, the details of the agreement, reached and the estimated expenditure involved?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon); (a) Yes, Sir. But the exact mileage of the East-West Highway would only be known after the Survey of the alignment is complete.

(b) No formal agreement has yet been entered into with His Majesty's Government of Nepal. The expenditure on the project would be known only after the survey of the alignment is complete.

Manufacture of Atom Bomb by Indonesia

Shri Surendra Pal Singh: *590. Shri Tan Singh: Dr. L. M. Singhyi:

Will the Minister of Externál Affairs be pleased to state:

- (a) whether Government are aware of the reported statement made by President Soekarno that Indonesia will manufacture an atom bomb of its own in the near future; and
- (b) if so, whether Government would reconsider its policy on the manufacture of atom bomb by India in view of the expected proliferation of atomic weapons in the Asian countries?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) Government have seen reports to this effect.

(b) Government continue to make consistent efforts to check the spread of nuclear weapons and have decided after careful consideration of the security and other factors involved to adhere to there policy of refraining from the manufacture of nuclear weapons for the present.

Chinese Naval Base in Indian Ocean

- *591. Shri Hari Vishnu Kamath: Will the Minister of Defeace be pleased to state:
- (a) whether reports have been received from Intelligence and other native or foreign sources that China is building, with the assistance and co-operation of Indonesia, a Naval base in the Indian Ocean region; and

(b) if so, the measures being taken to counter this threat to India's security?

Written Answers

The Minister of Defence (Shri Y. B. Chavan): (a) No, Sir.

(b) Does not arise.

5171

Lock-out of New Jemehari Khas Colliery

Shrimati Renu Chakravartty:
'592. Shri Bagti:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether the management of New Jemehari Khas Colliery has locked out the Colliery;
- (b) if so, whether any notice was given for the lock-out; and
- (c) how many workers have been rendered unemployed?

The Minister of Labour and Employment (Shri D. Sanjivayya) (a) No.

(b) and (c) Do not arise.

बान धम्बुल जक्कार को का वक्तव्य

्री सब् लियवे : वी दी० वं० शर्मा : *593 शां० महावेष प्रसाद : वी शिव वरण माबुर : वीमती मेमूना सुस्तान :

क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंग कि :

- (क) क्या उनका व्यान खान धान्यूल मफ्फार खां के इस वक्तव्य की स्रोर प्रांकवित किया गया है कि यदि भारत पक्तुनिस्तान बनाने के बारे में उनका समर्थन करे तो बहु भारत प्राने को तैयार हैं; और
- (ख) यदि हां, तो उस पर सरकार की क्याप्रतिक्रिया है ?

वैदेशिक-कार्यमंत्रालय में उप-मंत्री (सीविनेश सिंह) : (क) जी हां।

5172:

(ख) पक्लूनों की घाकाक्षाघों घौर वैध मांगों के प्रति मारत की पूरी महानुभूति है।

Construction of Frigates

Shri Vidya Charan Shukla:
Shri R. S. Pandey:
Shri Sidheshwar Prasad:
Shri Indrajit Gupta:

Will the Minister of Defence be pleased to state

- (a) whether it is a fact that an agreement was signed on the 22nd December, 1964 for the supply of technical aid for the construction of Leander Class Frigates FSA-34 in India;
- (b) if so, the terms and conditions of the agreement; and
- (c) the firm with which the same was signed?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) Yes, Sir.

- (b) Broadly the agreement envisages the supply of necessary data, drawings and other information required for construction of three Leander Class Frigates FSA-34; training of our personnel in the Collaborators Yard and deputation of our personnel in the Collaborators of Yard and deputation of Collaborators of Collaborators of certain items of machinery manufactured by the Collaborators for the first Frigate and the assistance of the Collaborators in the purchase of remaining machinery.
 - (c) M/s. Vickers Limited and M/s. Yarrow & Co. Ltd., both of the-U. K.

Relief Measures for the Pighting Forces

*595. Shri P. R. Chakraverti:
Shrimati Savitri Nigam:

Will the Minister of Defence be pleased to state:

- (a) whether the Punjab Government have decided on a series of measures to give relief and encouragements to the fighting forces and the people living in border areas:
- (b) whether Government have sent directions to the State Governments to consider relief measures for the members of the fighting forces from the respective States and to initiate the allotment of land, loans and eduoation benefits on the lines of the Punjab Scheme; and
- (c) whether any indication been given to the State Governments about the matching grants from the Centre in this behalf?

The Minister of Defence (Shri Y. B. Chavan): (a) Government of Punjab have announced a number of concessions and facilities to Service personnel and their families and ex-servicemen belonging to that State.

- (b) Government communicated to all the State Governments the various concessions sanctioned not only by Punjab but other State Governments and requested them to grant coneessions on similar lines.
 - (c) No. Sir.

Proliferation of Atomic Weapons

Shri D. C. Sharma: *596. | Shri R. Barua: Shri Yashpal Singh: Shri R. S. Pandey:

Will the Minister of External Affairs be pleased to state:

(a) whether it is a fact that the Gechoslovakian Government have held consultations on the reported

statement of the West German Government regarding the manufacture of nuclear weapons and asked for joint efforts by the two countries to check proliferation of weapons;

- (b) whether Government's attention has been drawn to the announcement of the Indonesian Government. as reported in the Press regarding the production of atomic weapons: and
- (c) if so, Government's attitude in the matter and their initiative and effor s in association with other countries to persuade those countries against the production and proliferation of atomic weapons?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) The Czechoslovak Government have drawn Government's attention to the consequences of access to nuclear weapons being granted to the Federal Republic of Germany.

- (b) Government have seen reports to this effect.
- (c) Government have consistently opposed the proliferation of nuclear weapons and have urged both in the Disarmament Commission and the 18-Nation Disarmament Committee and in other forums the early conclusion of a treaty on non-proliferation of nuclear weapons calculated to prevent the emergence of a large number of nuclear powers.

Autonomy of Tibet

*597. Shri P. C. Borooah: Will the Minister of External Affairs be pleased to state:

- (a) whether Government's attention has been drawn to the decision of the Chinese Government to confer autonomy on Tibet from the 1st September, 1965;
- (b) if so, whether Government have obtained details of the proposal; and

(c) whether these details will be laid on the Table of the House?

The Minister of State in the Ministry of External Affairs (Shrimati Lakshmi Menon): (a) The Government of India have seen reports that the Chinese Government have wound up the affairs of the "Preparatory Committee for the autonomous region of Tibet" and formally established the "Autonomous Region of Tibet" from the 1st September, 1965. This development, however only means that Tibet has now been integrated into the People's Republic of China.

- (b) No other details have come to the knowledge of Government.
 - (c) Does not arise.

तिश्वत सम्बन्धी भारत-चीन संचि

- *598 . श्री मणु लिमये : क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :
- (क) 1954 में की गई तिब्बत सम्बन्धी भारत—चीन संधि तथा सहप्रस्तिस्व के सिद्धान्तों के बारे में वर्तमान स्थित क्या है;
- (ख) क्या इस संधि का घड कोई इस्टिट्ट नहीं रहगया है : ग्रीर
- (ग) तिब्बत में किये जाने वाले प्रस्तावित परिवर्तनों का विशेष रूप से उन परिवर्तनों का जिनकी पिछले कुछ दिनों में चर्चा हो रही थी, इस संधि पर क्या प्रभाव बहना ?

वंदेशिक-कार्य मंत्रालय में राज्य-मंत्री (बीमली कक्ष्मी मेनन): (क) धीर (ख). 1954 के चीन-भारत करार की घवधि 3 जून 1962 को समाप्त हो गई थी।

(ग) प्रक्त नहीं उठता क्योंकि संधि की अविधि पहले ही समाप्त हो नई है।

Certified Surgeons in Plantation Areas in Kerala

- 1981. Shri A. K. Gopalan: Will the Minister of Labour and Employment be pleased to state:
- (a) the number of Certified Surgeons in the plantation areas in Kerala as per the rules of the plantations Labour Act:
- (b) whether Government have received complaints of non-acceptance by the employers in Munnar area of the medical certificates issued by these doctors; and
- (c) if so, the steps Government propose to take in the matter?

The Minister of Labour and Employment (Shri D. Sanjivayya):
(a) 75.

- (b) No.
 - (c) Does not arise.

Wages of Municipal Workers

1982. Shri A. K. Gopalan: Will the Minister of Labour and Employment be pleased to state:

- (a) whether Government have appointed a Committee to revise the wage scale of the Municipal Workers of Kerala:
- (b) if so, when their Report is likely to be received; and
- (c) the number of Municipal workers in Kerala at present?

The Minister of Labour and Employment (Shri D. Sanjivayya):
, (a) Yes. The Government of Kerala have appointed a Wage Board for fixation of scale of pay, dearness allowance and other allowances for different categories of workmen employed in the Municipalities and Corporations in the State.

(b) The term of the Wage Board has been fixed as six months from 3rd April, 1965. Their recommendations are expected to be received before the expiry of this period.

(c) There are 4,268 workers under the Municipal Councils and Corporations in Kerala.

Sabarigiri Hydro-Electric Project (Kerala)

1983. Shri A. K. Gopalan: Will the Minister of Labour and Employment be pleased to state:

- (a) whether there was a strike by the construction workers in the Sabarigiri Hydro-Electric Project in April. 1965:
- (b) the period for which the strike lasted:
 - (c) if so, what were their demands;
- (d) whether the issues have been settled; and
 - (e) if so, the details thereof?

Minister of Labour and Employment (Shri D. Sanjivayya): (a) Yes.

- (b) From 29th April, 1965 to 7th May, 1965 (both days inclusive).
- (c) The main demands of the workers were payment of bonus, payment of overtime wages, wage revision, payment of allowances, acceptance of entire service of workers for payment of retrenchment compensation, payment of lay-off compensation etc.
 - (d) Yes.
- (e) The details of the conciliation settlement dated 16th June, 1965 are as follows:--
 - (i) All workmen will be paid bonus equivalent to ten days' wages per year in full settlement of the claim of the workers for bonus.
 - (ii) The workers shall be paid overtime wages as per provisions of law.

- (iii) As the management is paying more than the minimum wages and in addition affording facilities such as free accommodation, electricity. water supply, medical aid etc. the workmen drop their demand for wage revision.
 - (iv) The question of project allowances is waived.
 - (v) The management agreed that the service of the workers from the date of their joining the work will be accepted.
 - (vi) The management agreed to consider to re-employ eight workers retrenched Tunnel works in case their services are required by the management at the dam works. The management also agreed to consider the case of another worker named Varghese.
- (vii) The management agreed that workers who would like to proceed on leave during the slack season due to monsoon will be paid to and fro railway fare by the Company. Railway fare paid for the onward journey will be recovered from those who do not return after leave.
- (viii) All workmen retrenched from Tunnel work will be paid benefits as per the Industrial Disputes Act, 1947.
 - (ix) The management assured that the workers will not be victimised for taking part in the strike.

Educated Unemployment in India

- 1984. Shri Hem Raj: Will Minister of Labour and Employment be pleased to state:
- (a) the number of unemployed matriculates, under-graduates, graduates, post-graduates, engineering graduates and medical graduates who

are on the live registers of the Employment Exchanges as on the 30th June. 1965, State-wise; and

(b) how these stand in the registers in order of preferences?

The Minister of Labour and Employment (Shri D. Sanjivayya):

(a) A statement showing State-wise figures of matriculates, undergraduates, graduates, post-graduates etc., on the live register of Employment Exchanges as on 30th June, 1965 is laid on the Table of the House. [Placed in Library. See No. LT-4826 (1)/65].

(b) Persons on the live register of Employment Exchanges are submitted against Central Government Vacancies in order of priorities listed in the statement laid on the Table of the House. [Placed in Library. See No. LT-4826(ii)/85].

Telegraph and Telephone Facilities in Yeotmal District (Maharashtra)

1985. Shri D. S. Patil:
Shri Tulsidas Jadhav:

Will the Minister of Communications be pleased to state the time by which the telegraph and telephone facilities are likely to be provided in Ner, Arni, Bamulgaon, Kalamb, Ralegaon and Mahagaon in Yeotmal district of Maharashtra State?

The Deputy Minister in the Department of Communications (Shri Bhagavati): Work for opening Telegraph Office and Public Call Office at Ner is in progress and is likely to be completed shortly. Opening of Telegraph Offices at Ner, Arni, Babulgaon, Kallam and Ralegaon has been approved but installation work will be taken in hand on receipt of stores which are in short supply at present. Opening of a Telegraph Office at Mahagaon and Public Call Offices at Arni, Babulgaon, Kallam, Ralegaon and Mahagaon involves loss and can be undertaken on guarantee basis only

Telegraph Facility at Arni (Maharashtra)

1986. Shri D. S. Patil: Shri Kamble:

Will the Minister of Communications be pleased to state:

- (a) whether it is a fact that telegraph and telephone facilities at Arai in Yeotmal District of Maharashtra State were to be provided by the end of the Third Five Year Plan;
- (b) if so, the steps taken to expedite the work; and
- (c) when the Telegraph Office will be opened?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) No.

- (b) Does not arise.
- (c) Sanction for opening a Telegraph Office has been accorded but no target date can be prescribed at present due to acute shortage of line stores.

Branch Post Offices in Orissa

1987 Shri Mahananda; Dr. Kohor:

Will the Minister of Communications be pleased to state:

- (a) the number of Branch Post Offices at present in the State of Orissa District-wise;
- (b) the new Branch Post Offices opened during the last three years in the State;
- (c) whether they have been supplied with adequate furniture and are housed in departmental buildings; and
- (d) if not, the expenditure incurred during the year 1965 so far in case the furniture and buildings are rented?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) and (b). A statement

laid on the Table of the House. [Placed in Library. Sec No. LT-4827/ 651.

- (c) Most of the Branch offices ineluding Extra-Departmental Branch Offices have been provided with standard items of furniture. The "xira-Departmental Branch offices are not housed in departmental buildings. Accommodation for them is provided by the Branch Postmasters in charge of these offices. There are only two departmental Branch offices in Orissa and these are housed in rented buildings.
- (d) Expenditure incurred during the current financial year up to the end of July, 1965 was on;

Rs. 285. (i) Supply of furniture:

(ii) On rent of the two

buildings: Rs. 100.

Postal Clerks in Orissa

1988. Shri Mahananda: Dr. Kohor;

Will the Minister of Communications be pleased to state:

- (a) the postal clerks appointed in the State of Orissa, District-wise during the period from 1960-61 to 1964-65: and
- (b) the number of those who were directly recruited and those who were departmentally promoted in the vacancies caused by the death, retirement or by persons going on deputation or as a result of creation of new posts?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) Information is laid at the table of the Sabha. [Placed in Library. See No. LT-4828/65].

(b) Direct recruits: 585

> Promokes: 22

Head Post Offices in Origon

1989. Shri Mahananda: Dr. Kohor:

Willthe Minister of Communications be pleased to state:

- (a) the number of Head Post Offices and staff quarters in the State of Orissa, district-wise, with the names of Head Quarters at present;
- (b) the number of Head Post Offce buildings and staff quarters constructed in the State during the period from 1960-61 to 1964-65; and
- (c) the proposed places for constructing Head Post Office buildings and the estimated cost therof?

The Deputy Minister in the Department of Communications (Shri Bhagavati): A statement in respect of (a), (b) and (c) is laid on the Table. [Placed in Library. See No. LT-4829/ 65].

महाराष्ट्र में ग्रल्प बचत योजना ग्रमियान

1990. **ची बे**० ज्ञा० पाटिज : 1**990. विलग्नीवास बाण्य :** श्रीकांबले :

क्या संचार मंत्री यह बताने की कृपा करेंगे कि 1964 में, ग्रल्प बचत योजना ग्रमि-यान के भन्तगंत महाराष्ट्र के विभिन्न डाक-घरों में कुल कितनी राणि जमा हुई है ?

संबार विभाग में उपमंत्री (श्री भगवली): उपलब्ध मांकड़ों के मनुसार, जिनकी लेखा-परीक्षा नहीं हुई है, महाराष्ट्र राज्य में डाक घरों द्वारा रक्षा बचत पत्नों के मनावा विभिन्न प्रत्य बचन योजनाचों के प्रन्तर्गत समा की गई कुल रकम 67.73 करोड़ क्पये है।

सङ्घाराध्य में नये डाकचरों तथा तारघरों की स्थापना

1991 **्रधी दे**० द्विा० पाटिल भी तुलक्षी दास बायद : भी कोदलें :

क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

- (क) महाराष्ट्र में नये डाकघर खोलने बचा टेलीफोन घौर तार मुनिधाम्रों की व्यवस्था करने से सम्बन्धित कितने प्रस्ताव विचाराधीन हैं भीर उन स्थानों के नाम क्या हैं: भीर
- (ख) इस मामले में क्या कार्यवाही की जा रही है?

संजार विभाग में उपमंत्री (भी नगबती): (क) निग्न कार्यालय स्थापित करने के प्रस्ताव संख्या

- (i) डाकघर 68]स्थानों के (ii) तारघर 211]नामों का
- (iii) सार्वजनिक] संलग्न टेलीफोन घर 91] विवरण
- (iv) टेलीफोन केन्द्र 13] पत्र सभा-षटम पर रखा गया है [पुस्तकालय में रखा गया वेकिये संख्या LT-4830/ •5]।
- (ख) ऊपर (क) मंदी गई संख्याझों में से निम्नलिखित प्रस्तावों को पहने ही मंजूरी दी जाचुकी है।
 - (i) डाकघर 19
 - (ii) तारघर 8 1
 - (iii) सार्वजनिकटेलीफोन घर 71

सेप मामलों से मन्वन्धित प्रस्ताव विचा-राधीन है। टेलीफोन केन्द्र स्थापित करने के 13 प्रस्तावों के सम्बन्ध में धावश्यक प्राक्क-नतों को मंजूरी देने भीर सामान प्राप्त करने की कार्रवाई की जा रही है।

Rehabilitation of Tibetan Women

1992. Shri Ram Harkh Yadav: Shri Murli Manohar:

Will the Minister of External Affairs be pleased to state:

- (a) whether Government propose to adopt measures for the rehabilitation of the Tibetan women;
- (b) if so, the details of the measures and the estimated expenditure involved; and
- (c) whether Vocational Training centres are being started in collaboration with the Buddhist Charitable institutions?

The Minister of External Affairs (Shri Swaran Singh) (a) There is no separate scheme for rehabilitation of Tibetan women.

- (b) Does not arise.
- (c) No, Sir.

Land for Military Service Personnel

1993. Shri M. P. Swamy: Shri Arunachalam:

Will the Minister of Defence be pleased to state:

- (a) the number of applications made during the years 1964 and 1965 so far by the Defence Services personnel from Madra₃ State for the allotment of cultivable Government land in their favour;
- (b) the number of persons who have been allotted cultivable Government land so far and the total extent of land allotted; and
- (c) the number of applications yet to be disposed of and the reasons for the delay?

The Minister of Defence (Shri X. B. Chavan): (a) to (c). During 1984, 12 applications and during 1985, 4 applications have up-to-date been received from Military Service personnel.

from Madras State for allotment of defence land for cultivation purposes. All these applications have been rejected or will be rejected as Military Service personnel do not fall under the prescribed categories of persons to whom defence hand can be allotted for purposes of cultivation. Information in respect of number of applications made to the State Government for allotment of State Government land is not available but is being collected and will be laid on the Table of the House in due course.

Telephone Exchanges in M. P.

1994. Shri Lakhmu Bhawani: Will the Minister of Communications be pleased to state:

- (a) the number of telephone exchanges in M. P. as on the 30th June. 1965:
- (b) whether there is any proposal to increase them during 1965-66; and
- (c) if so, the names of places where the exchanges will be opened?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) 166.

- (b) 10.
- (c) 1. Abhanpur
 - 2. Ambah
 - 3. Anjad
 - 4. Barwani
 - 5. Bemetara
 - 6. Depalpur
 - 7. Khairagarh
 - 8. Mehidpur
 - 9. Simga
 - 10. Sironi

These proposals are dependent upon the supply of stores, keeping in view the other emergent demand.

काला चन

्री प्रकाशबीर शास्त्री : 1995. ेथी जगवेब सिंह सिद्धान्ती :

क्या वैदेशिक-कार्य मंत्री यह बताने की क्रपाकरेंगे कि:

- (क) क्या सरकार को मालुम है कि भारत स्थित कुछ विदेशी राजदूतावास भौर बाणिज्य दूतावास कुछ व्यक्तियों को ग्रपने काले धन को चोरी छिपे विदेश में भेजने के लिये सहायता दे रहे हैं: घीर
- (ख) यदि हां, तो इसकी रोकथाम करने के लिये क्या पग उठाये गये हैं ?

बढेजिक-कार्य मंत्री (भी स्वर्ण सिंह) : (क) जी नहीं।

(ख) प्रश्न नहीं उठता।

स्कूलों के लिए प्राकाशवाणी के कार्यक्रम

1996. भी बागकी : क्या सकता भीर प्रसारण मंत्री यह बताने की कूपा करेंगे कि :

- (क) क्या यह सच है कि प्राकाशवाणी से स्कलों के लिये कार्यक्रम प्रसारित किये जाते हैं:
- (बा) यदि हां, तो ऐसे स्कलों की संख्या कितनी है जिनमें रेडियो का प्रबन्ध किया गया है ;
- (ग) क्या सरकार ने स्कलों में टेली-बीजन लगाने की योजना बनाई है . चौर
 - (ब) यदि हां, तो इसका व्यौरा क्या है ?

सुधना कौर प्रसारण मंत्री (श्रीमती इम्बरा गांबी) : (क) जी, हां।

- (स) उपलब्ध नवीनतम प्रांकडों के **धन्**सार, 31 दिसम्बर, 1964 को ऐसे स्कलों की संख्या 26,820 थी।
 - (व) जी, हां।

(घ) टेलीबीजन सेट दिल्ली प्रशासन के उन हायर सेकाड़ी सकूतों में लगाए जाते हैं, जिनमें ए० गी० बिजली लगी है। स्कूल में कक्काओं की मंदग के दियात से एक या प्रधिक टेलीबिजन सेट लगाए जाते हैं। दिल्ली नगर निगम के 6 मिडिन स्कूलों में भी तजरबे के तौर पर टेनिबिजन सेट लगाए गए हैं। धव तक 242 स्कूलों में 483 सेट लगाए जा चुके हैं। बिजली का ए० गी० करेंट उपलब्ध होने पर स्कूलों में और सेट लगाए जाएंगे।

नेहरू स्मारक प्रदर्शनी

1997 श्री सागड़ी : क्या वैदेशिक कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या शरकार ने लन्दन में नेहरू समारक प्रदर्णनी का भाषां जन किया था;
- (ख) यदि हां, तो उसके उद्देश्य क्या चैं;
- (ग) क्या घन्य देशों में भी ऐसी प्रद-मैनियां घायोजित करने का विवार है; भीर
- (घ) यदि हां, तो इत कार्य पर कुल कितना व्यय होने की संवादना है ?

वैदेशिक-कार्यमंत्री (भीस्वर्णसिंह)ः ﴿क) जीहां।

- (ख) स्वर्गीय प्रधान मंत्री, श्री जवाहर स्वाल नेहरू के जीवन के विभिन्न पक्षों को भीर जनके नेनृत्व में भारत ने जो प्राप्ति की, उसे विजित करना।
- (ग) जी हां, कीनिया, टोकियो, संयुक्त भरव गणराज्य स्त्रीर एकिया तथा भाकीका के कुछ भन्य देणों में।
- (घ) 15 लाख काए, जिसमें लन्दन की ' अदर्शनी पर हुआ। खर्च भी भानिल है।

Nuc'ear Development in India 1998. Shri P. C. Borooah: Will the Prime Minister be pleased to atote:

(a) whether the attention of Government has been drawn to the ob-

servations made by Mr. Leonard Bouton of the Institute of Strategic Studies, London about nuclear power development in India; and

(b) if so, Government's reaction thereto?

The Prime Minister and the Minister of Atomic Energy (Shri Lai Bahadur Shastri): (a) Yes; we have seen Press reports of Mr. Beaton's statement.

(b) None.

Ban on DMK in Malaysia

Shri Vidya Charan Shukla:
 1999. Shri R. S. Pandey:
 Shri Heda:

Will the Minister of External Affairs be pleased to state:

- (a) whether the protest of the Malaysian-Indian Congress urging for a ban on the activities of the Dravida Munnetra Kazhugam in Malaysia has been brought to the notice of Government;
 - (b) if so, the details thereof and
- (c) the Government's reaction thereto?

The Minister of External Affairs (Shri Swaran Singh): (a) The Government of India have seen a report of a meeting of the Youth Section of the Malaysian Indian Congress of Singupore urging the Central and State Governments of Malaysia to ban the DMK Organt-ation and its branches throughout Malaysia.

- (b) It was reported that the Malaysian Indian Congress was apprehensive that the projected visit of some DMK leaders from India might affect the communal harmony in Malaysia. The Malaysian Indian Congress later withdrew its opposition to the visit.
- (c) Does not arise, as the matter is entirely within the jurisdiction of the Malaysian Government,

Retired Army Personnel

2000. Shri Yashpal Singh: Will the Minister of Defence be pleased to state:

- (a) the number of persons who retired during the last one year from the Army, Navy and Air Force;
- (b) the number of them who were re-employed by the civil authorities;and
- (c) the percentage of senior officers as compared to the low paid staff?

The Minister of Defence (Shri B. Chavan): (a) to (c). The required information covering a period of one year is given below:

Service	of persons	Number of persons e-employed
Army	28559	8802
Navy	642	104
Air Force	845	52
Total	30046	8958

It should be noted that the persons mentioned in Col. 3 are not all out of the persons mentioned in Col. 2

Percentage of re-employment for senior officers is 39% and for low paid staff 32%.

Shram Vir National Awards

Shri Subodh Hansda;
Dr. P. N. Khan;
Shri S.C. Samanta;
Shri M.L. Dwivedi;
Shrimati Savitri Nigam;

Will the Minister of Labour and Employment be pleased to state:

- (a) whether Shram Vir National Awards scheme has been introduced in all the public undertakings:
- (b) whether the introduction of this scheme has been able to draw

useful suggestion for economy efficiency and higher production;

- (c) if so, the names of the industries in which it has been introduced;
- (d) whether any worker has been given this award so far?

The Minister Labour and Employment (Shri D. Sanjivayya): (a) and (c) The Scheme covers factories, mines and plantations as defined in the Factories Act, 1948, Mines Act, 1952 and Plantations Labour A.t, 1951, respectively, and also workers covered by the Indian Dock Labourers Act, 1934 and Dock Workers (Regulation of Employment) Act 1948, whether in the public or private sector.

- (d) The last date for receipt of applications was 15th August, 1265 and the applications received are being scrutinized.
 - (d) Not yet.

Fami'y Pention and Compensation to Soldier's Families

2002. Shri S.M. Banerjee: Will the Minister of Defence be pleased to state:

- (a) whether family pension compensation has been given to the family members of those who down their lives in defence of the country in Kut.h;
- (b) if so, the amount given to each family; and
- (c) whether any measures have been taken to provide employment to their sons?

The Minister of Defence (Shri Y. B. Chavan): (a) and (b) Yes, Sir. In respect of Army personnel, awards equal to special family pension have been sanctioned to the eligible heirs of the personnel who were killed in Kutch operations. In one case, the

widow of the deceased is reported to be dead and information regarding the next eligible heir to whom payment is to be made is being ascertained. Families of all the personnel have been paid death gratuity admissible to them in addition to special family pension; and some of them have also been given financial assistance. No compensation is, however, payable in cases of this nature. A statement of the amounts paid by way of death gratuity, financial assistance and pending enquiry award is attached. [Placed in Library. See No. LT--4831/ 651.

Information in respect of Police personnel is being collected and will be laid on the table of the House.

(c) No application|request for employment has been received by the Government of India from any of the affected individuals.

मौसम सम्बन्धी बलेटिन

2003- ्रीबी विभूति स्थि : ्रीका का नार्वतंत्र री :

क्या सूचना धौर प्रसारण मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या सरकार वा विचार पक्षत के मौसम में किसानों को वर्षा की संभायका के बारे में आकाशवाणी द्वारा पूर्व मुक्ता देने के निये, दैकि मौतम समाचार के प्रतिदिक्त क्या साप्तादिक बुलेटिन जारी करने का है; धौर
- (ख) यदि हो, तो उसका व्यीस क्या है ?

सूचना और प्रसारक मंत्री (श्रीमती इतिका गांची): (क) जी, नहीं ! दैनिक मौसम बलेटिन में मौसम विषयक जानकारी दी जाती है, जिसमें बर्ग की मविष्यवाणी भी की जाती है। मौसम विमाग में इम सम्मय ऐसी व्यवस्था नहीं है कि वह 48 भंटों ने प्रधिक के मौसम के बारे में मविष्यवाणी कर सके ! भारः उसकी राय है कि एक सप्ताह पहले की भविष्यवाणी सही नहीं होगी।

- (ख) सवाल नहीं उठता ।
- P. and T. Staff Quarters in U.P.

2004 Shrl Vishwa Nath Pandey: Will the Minister of Communications be pleased to state:

- (a) the number of Posts and Telegraphs employees in Uttar Pradesh State who have been provided with Government residential accommodation upto the 31st July, 1965; and
- (b) whether there is any proposal to construct staff quarters for the Posts and Telegraphs staff in Uttar Pradesh during 1965-68?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) 2847.

(b) Yes. 58 units of staff quarters have been sanctioned at different places. Out of those, 17 units are under construction.

उत्तर प्रदेश में डाकिये

2005 स्त्री दिश्वनाथ पाण्डेय: क्या संचार मंत्री यह बताने की कृपा करेंगे कि:

- (क) उत्तर प्रदेश के डाकघरों में कुल कितने डाकिये काम कर गो हैं ;
- (ख) कितने डाकि गों को मकान किराया भला मिलता हुँ;
- (ग) तीसरी गंचवर्षीय योजना भविष्ठ में उन्हें सकान किराना भन्ते के रूप में कुल कितनी राणि दी गई?

संबार विभाग में उपमंत्री (बी मगवती):

- (₹) 5035.
- (福) 2075.
- (ग) 13,09,313 रुपमे ।

Telephone Calls

2006, Shri Raghunath Singh: Will the Minister of Communications be pleased to state:

- (a) whether Government are aware that London University scientists led by Professor H. E. M. Barlow have discovered a device which can carry one million long distance telephone calls; and
- (b) if so, whether Government are in a position to take advantage of the new discovery?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) Yes.

(b) Prof. Barlow has solved one of the critical problems in carrying large number of short distance telephone calls. Industrial development and utilisation is likely to take about a decade. This matter will continuousty be kept in view.

Telex System connecting Jaipur with Delhi, Bombay, Madras and Calcutta

2007, Shri Vishwa Nath Pandey: Will the Minister of Communications be pleased to state:

- (a) whether it is a fact that Government are considering to provide Telex system connecting Jaipur with Delhi, Bombay, Madras and Calcutta;
 - (b) if so, when; and
- (c) the estimated amount involved in this scheme?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) Yes.

- (b) First year of the Fourth Plan.
- (c) Approximately Rupees three lakhs excluding the cost of the cable and equipment already put in for trunk working.

Wage Board for Chemicals and Pharmaceutical Industries

Shri Rameshwar Tantia: Shri S. C. Samanta:

Shri Subodh Hansda: Shri Balkrishna Wasnik:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether it is a fact that a memorandum has been sui mitted to him by the Chemicals and Pharmaceutical Workers Federation suggesting the constitution of a separate Wage Board for the Chemicals (fine) and pharmaceutical and allied industries; and
- (b) if so, Government's reaction thereto?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) Yes.

(b) The matter is under consideration.

वक्षिण प्रक्रीका में जातिभेद

2009. जिसे द्वा॰ ना॰ तिवारी : भीमती मैमूना सुनतान :

्या वैगेशिक-कार्यमंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या दक्षिण धाकीका में होने बाले जातिभेद के प्रश्न पर इस वर्ष सुरक्षा परिषद में पुनः विचार किया गया है ;
- (ख) क्या भारतीय प्रतिनिधि इस प्रक्त को उठाने का प्रथतन कर रहे हैं ; ग्रीर
- (ग) क्या दक्षिण प्रफ्रीकाके जिरुद्ध भौर कुछ शास्तियां लगाये जाने की संभावना है ?

ं वैदेशिक-कार्यमंत्री (भी स्वर्णसिंह) : (क) जी नहीं ।

(ख) भारत सरकार भार विदेश-स्थित उसके प्रतिनिधियों की यह नीति बराबर रही है कि तमाम भन्तर्रष्ट्रीय मंखों पर "रंगभेद" (एपारबीड) की नीति की निंदा की जाय ।

(ग) संयुक्त राष्ट्र महासभा प्रपते 20वें सब में "रंगभेद" के प्रथन पर विचार करेगी। यह सवाल, कि दक्षिण धफीका के विरुद्ध कोई धौर प्रतिबंध लगाए जाएं या नहीं, कुछ तो इस पर भिर्मर करता है कि सुरक्षा परिषद् धौर महासभा क्या फैनला करती है धौर धिकत्तर इस पर निर्भर करता है कि वे सरकार धलग धलग किस तरह के फैतले करती हैं जिन्हें दक्षिण धर्माका ये विरुद्ध प्रतिबंध लगाने के लिए कहा जाता है।

Inquiry into Exodus of Minorities from East Pakistan

2010. Shri P. C. Borooah: Shri P. R. Chakraverti:

Will the Minister of External Affairs be pleased to state:

- (a) whether Pakistan had lodged a protest over the setting up of the Commission of Inquiry to go into the question of exodus of minorities from East Pakistan and the alleged eviction of Muslims from Assam and West Bengal; and
- (b) if so, Government's reaction thereto?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir.

(b) The protest Note of the Pakistan High Commission was returned to them as being unacceptable to the Government of India.

Defence Production Board

2011. Shri S. M. Banerjee: Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that the Defence Production Board is proposed to be set up to consider the various aspects of Defence production;
- (b) if so, its composition and functions; and

(c) whether any labour representative representing the Defence employees will also be included in the Board?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) A Defence Production Board was set up on 20th May, 1984.

- (b) A statement showing the composition and functions of the Defence Production Board is attached. [P:aced in Library. See No. LT-4332/65].
- (c) The functions of the Defence Production Board are such that it is not considered necessary to include any labour representative on it.

Workers' Participation in Managements

2012. Shrimati Tarkeshwari Sinha: Will the Minister of Labour and Employment be pleased to refer to the rebly given to Hintered Question No. 747 on the 8th March, 1965 and state the results of the study made on the subject of workers being made partners or shareholders in the management of the establishment in which they work?

The Minister of Labour and Employment (Shri D. Sanjivayya): The matter is still under study.

Profit Sharing Bonus in the Cont Mines

Shri Mohammad Elias: Shrimati Renu Chakravartiy:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether the colliery Mazdoor Sabha of Asansol has demanded payfnent of profit sharing bonus in the various coal mines in the Raniganaj-Asansol Coal belt:
 - (b) if so, the action taken thereon;
- (c) whether any bonus has been paid in these mines; and
- (d) if so, the quantum of bonus paid?

Minister of Labour and Employment (Shri D. Sanjivayya): (a) Yes.

(b) to (d). The Payment of Bonus Ordinance 1965 was promulgated on the 29th May, 1965. It was repr. sented on behalf of the Coal Mining Industry that in case of those establishments, whose accounting year ended on the 31st December, 1964, it would be difficult to make bonus payment by the 31st August, 1965 under the Ordinance. Government have decided to extend the time-limit for payment of bonus in such establishments of the coal mining industry upto 31st December, 1965.

Closure of Iron Ore Mines, Chaibasa

2014. Shri Indrajit Gupta: Will the Minister of Labour and Employment be pleased to state:

- (a) whether it is a fact that about 45 iron ore mines in the Chaibasa region have ceased operating from the 15th June, 1965;
 - (b) if so, the reasons therefor;
- (c) the number of workers thrown out of employment; and
- (d) the provision, if any, made for them?

Labour and Minister of The Employment (Shri D. Sanjivayya); (a) No: only three quarries of iron ore mines were required to stop work.

- (b) These quarries are located close to a 'nala' and have been closed during rainy season, i.e., from the 15th June to 31st October, 1965 due danger of inundation.
- (c) and (d). 175 persons were These affected by the closure. workers were employed in other quarries.

Industrial Units for Defence Production in Puniab

2015. Shrl Daljit Singh: Will the Minister of Defence be pleased to atate:

(a) whether the Punjab Gove-ument have submitted a list of some

industrial Units of the State for being switched over to Defence Production during 1964-65 and 1965-66; and

(b) the decision taken by Government thereon?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) No such list has been received.

A suggestion that the capacity available with a Rohtak firm may be used for production of certain types of ammunition was, however, received from the State Government towards the end of June 1965. As adequate capacity existed in the Ordnance Factories for the type of ammunition suggested, it was not considered necessary to develop additional capacity in the private sector by investing in some additional plant and machinery. The firm has, however, been requested to get in touch with our technical representatives so that the field in which the assistance of the firm can be utilised without additional capital investment may be more closely determined.

(b) Does not arise.

New Sainik Schools in Punjab

2016. Shri Daljit Singh: Will the Minister of Decence be pleased to state:

- (a) whether there is any proposal to open new Sainik schools in Punjab;
 - (b) if so, where?

The Minister of Defence (Shri Y. B. Chavan): (a) and (b). Proposals have been received from Hamirpur, Jhajjar, Sangrur, Bhatinda, Ferozepur, and Malerkotla to establish Sainik The estbalishment of a Schools Sainik School involves a non-recurring expenditure of Rs. 70 to Rs. 80 lakhs and a recurring expenditure of Rs. 7 to Rs. 8 lakhs by way of scholarships. This expenditure has to be borne by The above the State Government. proposals have been referred to the State Government with a request to consider them in the light of the existence of the two Sainik Schools in the State, their requirements of funds and in the light of the State Government's capacity to undertake additional financial liability after meeting the full requirements of the present Sainik Schools.

Use of D.I.R. in Industrial Disputes

2017. Shri A. N. Vidyalankar: Will the Minister of Labour and Employment be pleased to state:

- (a) the number of cases where the D.I.R. has been ured to deal with the industrial disputes in the course of the current year:—
 - (i) against the workers on strike or otherwise; and
 - (ii) against the employers who might have resorted to lockouts or otherwise; and
- (b) whether such use was not in violation of Governmen's assurance that D.I.R. will not be used to deal with the normal industrial disputes?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) 10

- (i) 8
- (ii) 2
- (b) No such assurance has been given by Government. However the powers under these Rules were used only in cases when the circumstances required it.

राष्ट्रीय रक्ता कोव

2018. अो हुकम चन्द कछताय : अो ग्रीकार लाल बेरवा :

क्या प्रवान मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सब है कि राष्ट्रीय रक्षा कोच में से कुछ राणि राज्य नागरिक परिवदों को दी गई बी;

- (ख) क्या यह भी सच है कि उन राशियों के लेखापरीक्षित लेखे केन्द्रीय परिषद् को प्राप्त नहीं हुए हैं ; ग्रीर
- (ग) यदि हां, तो इसके क्या कारण हैं ?

प्रवान मंत्री तथा धणु शनित मंत्री (श्रीलाल बहाबुर शास्त्री) : (क) जी, हां।

(ख) धौर (ग) परीक्षित लेखों के विवरण बहुत सी राज्य नागरिक परिषदों से प्राप्त हो चुके हैं। उन राज्य नागरिक परिषदों ने, जिन्होंने परीक्षित लेखा विवरण धमी तक नहीं भेजे, सूचित किया है कि खातों की लेखापरीका हो रही है धौर कि लेखा-परीका प्रतिबंदन शीघ्र भेज दिए जाएंगे।

लोक सहायक सेना

2019 स्त्री हुदग काव दशकाय : क्याप्रतिरुक्तामंत्रीयः दानेकी कृपाकरंगे कि :

- (क) लोक सहायक सेना के तोड़ दिये जाने के पश्चान धव तक सरकार ने उसके कितने कर्मवारियां को रोजगार दिलाया है;
- (ख) लोंः सटाएक मेना के तोड़ दिए जाने के का ण कितने स्पक्ति बेरोजगार इए हैं ;
- (ग) क्या निको नियमित एककों में भर्ती करने का कोई प्रस्ताव है ; भीर
- (घ) यदि नहीं, तो इसके क्या कारण हैं ?

प्रतिरक्षा मंत्री (की यशकरत राव बहु क):
(क) 70 लोक सहायक सेना के सेविवग धन्य मंत्रालयों के धन्तर्गत संगठनो में पुन-नियुक्त किए गए हैं। लोक सहायक सेना के 3 धफसरों को राष्ट्रीय छाअ-टल में ले लिया गया है। जोक सहायक सेना के भृतपूर्व सैविवर्ग कितनी संत्या में देश भर के विशिष्ठ केन्द्रीय तथा राज्य सरकारों के कार्यालयों में कामदिलाऊ कार्यालयों द्वारा काम पा चुके हैं, इस बारे में सूचना प्राप्य नहीं है। इस इक्ट्रा करने में भन्तर्यस्त समय भीर श्रम प्राप्त होने या। परिणामों के ध्रनुरूप नहीं होगा।

Written Answers

- (ख) लोक सहायक सेना के विधायक परिणाम स्वरूप 372 व्यक्ति डिस्वार्ग किए गर्धे।
- (ग) तथा (घ). लोक सहायक सेना के कामिक अधिकतर भूत-पूर्व सैनिक होते हैं, जो या तो रिटायर्थ हो चुक है या रिसुलर सेना में अपना समय पूरा कर चुके हैं। ख्रतः स्रोक सहायक सेना के तोड़े जाने पर उन्हें रिसलर सेना में लेने का प्रक्त ही नहीं उटता।

रेवरेंड माइकल स्काट

वी हुकम चन्द कक्क्याय : भी प्र० चं० वदमा : श्री गोकुत्रानम्द महन्ती : श्री किम्दर लाल : श्री विद्वनाथ पाण्डेय :

क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेगे कि :

- (क) क्या यह सच है कि नागा जांति भिन्नन के सदस्य रेवरेंड माइकल स्काट का मनीपुर में प्रवेश इस घाघार पर रोक दिया गया है कि यह भारतीय नागरिक नहीं हैं; धौर
- (ख) यदि हां, तो उन्हें शांति मिशन का सदस्य बनाये जाने के क्या कारण हैं जबकि यह भारतीय नागरिक नहीं हैं ?

वैदेशिक-कार्य मंत्री (श्री स्वर्ण सिंह): (क) देवरेंड माइकल स्काट ने मणिपुर का दौरा करने की इच्छा प्रकट की है, विशेषकर उन इलाकों का जो लड़ाई बन्द रखने के करार के धन्तर्गत ग्राने हैं।

जन्हें यह समझा दिया गया है कि जहां तक करार की शतों को तोड़ने का सवाल है, प्रेक्षक दल ग्रावश्यक पूछताछ कर स**कता** है ग्रीर इस सिलसिले में उनके लिए म**णिपुर** जाना ग्रावश्यक नहीं ।

यह भी महसूस किया गया कि चूंकि यह नाजुक सीमा क्षेत्र है भीर मणिपुर में नागाभ्रों से भिन्न जातियां भी ग्रणांत हैं, इसलिए विदेशियों को इन सीमा क्षेत्रों में जाने की इजाइत देना ठीक न होगा ।

नागालैंड में ग्रन्थ गैर-नागा जातियों का प्रश्न इतना संगत नहीं है।

(ख) पीस मिशन सरकार की धोर से नियुक्त संस्था नहीं है। इसके सदस्य वे लोग है जिनमें नाया चर्च नेताओं का धौर नाया बंपटिस्ट कन्बेन्शन का विश्वास है धौर ये लोग इसी कन्बेन्शन ट्रारा नियुक्त भी किए गए थे।

चिटनांव तथा चालना में भारतीय नागरिकों पर प्रतिवन्ध

2021. भी हुकम चन्य क्यूबाय : क्या वैदेशिक-कार्य मंत्री यह बताने की क्रुपा करेगे कि :

- (क) क्या यह सच है कि पूर्वी पाकिस्तान के अधिकारियों ने भारतीय नागरिकों के चिटगांव तथा चालना बन्दरगाहों में अवैश्व पर प्रतिबंध लगा दिया है ; और
- (ख) यदि हां, तो सरकार ने इस सम्बंध में क्या कार्यवाही की है ?

वैवेहिक कार्य संत्री (श्री स्वय हिंह):
(क) चारत सरकार को सितम्बर 1965 के पहले हभने तक इस प्रकार की कोई रिपोर्ट नहीं मिली है। एउएजेंसी के कारण स्विति प्रव संभवत: बदल गई है।

(**ব**) মন ব**ঃ ড**ড∷া

फिल्म सलाहकार समिति

2022. श्री मोंकार लाल बेरवा : े श्री गुलशन :

क्या सूचना भीर प्रतारण मंत्री यह बनाने की कूपा करेंगे कि :

- (क) क्या यह सच है कि फिल्म जलाहकार ममिति की बैठक 17 मई, 1965 की नई दिल्ली में हुई थी;
- (ख) यदि हो, तो उसमें किन विषयों वर विचार किया गया: ग्रीर
 - (ग) उस पर क्या निर्णय किया गया?

सचना घोर प्रतारण मंत्री (श्रीमती **द्धन्वरा गांधी)**: (क) से (ग). जी, हां।

धीर समिति ने प्रदर्शकों की कुछ कठि-नाइयों, फिल्म उद्योग पर करों के बोल ग्रीर फिल्म परिषा स्थापित करने के प्रश्न पर विचार किया था । इसके प्रतिरिक्त समिति ने उद्योग की कुछ बन्य छोटी समस्याचीं पर भी विचार किया था । सनिति ने निम्नलिखित मिफारिकों की थीं:---

- (1) फ़िल्म सलाहकार समिति की एक उप-समिति यह बताए कि सिनेमा-वरों की मरम्मत या पूर्नीनर्माण पर होने वाले जायक भौर भनिवायं व्यय की मद्रें क्या हैं, जिन्हें बाय-कर निर्धारित करते समय वैध व्यय माना जाए ।
- (2) खिची हुई सिनेमा फ़िल्मों पर उत्पादन-मृत्क की निक्ली दरों के लिए, लंबाई की मीमा बढ़ाई जाए ।
- (:) 10 सात्र से मधिक पुरानी प्रसिद्ध फिल्मों की प्रतियों पर उत्पादन-शुस्क न लिया जाए ।

सरकार इन सिफ्रारिशों पर विचार कर एही है।

Vocational Guidance Centres

2023. Shrimati Tarkeshwari Sinha: Dr. Mahadeva Prasad:

Will the Minister of Labour and Employment be pleased to state:

- (a) the progress achieved by the scheme of providing Vectional Guidance Centres for students sponsored by the Employment Exchange in Delhi; and
- (b) whether this scheme is also proposed to be introduced in parts of the country?

The Minister of Labour and Employment (Shri D. Sanjivayya); (a) Six centres were set up to provide special career guidance to students, from the 12th to the 25th June, 1965. Over 4,500 persons, most of whom were students and parents, were provided useful vocational and educational guldance through these centres.

(b) This programme is arranged annually in the States of Uttor Pradesh, Punjab, Madhya Pradesh and Andhra Pradesh. The programme has been recommended to other States. It is for them to organise similar programmes,

श्रद्ध शक्ति केन्द्र 2024. ेथी वानही थी करियर

क्या प्रभाग मंत्री यह बताने की कृपा करेंगे कि :

- (本) 1965-66 तथा 1966-67 में सरकार का देश में कितने श्रणणवित केन्द्र म्बःपित करने या विचार है:
- (ख) ये केन्द्र किन स्थानों पर तथा किन राज्यों में स्वापित किये जायेंगे; भीर
- (ग) इन के ियं किन देशों से महायता तथा महयोग प्राप्त किय जायेगा ?

प्रवात मंत्री तथा खा. तित मंत्री (श्री स्ताल बह दूर दाश्त्री) : (क) तथा (ख). तारापुर परमाण् विध्युत स्टेशन के पहले यूनिट को बनाने का काम जारी है। सरकार ने लिये किया है कि राजस्थान पर— माणु वियुत्त स्टेशन के दूारे दूनिट खोर कैं। हो दो दूरिशें बाले मद्रास परमाणु स्टेशन के निर्माण का कार्य-वर्ष 1965—66 तथा 1966—67 में किया जाये।

(ग) राजस्थान परमाणु शिद्युत स्टेशन के दूसरे पूरिट तथा मद्र स परमाणु विद्युत स्टेशन के दो पूनिटों के लिए धायात किए जाने वाले रूड उपकरणों के लिए धायश्यक वित्ताय सहायता ऋषणः कनाडा तथा फांस के मिलेगी।

Tisco Mines at Noamundi

- 2025. Shri H. C. Soy: Will the Minister of Labour and Employment be pleased to state:
- (a) whether it is a fact that the management of TISCO Mines at Noamundi are forcing 'heir local and Adivasi workers to proceed on compulsory retirement; and
- (b) whether there is any proposal to enforce this scheme of voluntary retirement in other sectors of mining elsewhere in India?

The Minister of Labour and Employment (Shri D. Sanjivayya):
(a) No.

(b) The scheme of voluntary retirement is applicable to such surplus employees of TISCO Ore Mines and Quarries as are not due for normal retirement until the end of November 1965 and as may choose to retire earlier voluntarily.

Closure of Mission Schools in Burma

2026 Shri Raghunath Singh: Will the Minister of External Affairs be pleased to state:

(a) whether the Government of

Burma has closed all the Mission Schools run in Burma; and

(b) if so, whether the schools run by the Ind an religious missions have also been closed?

The Minister of External Affairs (Shri Swaran Singh): (a) Mission schools in Burma have not been closed. Most of them have been nationalised and are being run by the Government of Burma.

(b) No schools were being run by Indian religious missions.

Nationalisation of Hospitals in Burma

2027. Shri Raghunath Singh: Will the Minister of External Affairs be pleased to state whether the Government of Burma has nationalised hospitals run by the foreign missions and missionaries including Rama Krishna Mission of India?

The Minister of External Affairs (Shri Swaran Singh): Yes, Sir.

Wage Board for Iron Ore Industry

2028. Shri H. C. Soy:

Will the Minister of Labour and Employment be pleased to state the progress made in the working of the Wage Board for iron ore mining industry and also the extent to which the interim report has been implemented?

The Minister of Labour and Employment (Shri D. Sanjivayya): The Wage Board is still at work. So far the recommendations of the Board for interim relief have been implemented fully by four mines in public sector and twenty seven mines in private sector. The Officers of the Central Industrial Relations Machinery are making efforts to secure implementation in the remaining mines as expeditiously as possible.

Foreign Films

Shri Dinen Bhattacharya: Dr. Ranen Sen:

Will the Minister of Information and Broadcasting be pleased to state:

- (a) the total number of toreign films screened during the last three years in the cinema houses throughout the country;
- (b) the number of cases in which the censoring authority refused permission for the screening of such films; and
- (c) the country-wise break up of the films not permitted by the censoring authority?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) The Central Board of Film Censors has no information regarding the number of films screened in the last 3 years in cinema halls. However, the Board certified during this period a total of 5298 imported films, comprising 621 features and 4677 shorts, including trailers.

(b) and (c). A statement is placed on the Table of the House. [Placed in Library. Sec No. LT-4833/65].

Promotions to Officer Ranks in Indian Army

2030. Shri Surendra Pal Singh: Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that Government have decided to bring about some changes in its policy tegarding promotions to Oilier ranks as a result of which the J.C.Os and N.C.Os in the Army will have more apportunities of promotion to Officer ranks; and
- (b) if so, the changes which are sought to be introduced in the existing system of promotion to Officer ranks?

The Minister of Defence (Shri Y. B. Chavan): (a) and (b), Yes, Sir. As a

result of recent decisions of Government, more opportunities are now available for JCOs and ORs in the Army for promotion to officer ranks. These opportunities are as under:—

- (i) The percentage of Permanent Commissions in the General Cadre reserved for them every year has been considerably increased. It is now 42 per cent as against 22 per cent in the year 1962.
- (ii) The authorised strength of Permanent Commissions in the Special List Cadre, which are primarily meant for serving personnel other than officers, has been substantially increased. It is now 1500 as against 943 in 1962
 - (iii) Serving ORs in the Army Medical Corps have been made eligible for Regular Commissions in AMC (Non-technical).

Accident in Ena Colliery

2031. Shri Surendra Pal Singh: Shri S. M. Banerjee: Shri Na endra Singh Mahida:

Will the Minister of Labour and Employment be pleased to state:

- (a) whether it is a fact that an accident occurred in the Ena Colllery in which 7 miners were killed on the 24th July, 1965;
- (b) if so, whether the causes of accident have been ascertained; and
- (c) the relief given to the families of the miners who died in the accident?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) Yes.

(b) Yes; while nine pick miners were working in 3 adjacent galleries a mass roof-stone measuring 9-9 me'res x 8.7 metres and 45 centimetres thick came down at the junction of the galleries from a hight of 1-5 metres, trapping seven of them of whom six died instantaneously and the

eventh, who was extricated, expired in the hospital.

(c) All the miners who were killed were recruited through the Coaltelds Recruiting Organisation, Gorakhpur. The management have paid Rs. 25 each for the cremation of the dead bodies. The management having insured the workers have requested the Insurance authorities to deposit the compensation with the Compensation Commissioner. Payment of financial assistance from the Coal Mines Labour Welfare Fund is being arranged by the Coal Mines Welfare Commissioner.

Mekong Basin

2032. Shri Raghunath Singh: Will the Minister of External Affairs be pleased to state:

- (a) whether the U.N. Secretary-General has appealed to the World States for help to develop the Mekong basin; and
- (b) if so, Government's reaction thereto?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir.

(b) A statement is placed on the Table of the House. [Placed in the Library. See No. LT-4834/65].

Radiological Laboratory at Trombay

2033 Shri Himatsingka: Will the Frime Minister be pleased to state:

- (a) whether the Atomic Energy Establishment have awarded a contract to a private firm for the construction of its Radiological Laboratory at Trombay; and
 - (b) if so, the broad details thereof?

The Prime Minister and Minister of Atomic Energy (Shri Lai Bahadar Shastri): (a) and (b). Yes. A construction of the second phase of the Radiological Laboratories at Trombay. The value of the work awarded is Rs. 286-53 lakhs and includes the cost

of civil engineering works, construction of hot cells, piping, special equipment, electrical works, etc.

Marine Diesel Engine Factory

Shri Warior: 2034. Shri Raghunath Singh: Shri D. C. Sharma:

Will the Minister of Defence be pleased to state:

- (a) whether the place has been finally selected for the location of the marine diesel engine factory; and
- (b) if so, the name of the place selected?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) No. Sir.

(b) The question does not arise.

Sealing of Iranian Borders to Indians

2035. Shri Raghunath Singh: Will the Minister of External Affairs be pleased to state:

- (a) whether Government are aware that Iran has sealed her borders to Indians; and
 - (b) if so, the reasons therefor?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b). To prevent the spread of a Choleratype epidemic that had broken out in the 4 Eastern Provinces of Iran, the entire region was quarantined off. The Iranian authorities believe that the disease crossed into Iran over the Eastern frontier. Therefore entry into Iran from the east was forbidden and this naturally included Indians as well. Restrictions are being gradually lifted now.

Cantonment Board Employees.

2036. Shri A. N. Vidyalankar: Will the Minister of Defence be pleased to state:

(a) whether it is a fact that the National Industrial Tribunal No. 2 of 1958 had directed (vide para 23 of Judgement) that rules for recruitment and promotion for the Cantonment Board employees should be framed;

- (b) whether these rules have been framed; and
 - (c) if not, the reasons therefor?

The Minister of Defence (Shri Y. B. Chavan): (a) Yes, Sir.

(b) and (c). The Cantonments Act, 1924 does not empower Government to frame rules relating to recruitment and promotion of Cantonment Board employees. The question of amending the Act in this regard and of carrying out other detailed amendments, along with revised rules to be framed thereunder, has been held in abeyance during the period of emergency. Although the rules have not yet been framed, administrative instructions have been issued to the Cantonment Boards to follow implicitly the observations of the Industrial Tribunal contained in para 23 of their Award.

Industrial Tribunal Award

2037. Shri A. N. Vidyalankar: Will the Minister of Defence be pleased to state:

- (a) whether the Industrial Tribunal No. 2 of 1938 had directed the Contral Government (vide para No. 34 of the Award) that suitable transfer rules should be framed and supervisory staff and sectional heads among the Cantonment Board employees should be transferred from one cantonment to the other;
- (b) if so, whether Government have framed any transfer rules; and
 - (c) if not the reasons therefor?

The Minister of Defence (Shri Y. B. Chavan): (a) Yes, Sir, but there was no tribunal in 1938. The reference is presumably to the award of the Industrial Tribunal No. 2 of 1958.

(b) and (c). The Cantonments Act, 1924 does not empower Government to frame rules on transfer of Cantonment Bosed employees from one Cantonment to another. The question of

amending the Act in this regard and of carrying our other detailed amendments, along with revised rules to be trained thereunder, has been held in abeyance during the period of emergency.

Diplomatic Relations with Gambia

2038. Shri Ram Sewak: Shri P. G. Sen:

Will the Minister of External Affairs be pleased to state:

- (a) whether it is a fact that Government have decided to establish diplomatic relations with the Government of Gambia at the High Commission level; and
- (b) if so, the name of the High Commissioner, if appointed?

The Minister of External Affairs (Shri Swaran Singh): (a) and (b). Yes, Sir. Shri A. H. Safrani, India's High Commissioner to Senegal is being concurrently accredited to the Gambia as High Commissioner.

High Power Transmitter in Rajasthan

2039. Shri Kapur Singh: Shri Solanki:

Will the Minister of Information and Broadcasting be pleased to state:

- (a) whether it is a fact that people of Rajasthan border villages of Barmer and Jalore listen to Pakistan broadcasts because A.I.R. Broadcasts are not audible there;
- (b) whether Government have considered the feasibility of installing a powerful transmitter there; and
- (c) if not, the reasons therefor?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) All India Radio have no reports whether the people of Burmer and Jalore listen to Pakistan broadcasts or not. There is no curb on domestic listening in India to any radio station. Recently it is learnt from newspapers that the District

Magistrate of Varanasi has banned the listening of Pakistan Radio. Barmer and Jalore are situated near the Pakistan bord r and in the day time are still outside the primary service range of the existing A.I.R. Stations.

(b) and (c). A proposal to instal a powerful medium wave transmitter in Rajasthan in the Fourth Five Year Plan is under consideration. When this is installed, day time listening will also improve. Even at present Ajmer and Bikaner Stations can be heard after sunset.

भारत में चीनी राष्ट्रजन

2040 भी भौंगर लाल बरवा : क्या वैदेशिक-कार्य मंत्री यह बताने की कृपा करेगे कि :

- (ग) क्या चीन की घोर गे उन चीनी राष्ट्रजनों के लौटाये जाने के बारे में कोई पत्र प्राप्त हुएा है, जो घभी तक भारत में नजरवन्द हैं; घौर
- (ख) यदि हां, तो इ.स. सम्बन्ध में सरकार ने क्या उत्तर दिया है ?

चैशेशिक-कार्य मंत्री (भी स्वर्ण सिंह):
(क) भारत में चीति राष्ट्रितों के देश-प्रत्याउतन से संबद्ध चीनी प्रस्ताव के बारे में जो पत्र-प्यवहार हुमा है, वह म्बेत-पत्र में शामिल कर दिया गया है भीर इनकी प्रतियां सदन की मेंग्र नर रख दो गई थीं। चीन सरकार ने इन विश्व पर जो भौतिम नीट भावा था, उसकी तारोख 25 दिसम्बर, 1963 है। वह म्झे-पत्र नं० 10 के पृष्ठ

(का) इस नोट के उत्तर में भारत सरकार का 8 जनवरी. 1964 का उत्तर सदन की मेज पर रक्ष दिया गया है घीर वह क्वेज-पत्न न । 10 के पृथ्ठ 73 पर देखा जा सकेगा।

Naval Equipment

Shri Kindar Lal:
Shri Vishwa Nath Pandey:
Shri Narendra Singh
Mahida:

Will the Minister of Defence bepleased to state:

- (a) whether it is a fact that Russia is prepared to supply to India naval equipment besid s submarines in order to strengthen Indian naval force to enable India to defend her coastline; and
- (b) if so, the reaction of Government thereto?

The Minister of Defence (Shri X. B. Chavan): (a) and (b). It will not be in the public interest to disclose any details in this regard.

Harness and Saddlery Factory, Kanpur

2042, Shri S. M. Banerjee: Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that an attempt was made to pass out manhole covers made of Gun-metal from Harness and Saddlery Factory Gate, Kanpur without proper authority in April, 1965;
- (b) if so, the steps taken to punish the persons found guilty, for this pilferage; and
- (c) the action taken to stop recurrence of such acts in future?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) Yes, Sir. Four manhol: covers made of Copper Plates and not Gun-Metal were taken to the Gate with Gate Passes at the Harness and Saddlery Factory, Kanpur, on 12th March, 1965.

(b) The Security staff employed to watch and examine the passing out of materials from the Factory detained the materials at the Gate Office on suspicion. An enquiry was conducted and it was found that it was a case

of attempted theft by manipulation of documents. Disciplinary action has been initiated against those involved.

(c) This is a case of attempted theft and the Security arrangements as existing are considered sufficient to cope with the same. No additional remedial measures are considered necessary.

Increase in Tram-Fares in Calcutta

2043. Shri Hari Vishnu Kamath; Will the Prime Minister be pleased to state;

(a) whether a representation or request has been made to him by a Member or Members of Parliament that he may intervene in the situation arising out of the tram-fare increase resistance movement in Calcutta and advise the Chief Minister of West Bengal to refer the issue to a Commission or Tribunal for enquiry; and

(b) if so, the action taken thereon?

The Prime Minister and Minister of Atomic Energy (Shri Lai Bahadur Shastri): (a) Yes, Sir.

(b) The Prime Minister has discussed the matter with the Chief Minister of West Bengal. The appointment of a Commission of Enquiry to go into this matter was not considered necessary as the State Government had agreed to the revision of the structure of the Calcutta Tramways Co. Ltd. after careful consideration of all aspects and implications of the matter, including the re~ommendations of an Advisory Committee of the Company, presided over by Shri P. B. Chakravarty, former Chief Justice of the Calcutta High Court.

Political Set-up in Fiji

2044. Shri Surendra Pal Singh: Will the Minister of External Affairs be pleased to state:

(a) whether it is a fact that in a Conference recently held in London regarding the future political set-up in Fiji, the British Government declined to accept the Common Roll

Proposal put forward by the representative of the Fiji Indian Community and, accepted the Communal Electoral Formula; and

(b) if so, whether Government have taken up this matter with the British Government in order to ensure a fair deal to the Indians in Fiji?

The Minister of External Affairs (Shri Swaran Singh): (a) Yes, Sir. The Government have seen reports to that effect.

(b) No, Sir; but our views on the subject are well-known.

International Standardisation of Statistics relating to Book Production

2045. Shrimati Ramdulari Sinba: Will the Prime Minister be pleased to state the advice given by the Central Statistical Organisation to the Ministry of Education on international standardisation of statistics relating to book production and periodicals brought out by UNESCO?

The Prime Minister and Minister of Atomic Energy (Shri Lai Bahadur Shastri): A statement is laid on the Table of the House. [Placed in Library. See No. LT-4835/85].

Central Statistical Organisation

2046. Shrimati Ramdulari Sinha: Will the Prime Minister be pleased to state the advice given by the Central Statistical Organisation to the Programme Evaluation Organisation regarding the evaluation studies done by that Organisation in Maharashtra regarding the surveys to assess (1) the benefits due to irrigation projects and (ii) the impact of inter-market approach roads?

The Prime Minister and Minister of Atomic Energy (Shri Lai Bahadur Shastri): These studies came up for discussion at the meetings of the Working Group on Levels of Living convented by the Programme Evaluation Organisation, on which the Central Statistical Organisation was represented by a Joint Director. The

comments of the Central Statistical Organisation on the surveys are contained in the statement iaid on the Table of the House. [Placed in Library, Sec. No. LT-4836/65].

Research Project on Crop Insurance

2047. Shrimati Ramdulari Sinha: Will the Prime Minister be pleased to state the advice given by Central Statistical Organisation to the Council of Sientific and Industrial Research concerning the research project on cropinsurance?

The Prime Minister and Minister of Atomic Energy (Shri Lal Bahadur Shastri): The Central Statistical Organisation received from the Council of Scientific and Industrial Research in January, 1964, certain repor:s on "crop-insurance suited India" prepared by a scholar under the Retired Scientists Scheme of the Council. On examination of these re-ports, the Central Statistical Organisation felt that the author had not been able to make any significant contribution on the subject and advised the Council accordingly. They, however, suggested that the opinion of the Institute of Agricultural Research Statistics, who are concerned with crop-insurance, might also be obtained.

Ordnance Factory, Ambarnath

2048. Shri S. M. Banerjee: Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that 8 workers of the Ordnance Factory, Ambarnath have started hunger-strike demanding Bombay City Compensatory allowance and supply of adequate foodgrains; and
- (b) if so, the steps taken by Government to meet their demands?

The Minister of Defence Production in the Ministry of Defence (Shri A. M. Thomas): (a) There employees of Ordnance Factory, Ambarnath, and two employees of Machine Tool Proto-type Factory,

Ambarnath, were on hunger strike from 16th August to 18th August, 1965.

(b) The demand for the grant of City Compensatory and House Rent Al owances at the rates applicable in Greater Bombay has not been found to be acceptable but another proposal for grant of House Rent Allowance at Ambarnath at the rates applicable at Ulhasnagar is under consideration.

The question of supplying foodgrains to Defence civilians at Ambarnath has been taken up with the State Government.

The general question of including all Defence Industrial Employees as part of the Defence Establishment; for purposes of supply of foodgrains by the Army Service Corps has been considered but it has not been found possible to agree to this arrangement as the ASC has been organised principally for catering to the requirements of the Armed Forces personnel.

In the case of Ambarnath, however, special ad hoc arrangements were mady to supply for a temporary period additional quantity of foodgrains to cater to the requirements of the employees and their families but the workers representatives declined to accept additional foodgrains in the form of wheat.

Subsimandi Post Office, Delhi

2049. Shri P. L. Barupal: Shri Lakhmu Bhawani:

Will the Minister of Communications be pleased to state:

- (a) whether it is a fact that a person posed himself as Post Master and made off with a sum of Rs. 12,000 on the 20th August, 1965 from the Post Office, Subzimandi Delhi; and
- (b) if so the action being taken in the matter?

The Deputy Minister in the Department of Communications (Shri Bhagavati): (a) Yes, Sir, the incident did take place, but the date of occurrence is 19th August, 1965.

(b) The case was reported to the police immediately and enquiries have been taken up by the crime branch who are making vigorous efforts to trace the culprit.

नागपुर में घन्तर्वेजीय पत्रों की कमी

2050. भी यक्षपाल सिंह: स्या संचार मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या यह सच है कि नागपुर में क्रम्तर्देशीय पत्नों की कमी है ;
- (ख) यदि हो, तो उसके क्या कारण डैं: ग्रीर
- (ग) इस मामले में क्या कार्बवाही की का रही है ?

संचार विभाग में उपमंत्री (बी भगवती: (त) जी हां। मई, जुलाई तथा ग्रगस्त, 1965 के दौतात ग्रन्थायी कमी थी।

- (ख) क्याने ने प्रायप्ति सप्लाई के कारण ।
- (ग) नागपुर णहर के डाकघरों को पर्याप्त माता में ग्रन्तदेंशीय पत्र भेजने के कदम पहले ही उटाये जा कुके हैं धौर इस समय कोई कमी नहीं है।

Subscriptions paid by A.I.E. to News Agencies

2051. Shri J. B. S. Bist: Will the Minister of Information and Broadcasting be pleased to state:

- (a) whether there is any proposal before Government to revise the subscriptions paid by A.I.R. to the News Agencies;
- (b) whether this revision is aimed at partially removing the imbalance that exists in regard to the payments made to the two principal News Agencies—the Press Trust of India and the United News of India; and
- (c) whether there is any proposal to have Government Directors on these News Agencies?

1285 (Ai) LSD-4.

The Minister of Information Broadcasting (Shrimati Indira Gandhi); (a) and (b). All India Radio subscribes to the News Services of the Press Trust of India and the United News of India. There is no proposal before the Government to revise the subscription of the Press Trust of India. However, a request has been received from the United News of India for revising the subscription paid to it by All India Radio. and it is under consideration of the Government.

(c) No, Sir.

Central Information Service

2052. Shri Rishang Keishing: Will the Minister of Information and Broadcasting be pleased to state:

- (a) whether any changes are proposed in the administrative set up and scale of pay of the Central Information Service Officers;
 - (b) if so, the details thereof;
- (c) whether there is any proposal to decadarize certain Central Information Service posts and cadarize certain posts which are not already in the Central Information Service; and
- (d) if so, the names of such posts and the reasons thereof?

The Minister of Information and Broadcasting (Shrimati Indira Gamdhi): (a) and (b). All posts in the Senior Administrative Grade and some posts in the Junior Administrative Grade of the Central Information Service have been upgraded with effect from September 1, 1565. A statement showing the earlier and revised structure of pay scales in these Grades is given in the statement laid on the Table of the House. [Placed in Library. See No. 4837/65].

On the advice of the Union Public Service Commission, it is also proposed to do away with the 25 per cent quota of direct recruitment in Grade III of the Service. (c) and (d). The 44 posts of Field Publicity Officers created for the intensification of publicity in the border areas are proposed to be excluded from Grade IV of the Central Information Service. The requirements of these Border posts are of a specialised character. Special selections have to be made as these officers will need knowledge of the people of the border areas, local traditions and customs and also be able to speak some of the more important languages or dialects prevalent there.

The following posts are proposed to be included in the Service in appropriate Grades as the duties attached to these are similar to those attached to certain posts in the Central Information Service:—

- I. Assistant Press Registrar,
 Office of the Registrar of
 Newspapers for India.
 2. Ed.tor. BetarJagat, All
 India Radio.
 In Grade I
 of the Central Information Service.
- Sub-Editor (Awaz), All India Radio, in Grade IV of the Central Information Service.

A.E.C. Training College and Centre, Pachmarhi

2053. Shri Hari Vishnu Kamath: Will the Minister of Defence be pleased to state:

- (a) whether it is a fact that in the A.E.C. Training College and Centre, Pachmarhi, a large number of Class IV employees who have completed 15 to 20 years of service have still not been declared permanent;
 - (b) if so, the reasons therefor; and
- (c) when Government will take a decision in the matter?

The Minister of Defence (Shri Y. B. Chavan): (a) There are 24 Class IV employees with over 15 years of service who are awaiting confirmation in the A.E.C. Training College and Centre (Pachmarhi).

(b) and (c). Action has already been taken to convert temporary posts in the Centre into permanent ones, in accordance with the existing Government orders. Action for confirmation of eligible personnel against these permanent posts is also in progress.

Location of Divisions of Telephone Revenue Accounts Offices

2054. Shri Jashvant Mehta: Will the Minister of Communications be pleased to state:

- (a) whether it is a fact that the Divisions of the Telephone Revenue Accounts Office of different States have been located in their own States:
- (b) the number of Divisions of Telephone Revenue Accounts Office of different States located in Delhi; and
- (c) the reasons for not shifting Baroda Division to Gujarat State?

The Depty Minister in the Department of Communications (Shri Bhagavati): (a) Yes, except in the case of Punjab and Orissa and partly in the case of Gujarat.

- (b) Two Telephone Revenue Accounts Offices.
- (c) The Telephone Revenue Accounts Office (Baroda) could not be shifted from Delhi to Gujarat State on account of the general question of reorganisation of Telephone Revenue Accounts work under consideration, as well as the staff and other ancillary problems involved in the matter of shift. The matter is expected to be settled soon.

ब्राकाशवाजी की पत्रिकाओं का मुद्रण

2055. **बी मन् लिमये** : बी यज्ञपाल सिंह :

क्या सूचना और प्रसारच मंत्री यह बताने नी कृपा करेंगे कि :

को का यह सब है कि उस मुद्रणालय ने, किए के साकाणवाणी की अंग्रेजी तथा ्रित्दी की प्रविकार्ये छ पने का ठेका दिया गया था, टेके की घतौं के प्रतिकृत यह कार्य ठेके पर किसी घटन सदृणालय को है दिया है : भीर

(का) यदि हां, तो इस ामले में क्या कार्यवाही करने का विचार है ?

सूचना ग्रीर प्रसारण मंत्री (श्रीमती इन्दिरा गोंची) : (क) जी हां।

(ख) छापेखाने ने यह तक दिया है कि काम, उन्हीं की देख रेख में चलने वाले एक संबंधित प्रेस को दिया गया था। इसकी जांच या जा रही है ब्रोर सरकार जिल्लाई करेगी।

Consumer Price Index

2056 Shri P. H. Bheel: Will the Minister of Labour and Employment be pleased to state the monthly figures of All-India Working Class Consumer Price Index from April, 1965 up-to-date?

The Minister of Labour and Employment (Shri D. Sanjivayya): A statement showing the monthly figures of All India (Interim) Working Class Consumer Price Index Numbers (base: 1949=100) from April, 1965 to July, 1965, is given below:

STATEMENT

Monthly figures of All-India (Interim) Working Class Consumer Price Index Numbers (base: 1949=100).

Month	Index No.
April, 1965	160
May, 1965	161
June, 1965	163
July, 1965	168

A.E.C. Training College and Centre, Pachmarhi

2057. Shri Hari Vishau Kamath; Will the Minister of Defence be pleased to state;

(a) whether effective arrangements have been made for the supply of rations (wheat, flour and rice etc.) to class IV civilian employees at A.E.C. Training College and Centre, Pachmarhi (Madhya Pradesh); and

(b) if so, the details thereof?

The Deputy Minister in the Ministry of Defence (Dr. D. S. Raju): (a) and (b), Class IV civilian employees at A.E.C. Training College and Centre, Pachmarhi, except non-combatants (un-enrolled) like cooks, Sweepers, Water-carriers, Dhobies etc., draw their rations on payment from Army sources. No arrangements have been made for the non-combatants (un-enrolled) who can, however, obtain their rations from the nearest co-operative store.

छिये हुए नागझों से झासाम के मुख्य मंत्री की मेंट

2058 डा॰ महादेव प्रसाद : नया वैवेशिक-कार्य मंत्री यह बताने की कृपा करेंगे कि :

- (क) क्या भासाम के मुख्य मंत्री ने दिमापुर में 28 धगस्त के छिपे हुए नागाभों से मेंट की बी भीर जास्ति बार्ता फिर से भारत्म करने के प्रथन पर उनमें बातचीत की बी : पौर
- (ख) यदि हां, तो लग बातचीत का स्थीरा क्या है भीर उस ला त्या परिणाम निकला ?

बैदेशिक कार्य-संत्री (औ स्वर्ण सिंह):
(क) प्रखबार में छणी एक खबर में
यह कहा गया वा कि ग्रसम के मुख्य मंत्री,
श्री बीठ पीठ चालिहा 28 ग्रागस्त को दीमा-पुर में छिले हुए नेताओं से मिले ग्रीर प्रनेठे साथ जाति वाली ने संदद्ध मामलों पर बात-चीन की । (ख) श्री चालिहा शांति मिशन की सदस्य की हैसियत से छिने नागाओं से मिले थे श्रीर उनके साथ हुई बातचीत का ब्यौरा सुलभ नहीं है । बहरहाल उक्त खबर में यह कहा गया है कि भारत सरकार के प्रतिनिधिमंडल श्रीर छिपे नागाओं के बीच शांति बार्ला सितंबर, 1965 के श्रंत में फिर धारंभ होने की संभावना है जब कि श्राशा है कि शांति मिशन से दूसरे सदस्य, रेवेरेन्ड माईकेल स्काट भी लंदन से वापिस था जायेंगे।

Casual Artistes in A.I.R., Delhi

2059. Shri Daji: Shri Warior:

Will the Minister of Information and Broadcasting be pleased to state:

- (a) what is the total number of casual artistes employed by the All-India Radio, Delhi;
- (b) what are the terms of their contract; and
- (c) how many of them have been working with the All-India Radio for more than a year?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) Seventeen.

- (b) They are engaged on month to month casual contracts and are paid an amount equal to the minimum of the fee scale applicable to Staff Artists doing similar duties plus all admissible allowances.
- (c) Five. The cases for their regular absorption are under consideration.

Caseal Artistes in A.I.R.

2060. Shri Daji: Shri Warier:

Will the Minister of Information and Broadcasting be pleased to state:

(a) whether any Dearness allowance and City Compensatory allowance is paid to the casual artistes working with the News Services Division of the All-India Radio, Delhi Station; and

(b) if not, the reason therefor?

The Minister of Information and Broadcasting (Shrimati Indira Gandhi): (a) Casual Artistes employed on a monthly basis are paid all allowances in addition to the basic fee payable to regular Staff Artistes.

(b) Does not arise.

जिला डाक सलाहकार समितियां

- 2061. डा॰ महादेव प्रसाद : क्या संचार मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या यह सच है कि सभी जिलों में डाक सलाहकार समितियां बना दी गई हैं ;
- (ख) यदि हां, तो गांरखपुर जिले के लिये बनाई गई सलाहकार समिति के सदस्यों के नाम क्या है; धीर
- (ग) प्रप्रैल, 1962 से ग्रब त∓ उक्त समिति की कितनी बैठकें हुई हैं ?

संचार विभाग में उपसंत्री (बी सगवती): (क) सलाहकार समितियां कुछ को छोड़कर सभी डाक मंडलों में बनाई गई है।

- (ख) एक सूची मंलग्न है [पुस्तकालय में रची गई। देखिये संख्या एल० शै०— 4838/65]।
- (ग) कोई नहीं । समिति खनवरी, 19**64 में बनाई गई थी** ।

Wage Board for Motor Transport Industry

- : 2062, Shri K. N. Pande: Will the Minister of Labour and Employment be pleased to state:
- (a) whether it is a fact that Government propose to appoint a Wage Board for the workers employed in the motor transport industry; and

(b) if so, the progress made so far in this regard?

The Minister of Labour and Employment (Shri D. Sanjivayya): (a) and (b). Proposal for appointing a Wage Board for this industry is being examined in consultation with the State Governments.

सेना में भाषातकाल कमीशन प्राप्त समिकारी

श्रीमणुलिमये : श्री-ब्रापाल सिंह : श्रीहरि विष्णुकामत : श्रीप्र० चं० वरुपा :

क्या प्रतिरक्षा मंत्री यह बताने की कृपा करेंगे कि:

- (क) 20 धक्तूबर, 1962 के बाद सेना में कितने व्यक्तियों को धापातकाल कमीशन दिया गया है ;
- (ख) क्या सरकार ने ऐसे भ्रनेक भ्रधि-कारियों की सेवायें समाप्त करने का निश्चय किया है;
- (ग) यदि हां, तो उनकी संख्या क्या है; ग्रीर
- (घ) क्या उनको कोई वैकल्पिक रोज-गार ग्रयवा मुग्रावजा दिया गया है?

प्रतिरक्षा मंत्री (भी यशास्त राव बह्वाण) (क) 9083।

(ख) से (घ). 140 घापाती कमीणन प्राप्त प्रफसरों को सेवा से विमुक्त कर देने का फैसला किया गया था क्योंकि वह घपने सेवांग घषवा सेवा के प्रशिक्षण पाठ्यकम में उत्तीर्ण न हो सके थे, परन्तु घधिक विवार करने के पश्चात् यह निर्णय स्थिगत कर दिया गया है धौर उन घफसरों को मार्च, 1966 तक विशेष रिपोर्ट पर रखा गया है।

Cypher Assistants in External Affairs Ministry

2064. Shri Gokaran Prasad: Will the Minister of External Affairs be pleased to state:

- (a) how many vacancies of Cypher Assistants were filled up as a result of the departmental test held in May, 1965 by the Ministry of External Affairs:
- (b) the total strength of Cypher Assistants in the Ministry of External Affairs and how many of these belong to Scheduled Castes; and
- (c) the efforts made by the Ministry to increase the representation of the Scheduled Castes in its Central Cypher Bureau?

The Minister of External Affairs (Shri Swaran Singh): (a) Thirteen.

(b) Total strength of Cypher Assistants in the Ministry of External Affairs:

Headquarters 53
Missions/Posts . 85
abroad Total . 138

Appointments to the posts of Cypher Assistants, which are Class II posts, are made by promition on the basis of selection, or competitive examination limited to departmental candidates, and under the existing orders of the Government of India no reservation for Scheduled Castes and Scheduled Tribes is required to be made for such appointments. As such no record is maintained to show the number of Sypher Assistants who belong to the Scheduled Castes.

(c) No reservation is made for Scheduled Castes candidates, because those interested in the post of Cypher Assistants, can compete in the examination and qualify as Cypher Assistants.

11 hrs.

PAPERS LAID ON THE TABLE

STATEMENT SHOWING ACTION TAKEN ON INTERNATIONAL LABOUR CON-FERENCE CONVENTIONS, ETC.

The Minister of Labour and Employment (Skri D. Sanjivayya): Sir, I beg to lay on the Table a copy each of the following papers:—

- Statement showing the action taken or proposed to be taken by the Government on the Convention and Recommendations adopted at the Forty-Eighth Session of the International 'Labour Conference held at Geneva in June-July, 1964. [Placed in Library. See No. LT-4823/65].
- (2) Annual Report of the Central Coal Mines Rescue Stations. Committee, Dhanbad, for the year 1964-65. [Placed in Library. See No. LT-4824/65].

11.01 hrs.

LIFE INSURANCE CORPORATION
(AMENDMENT) BILL*

The Minister of Finance (Shri T. T. Krishnamachari): I beg to move* for leave to introduce a Bill further to amend the Life Insurance Corporation Act, 1956.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Life Insurance Corporation Act, 1956."

The motion was adopted.

Shri T. T. Krishnamachari: I introducet the Bill.

11.01 hrs.

DEMANDS FOR EXCESS GRANTS (KERALA), 1961-62 AND DEMANDS FOR SUPPLEMENT-ARY GRANTS (KERALA), 1965-66—contd.

Mr. Speaker: The House will now take up further discussion and voting on the Demands for Excess Grants for 1961-62 and Supplementary Demands for Grants in respect of Kerala for the year 1965-68. Out of 3 hours allotted 25 minutes have been taken and 2 hours and 35 minutes remain. Shri Warior will continue his speech.

Shri Hem Barua (Gauhati): Before we take up this may we know whether the Defence Minister is making any statement?

Mr. Speaker: I will try to find it out.

The Minister of Defence (Shri Y. B. Chavan): I am not making any statement today.

Shri Hem Barua: Even before you enquired he has already stated that he is not making a statement. So, you need not take the trouble of finding it now.

Mr. Speaker: But he did not allow me to make enquiries. He wanted a direct answer and got it. I come nowhere in the picture. Now Shri Warior.

Shri Warior (Trichur): Last time I was speaking of the food problem of Kerala State. Government had raised the rice ration to 200 grams. But now we get the report that they have again reduced it to 160 grams. as before. Perhaps, after the national festival of Kerala, the Government did not want to give them more, by sticking to their original decision.

^{*}Published in the Gazette of India Extraordinary Part II, Section 2 dates 13-9-1965.

fIntroduced with the recommendation of the President.

The Government itself knows that, although the Central Government is allotting a portion of the rations in the form of wheat, the people there are not taking it and not more than, at the most, 50 per cent of the wheat quota is consumed by the State. People are not in the habit of taking wheat in that southern most part of the counrty and only whatever ration they get in the form of rice is consumed generally. Only very few people are now taking other cereals.

Then, whatever rice is supplied is not of a very good variety. There are complaints about it. For instance, in the lean months when the monsoon was on there was widespread cholera in the whole of the State, specially in the coastal belt, which is a thickly populated area. The incidence of cholera was high there and people were complaining that it was because they were supplied with very inferior variety of rice which was not edible.

The question raised by the people is a very simple question. When in other States, for instance in Andhra, Madras or Mysore, people can have 15 to 16 ounces of rice daily, why should the people of Kerala, simply because they are born in a particular portion of this land, be denied the opportunity of getting 16 ounces of rice? Are there two or three sorts of people in this country; or, are they all citizens of the same land? Is there any such difference that some are first grade citizens; some second grade citizens and some are third grade citizens? If there is no such difference, why should the Kerala people alone suffer in this respect? At least till the foodsituation cases, why should not the Government give them as much as any other citizen in India can get? So. the people believe that they are treated very badly; that they are not treated fairly and that they have a right to demand at least as much as people in the neighbouring States are getting.

For this sort of treatment the Kerala people are not at all responsible. It

is said that they are keeping quiet, that they are idle folk simply eating what is produced by other States. That is not a fact. As the former Governor, Shri Giri, had once said in public, if the Government of India cannot guarantee that much rice to the people of Kerala, the Government of India may allow them to utilise whatever foreign exchange the State of Kerala is getting to purchase rice from outside. Now it has come to this that the question of procurement of rice from the surplus areas is left to the States themselves. If every State has got its own independent view and if that view will prevail as far as the procurement of rice is concerned, then that much independence must be given to other States also to manage their affairs in their own way. But that cannot be done. Whenever it is a question of earning foreign exchange, it is a national question; but whenever it is a question of giving rice to a particular people, it becomes a State question. That cannot be tolerated any longer and the people of Kerala claim rightfully that they must have at least 12 ounces of ration.

Now, the State Government introduced the procurement system or the levy system. What we want is that the levy system should not be there. The levy system means that every cultivator is levied with a quantity which he must give to the Government for procurement of rice. The small holders also are not left free. They will not have sufficient even for their own maintenance and cultivation purposes; still, the Government is imposing the levy on the small holders as well as on the big holders. That should not be there. Especially the small agriculturists feel that it is only fair that they must be left alone from the purview of this levy system and that the Government must effect procurement from big agriculturists if there is a surplus. I think that is a fair demand and the Government alculd look into that.

Lastly, the cultivators must be given a fair price. Even for the cash crop,

[Shri Warior]

the Government fixes a price which is much lower than the market price. If the Government should take all these commodities from cultivators, why not the Government give the market price to cultivators? If necessary, they could have a subsidy system and let Government give these commodities to consumers at a subsidised price. The cultivators are made to suffer. In respect of all the commodities like arecanut, coconut, paddy, etc. and even the cash crops which fetch a much higher price in the open market and which are exportable, the Government always finds its way to fix something lower than the market price. I think this should be done away with and the Government must see to it that fair prices, 'he market prices, are given to cultivators who are handing over their commodities to Government. This is a very important problem and, think, the Government must do something in this regard.

We are told that the Cabinet Sub-Committee on Food has decided that wherever the Central Government takes the responsibility for rationing of rice, nowhere it should be given more then six ounces. That cannot be done for all places alike. There must be some differentiation, some consideration, for the people who are actually not naving sufficient quantity of food. Government must look into that.

Shri Maniyangadan (Kottayam): Mr. Speaker, Sir, while supporting the Demands for Supplementary Grants, I have also to bring to the notice of the Government certain difficulties that the present Government of Kerala and the people of Kerala are facing.

Mr. Warior referred to the food situation. It is unfortunate that we have to discuss this immediately after the orders have been issued by the Kerala Government reducing the present ration which was in vogue for

the last two or three months. It is reported in today's paper that the ration per day for an adult has been reduced from 200 grams to 160 grams of rice. While informal rationing was started, the idea was to give 160 grams of rice per day for an adult. There was a lot of agitation and the Government both at the Centre and in the State promised to see that something would be done. This reduction has its adverse effect on the people mainly because, though an equal quantity of wheat is allotted, the wheat consumed by the people, the wheat purchased by the people, is much less than the quantity that is actually allotted. We have been saying that some of the wheat that is allotted to the State of Kerala may be given to some other States and instead of that rice may be given. And the Government has now done this. It may be because there is no stock with them. I believe that without much delay the quantity will the informal raised. Though rationing has been given a statutory basis, I believe that the quantity that is now supplied will be increased so that an adult may get at least 12 ounces of rice.

D.E.G./D.S.G.

(Kerala)

In this connection I have to mention that the State Governments of certain surplus States, who had agreed to supply certain quantities of rice to the Food Corporation or to the Central Government, have not yet honoured their commitments. It is a very sad state of affairs. The Central Government has undertaken the responsibility of supplying certain quantities of rice to the deficit States depending on this, but certain State Governments have not yet honoured their commitments. What I suggest, especially in this type of emergency, is that the difficulties, whether they are in the matter of food or in any other sector, must be shared by the people of India uniformly. It is really a sad state of affairs that one part of the country has to starve, while in another part of the country the State Governments have got their surplus and undertake to give but at the same time do not honour their commitments and go on stocking the additional quantities for their own use. The Central Government should take a very serious view of this matter.

D.E.G./D.S.G.

(Kerala)

Regarding the levy that is in force now, I have to submit that I am not personally against levy being charged but the present system of charging levy on the basis of acreage is bad. Those who own more than a particular extent of land are asked to give to the Government or to the Food Corporation certain quantities based on acreage. In the State of Kerala I know that there are certain areas where the yield per acre is half or even one-fourth of that in certain other areas in the very same State. So, this system of charging levy on the basis of acreage is wrong and I submit that a rational basis must be adopted in this matter. For example, in what are called 'kari' lands in Kerala, the yield is less than onethird of that in other areas. My submission is that it puts the agriculturists there to great hardship and, therefore, the system of charging levy should be on a rational basis.

As regards price fixation, in Kerala the price fixed is, of course, higher than that in certain other parts of the country, but I submit that there has been an uniform demand not only from the agriculturists but also from the consumers that the price fixed is unsatisfactory and that it should be increased. There have been resolutions passed by almost all the District Development Councils, several Panchavats and several local bodies demanding that the price is not sufficient and that it should be increased. The difficulty that we are going to fare because of this price fixation is that several areas where paddy is now being cultivated are being converted for cultivation of cash crops which fetch more income. So, unless the agriculturist is paid a reasonable price, unless he is given a reasonable margin of profit, I am sure large areas where

paddy is being cultivated now-this itself is very small-would be converted for cultivation of cash crops. In order to avoid this at least, I submit that the price now fixed must be increased.

D.E.G./D.S.G.

(Kerala)

With regard to sea erosion, I have to submit that some amount has been asked for for constructing sea-walls in some areas. In this connection I should point out that this is a big problem as far as the State of Kerala is concerned. It has been consistently demanded that the expenses incurred on constructing sea-walls for preventing sea crosion must be met by the Central Governmen; and that the present system of loaning by the Centre to the State must be changed into an outright grant. There has not yet been a final announcement by Government regarding this. The immensity of the problem could be seen from the fact that nearly 200 miles of the coastline of the State have to be walled up to prevent this. The cost estimated per mile is about Rs. 20 to 25 lakhs. The State Government cannot spare such a big amount from their own resources. So, there is the demand that this question must be taken up as a national issue, and the expenses met by the Central Government or the State Government must be made to do the work by grants given by the Central Government. This demand has been there for a long time, and I submit that it must be taken serious note of. I submit that the question of putting up sea-walls must be taken up more earnestly. For, whenever there is a serious attack from the sea, some portion is walled up, but in the next season certain portions ere washed off and again the same portion is walled up and the same work is being done. The American experts who visited the State had given a comprehensive scheme. I submit that this must be taken up as a national issue and it must be expedited and this continuing loss of land by this attack from the sea must once and for all be put a stop to

[Shri Maniyangadan]

5237

Then, Shri Warior referred to the question of fisheries. It assumes more importance from two points of view, firstly the food deficit of the State and secondly its potential for earning foreign exchange. Hitherto, not much has been done in this regard. In the Third Plan, the idea was to spend about Rs. 4.5 crores for this. But actually only Rs. 2.89 crores were spent. This shows that there is no interest shown in this vital sector. As Shri Warior has pointed out, this is a very important sphere where we can increase our foreign exchange earnings, and I do not know why Government have not taken it up seriously. It is said that the amount allotted in the Third Plan could not be spent because of nonavailability of marine diesel engines and delay in finalisation of designs for fishing harbours. I do not know why it has happened like this. Anyhow, I hope that this will be taken up more seriously hereafter.

There is a suggestion by the State Government that a corporation in the public sector must be established for fisheries. I hope that it. will established this soon, and question would be taken up more seriously. According to the estimates, the potential is immense, and about seven to ten times the present catch of fish could be brought if more steps are taken. This has to be taken up, therefore, more seriously, and I hope that it will be done.

Then, my hon, friend Shri Warior referred to many other things. I do not want to go into all those things. But he particularly referred to the question of allowances for the families of the detenus. This question has been raised here on several occasions and it has been replied to as well. My hon, friend war condemning the Government for keeping some people in jail even at this time. I do not want to repeat the arguments why they were detained. But I would only like to point out that these people could not

have been allowed to commit the offences which they were contemplating in order that sufficient material could be obtained by Government for proving the offences in a court of law; when Government were fully convinced that certain conspiracies were going on and these persons were likely to commit certain acts prejudicial to the safety of the country, they had to detain those persons. I do not know what allowances etc. are being granted to their families now. But whatever that be, my information is that there were negotiations between the Governor and some representatives of certain political parties, and a satisfactory solution has been arrived Nothing more could have been done. They have been given all the facilities. They have been given several facilities which I do not think any prisoner in any part of the world is enjoying. That being so, their demand for-more Yacilities and their attempt to bring it up as a political issue at this juncture is very unfortunate. That is all that I have to say in this regard.

With regard to acquisition of land for the fertiliser plant, it is a good that such a plant has been sanctioned there But I do not know what else is coming. They said that a fertiliser-cumpetro-chemical complex, as far as the plated. My information, is that petro-ehemical complex, as far as the Cochin area is concerned, is going to be nil. What happens? With regard to the naphtha plant, Shri Warior said that there is an agreement that it would be taken up by the collaborators. I do not know whether it is true. Whatever it be, Government should not feel that a fertiliser plant alone will be sufficient. A petro-chemical complex where some other industries would also be established must thought of, and this must be widened.

I have not much more to say. I do not want to be critical of Government. These demands for excess grants are welcome. But I have to point out one thing. Both in these demands for grants for 1965-66 as also those for the

previous year, there is one feature, that is, the large number of cases which Government have been ordered by courts to pay more compensation to persons from whom land was acquired for several purposes. Almost in all cases where land has been acquired by Government, the owner of the goes to the court and gets an award for more amount, This is a matter which Government must look into. Poor people who have only a few cents of land which have been acquired cannot afford to go to a court and get a decree for adequate compensation whereas people who can afford it go to the court and get more compensation. Why should people be driven to the necessity of going to courts should people be driven to the necessity of resorting to courts to secure adequate compensation for their lands taken over. When the award is given, Government are prepared to pay. My submission is that Government must look into the matter and revise their policy regarding payment of compensa_ tion for lands acquired. As I submitted, in all cases where the lands poor people—a few cents in each case have been taken over, they have had to be satisfied with the paltry amount of compensation given as they could not go to court whereas people who could afford to do so have got adequate or reasonable compensation. This state of affairs must be remedied, so that such things do not recur.

Shri Hari Vishnu Kamath (Hoshangabad): Mr. Speaker, it was only a few months ago, in May, that the Kerala Appropriation Bill was passed by Parliament and the demands voted by both Houses. Within three or four months, we are now having a discussion on the supplementary demands for the expenditure of the Government of Kerala for the current financial year as well as demands for excess grants in respect of 1961-62. I do not propose to refer in any detail to the demands for excess grants. But I would like to say a few words with regard to the supplementary demands for grants for the current financial year.

When I was in Kerala about two months ago, I noticed a universal, ubi-quitous grievance in respect of food. That was the major, and perhaps to the major, problem in Kerala today. If we regard the present emergency arising out of the conflict with Pakistan as an all-India emergency which has affected all the States including Kerala, next to that I believe the food problem still dominates the administration and the politics of Kerala today.

D.E.G./D.S.G.

(Kerala)

Three or four days ago, a very responsible citizen of Kerala, who describes himself as the Deputy Chief Chemist of the Mannam Co-operative Sugars Limited, Pandalam, State,-he is a scientist, a chemist, he knows what he is writing or talking about-wrote a pathetic letter to me. I am not going to read the whole of it, because there are portions which are not relevant. He complains that the rice that is being supplied today to the people of Kerala is not merely of inferior quality, but is practically unfit for human consumption. One sentence I would like to read from that letter. He says:

"I request you to please cook it...

—I am not going to cook it here, nor have I done it elsewhere, but I would like to produce a sample of that in your presence, and I hope the Minister would be present when it is being cooked—

"...and see the smell ...

—perhaps he means the stink, he has used a milder word; of course, it is difficult to see the smell, you feel it---

"... when it is being cooked, and even while eating it."

This is a sad commentary on the President's rule in Kerala, which we were told at the time was for the good government of Kerala. At that time we on this side of the House, almost all of us were sorry that the legislature had been dissolved and President's rule promulgated without giv-

[Shri Hari Vishnu Kamath]

ing a chance for the legislature of Kerala to assemble. I called, it, I remember, pre-natal strangulation of democracy, and I still adhere to that view, that the legislature should have been summoned at least once and of course if there was no stable ministry, the legislature could have been dissolved immediately thereafter.

But the good government of Kerala has now resulted in the kind of rice that is being supplied at fair price shops run by the Government, and even this poor Deputy Chief Chemist—he is a fairly responsible citizen, I suppose he is from the upper middle, or middle middle class—could not get rice other than what he has sert me in this neatly packed tin. If you are so pleased, I would request you to condescend to have a look at the rice,

Mr. Speaker: If the hon. Member invites me to his house when he cooks, I will see.

Shri Hari Vishnu Kamath: If you are pleased to come, I will certainly. But if you permit, I would lay a sample of it on the Table.

Mr. Speaker: No, I will not.

Shri Hari Vishnu Kamath: At least the Minister should look at it before replying to the debate.

Mr. Speaker: He may invite me and the Minister, both.

Shri Hari Vishnu Kamath: Today he is going to reply. So, the Minister should have a look at it now.

Mr. Speaker: All right.

Shri Hari Vishnu Kamath: When I was there in July I was told that the ration had just been raised from 6 oz, to 7 oz. That is a wholly inadequate ration for an adult human being. I am sure you will agree on that point. There can be no two opinions on this question.

has Government recently The adopted what is called a national food policy or is going to adopt one, but certain features of it have already been published. Every State made a zone by itself, and old zonal system has given place to the State-wise zonal system. Thereby, the surplus States could, under arrangement with the Central Government, export their surplus to the deficit States, and each deficit State could arrange to send from the surplus areas in that particular State to the deficit areas in the same State. I would, therefore, urge that Government should take early steps if they have not taken them already, to ensure that the deficit State of Kerala where an adult gets a substandard, inadequate ration of 7 or 8 ounces is provided with enough rice from the surplus State so that every citizen, every adult could get a ration of 12 ounces of rice as my hon. friend has suggested already. ounces should be the minimum and I hope that it will be done by not merely obtaining from the surplus States but also by rationing in the rural as well as in the urban areas. They have introduced rationing certain big cities. I want statutory rationing should be extended to rural areas in Kerala State all the more so because it is now under Presidential Rule, and Parliament and the Central Government are responsible for the good government, good administration and welfare of Kerala. I do hope that this will be done in near furture.

Mr. Speaker: This has been argued by more than one Member. I am afraid that it might give a wrong impression to the outsiders as if they were living only on six ounces. It had been made clear that it is an assumption; it may be wrong; I can only call it an assumption. It had been argued that it had been to the knowledge of the Government that people in rural areas have got some rice and thus supplement that quan-

tity. My fears are when we hear Members saying six or five ounces, that might create a wrong impression in the minds of those who listen that people in India are living on six ounces of ration. That should be made clear.

Shri Maniyangadan: It is true that there is an open market but the difficulty is that we do not get any rice from outside the State and the surplus which is available there is taken away by the Government.

Shri Surendranath Dwivedy: (Kendrapara); The landless agriculture labourers have no rice of their own.

Shri Hari Vishnu Kamath: I was told by responsible citizens when I was in Kerala; it was not mere heresy. In urban areas as well as in rural areas they could not get adequate rice; some people could of course get it, but the vast majority of citizens could not and that is why the Central Government which has the responsibility for Kerala should take necessary steps very soon so that there may not be grave unrest in that State.

I would like the Minister to tell the House in the course of his reply to the debate how far and to what extent al! the political parties including his own Indian tional Congress, the Kerala Congress party, and the other parties are extending their co-operation to the Governor who is the agent of the President in the present context, I did discover that President's Rule was not appreciated by all in Kerala; there were some who did so, but some others did feel as I had felt in Parliament a few months ago the Legislature should have been given a chance to constitute a stable Ministry.

I would like to say a few words about the detenus in Kerala. In the near future, very shortly, as the Adviser to the Governor indicated the day before yesterday in Kerala

there will be a few more detenus added to the detenus already Kerala State.

Dr. M. S. Aney (Nagpur): Why?

Shri Hari Vishnu Kamath: A few have already been arrested for pro-Pakistan activities in Malabar the adviser has given a stern warning to those Mopla Mus'ims of Malabar who had migrated to Pakistan many years ago and had come to Malabar for some work or to see their relations or some reason and are staying in Malabar perhaps with permits. They are taking undue advantage of their position and are indulging in pro-Pakistan activities. I hope that the Government will take drastic action and will not show any mercy to such clements, to such people, to any such agents of Pakistan, and that the Government will promptly round up these people very soon and put them where they deserve to be.

Then, as regard the so-called left Communists-it is a slur on leftism to call them left Communists and they should be called by their proper name that is pro-Chinese Communists. If you do not want to call them treacherous Communicts Communists, traitorous call them pro-Chinese Communists: I would not call them left Communists. As regards these pro-Chinese Communists, it is strange that even after the outbreak of war with Pakistan, their leader, who is still at large in Kerala. Mr. Namboodiripad even after being challenged by his erstwhile ally in the elecions, the Chairman of the SSP, Shri S M. Joshi, who asked him to categorically declare whether he regards China as an aggressor or not—at the time before Pakistan invaded India he said "No, we are not going to make a statement; we still want and we are still for a peaceful settlement with China" -even now, after Pakistan has invaded India and China supports

Pakistain plus indonesia-I do not bother about Indonesia's proffering of help to Pakistan, because that will only add to the food problem Pakistan I do not know whether we should bother at all our soldiers for our policemen can deal with Indonesia,-even soldiers of this, Mr Namboodiripad has not had the honesty or the courage or patriotism to roundly condemn China as the aggressor and as having designs on India, in an unholy alliance with Pakistan. In view of this, I am clear in my mind that they should not be released and there should not be any inclination on the part of the Government to release any or all the so called left, pro-Chinese or pro-Peking Communists detenus in Kerala. Because I am told that Namboodiripad said some days that they would co-operate with the Government if they release the detenus, and that kind of thing. I do not wish to say anything more: it is on'y hypocrisy and dishonesty. I do not wish to use any stronger words. It may be that their plan is,-if they get a general release for all their detenus, all of them, if God forbid, China attacks in the northern sector. mounts an offensive in the northern sector.—these Communist detenus may make a bee-line for some part of the northern sector and set up a Yennan type of Government northin the eastern region of India. The Government should be on their guard against this ruse that has been adopted by the pro-Chinese Communist leaders in Kerala. I hope that the Government will not be misled by them. They have sent one of their leaders to Moscow; that is for medical treatment, and so, I do not wish to gay anything about that. other consideration should induce the Government to take a charitable view of this matter, otherwise they should keep these pro-Chinese Communists of Kerala in detention as long as the war with Pakistan is on, as long as China is allying itself with Pakistan

and as long as Mr. E. M. S. Namboodiripad has not roundly condemned has not categorically and firmly stated that, China is an aggressor against India. That is the least he should do; as long as he does not do that, these Communist detenus must remain where they are at the moment.

D.E.G./D.S.G.

(Kerala)

One word more and I have done. In the statement here there is one word in the footnote. "deserving detenu." Politically, all of them are equally deserving or undeserving; they are in the same boat. But I do not know what are the criteria for judging who is a deserving detenu and who is not a deserving detenu; that should be clarified-deserving and undeserving or non-deserving detenus.

A certain quantum of allowance has been fixed for the families these detenus. I am not for any persecution of detenus; they should be detained for reasons of safety, but they should be granted adequate allowance for the maintenance of their families. But it is wholly prehensible that another who has also been accused of pro-China and pro-Pakistan tendencies in some way or the other and has been detained is being treated on a lavish, royal scale far south in Kodaikanal. He is being given an allowance of a thousand rupees or more,-I do not know how much. When the question was raised in this House when he was arrested and sent to Kodaikanal, the Home Minister, Mr. Nanda, declined to say what his status was, whether he is an internce, detenu or prisoner, what kind of action is being taken against him under the DIR. We take it that he is detained. If he is not detained, let the Government say what has been done. is a wholly uncalled for and unwarranted discrimination with regard to the allowance being given to Sheikh Abdullah, compared to these com-

munist detenus. They should be put on a par. We know he met Chou En-lai when he was in Algiers. We know what his stand has been on the Kashmir issue Visa-Vis Pakistan and India. I would, therefore, plead with the Government that they should revise their own attitude in this matter and ensure that there should not be any uncalled for discrimination in this matter. They should define who is a deserving detenu and who an undeserving detenu. They should also state why Sheikh Abdullah deserves all that. Is he a deserving detenu to that extent that he should be given this lavish royal treatment, a man who has let down the country, who has not kept his faith with the motherland, who has not been as loyal to India as we would wish him to have been?

D.E.G./D.S.G.

(Kerala)

Lastly, I would once again request you to have a look at this rice, so you may be satisfied and Minister may be satisfied, whether any human being can eat such rice with impurity he unless, of course, wents to damage his stomach his system, and fall ill? I am sure the Government does not want that to happen. I hope these matters will be borne in mind-security and food for the people-because they are the major problems in Kerala, and Government should pay proper attention to these matters in the coming months.

ी किञ्चन पटनायक (सम्बलपुर): ब्रध्यक्ष महोदय, मैं ग्रापका ध्यान मांग नम्बर 12 की तरफ खीचना चाहता हं। यह मांग जेलों के सम्बन्ध में है। केरल जैसे छोटे राज्य में जैल के खर्चे में तीस हजार रूपये की विद की गई है जो कि बिल्कुल ही धना-बश्यक है। प्राज की परिस्थितियों की मांग है कि मार्थिक उत्पादन मौर रक्षा को छोड़ कर बाकी विषयों पर कम से कम खर्च हो। ऐसे वक्त जेलों पर तीस हजार रूपये का खर्च एक राज्य में बढ़ाना बहुत ही बेमतलब सी बीज है। इस सम्बन्ध में मैं यह धर्ज भी

करना चाहता हं कि भपने नागरिकों से जोब्रिम उठाना भपनी सरकार सीबे । घगर सरकार में प्रात्मविश्वास है भीर सरकार ताकतदर है तो धपने नागरिकों के साथ वह अधिय उठा सकती है । राष्टीयता की भावना कभी-कभी बढ़ती है, कभी कभी षटती है। पिछले 18 वालों की हमारी विदेश नीति का परिणाम यह हमा था कि राष्ट्रीयता की भावना देश में घटती जा रही थी । लेकिन पिछले कछ दिनों की कार्रवाई से जो कि पाकिस्तान के खिलाफ की गई है, देश की भ्राम जनता में राष्ट्रीयता की भावना कछ बढ़ने लगी है। इस पुष्ठ भूमि में मैं प्रजं करना चाहता हूं कि जो बामपन्थी कम्युनिस्ट हैं या मार्क्सवादी कम्यनिस्ट हैं उन के मन में भी कुछ परिवर्तन जरूर ग्राया है । पिछले दिनों श्री नम्बदरीपाद का जो स्टेटमेंट घाया है उस से यह साफ हो जाता है कि जब चीन कारुख पाकिस्तान के समर्थन काहै तो श्री नम्बदरीपाद का या बामपन्थी कम्युनिस्टों का रुख बदला हुमा है म्रीर पाकिस्तान के खिलाफ जो हिन्दस्तान की सरकार की साम-रिक कार्रवाई है उस के समर्थन में है।

ऐसी न्यिति में मैं इतना ही कहना चाहता हं कि उन को एक मौका दिया जाये। भन्ने ती. यह उम्मीद है कि भगर उन में कुछ भगष्टीय तत्व हैं भी तो ऐसे तत्व छंट जायेंगे भीर जब बाम पर्न्या कम्युनिस्टों के साधारण कार्यकर्ता खले मैदान में भा जायेंगे तो भ्रभी हिन्द स्तान में जो बातावरण है उस में घलमिल कर उन का रूप ग्रगर पहले ग्रराष्ट्रीय था भी तो वह बदल जायेगा। मझे इतना ही कहना है कि सरकार धपने नागरिकों के साथ कुछ-जोखिम उठाये. उन को रिहा करे. उन के कार्या-कलाप पर निगरानी रक्खे और जब पैसे की ध्रयवा धर्यकी जरूरत है नव जेलों पर बेमतलब खर्च न बढाये ।

Shri Muhammad Ismail (Manjeri): Mr. Speaker, Sir, Shri Kamath was unkind to the Moplahs of Malabar.

5250

Shri Hari Vishnu Kamath: It is in the papers.

Shri Muhammad Ismail: He alleged, or his suspicion about some of them is, that a few people who went to Pakistan some years ago have returned here and they are creating some trouble according to him. he must understand that their having come back to India shows very clearly their attachment to our country. They did not want to be that country, Pakistan. It is not today that they have come. They have come years and years back. They, as well as the other Moplahs in the country, are as strong, and unmoveable in their attachment to the country, particularly now, as also any other Muslim or any other citizen in the country is. Every one of them is prepared to make anv sacrifice for the success of the Indian Army. They are eager and prepared to serve in the army. They are prepared to make any contribution to the war effort which the Government may demand of them.

Shri Hari Vishnu Kamath: Let my hon, friend read Shri Raghavachari's reported speech.

Shri Muhammad Ismail: It is very unfair, very discouraging to make such remarks about those people. The police also seem to be action against some people on flimsy If there is an altercation grounds. somewhere between certain so-called Nationalist Muslims other Muslims, then the police seem take the side of the Nationalist Muspeople lims and those other arrested. I challenge, Sir, anybody to produce a single case in which anybody in Malabar or anywhere else, any Muslim, has been national in his activities. You cannot find out such a case and prove it. If anything is proved them, I am very much for taking action against them. Nobody wants to cover such cases.

Shri Hari Vishnu Kamath: It has been taken already. Six persons have been arrested.

Shri Muhammad Ismail: I would request the Government not to go by such talks, not to take action on such filmsy grounds and pester people at such a time as this. Those people, those patriots must be encouraged and their resources must be consolidated and used for the success of the war. They are prepared for doing everything, I reiterate it, for the success of the war against Pakistan, the aggressor.

Sir, coming to the Demands, when one goes through, particularly, the Excess Demands, one is struck by the fact that the excess money that is required for expenditure bv Government in Kerala is accounted for by unanticipated expenditure in many cases. In assessing the expenditure they make wrong assessments. instead of mak-For example. ing a gross assessment, instead finding out what would be the gross expenditure on a particular item, they make an assessment of the net expenditure with the result that the expenditure over and above that was unanticipated and they have now to ask for more money. Again, most of the cases where excess money is asked for, it is of litigation that account occurred mainly over land acquisition by the Government. I think in no case have the courts confirmed the action of the Government and almost every case more money than what the Government gave was ordered to be paid to the litigants. That amounts to harassing the people unnecessarily. The Government must take a note of these things and hereafter do things in a fair way so far as the people are concerned.

With regard to the industries of Kerala, everybody knows that the Centre has taken the least interest in the matter of industrialisation of Kerala. That can be seen from the figures showing the allocation given to Kerala in the First Five Year Plan, the Second Five Year Plan and also the Third Five Year Plan More money, comparatively, than has been allotted to other States must be allotted to Kerala because of its spe-

cial circumstances. But here not even so much money as has been allotted to other States has been given to Kerala. Even the State Government has been tinkering with the problems of this problem State.

For example, as has been pointed out by the previous speaker, Rs. 5 crores were allotted for expenditure on fisheries. But the State Government has not spent even Rs. 3 crores on this foremost and important industry of Kerala. The fisheries of Kerala are not like the fisheries of any other State. It is said that 75 per cent, of the fishing industry of the country is concentrated Kerala. But the people who are engaged in the fishing industry are the poorest of the poor in the counwe find try. Nowhere else can poorer people than the fishermen of the west coast—that is, Kerala. Everything like bad roads, insanitary conditions, bad housing conditions, bad drinking water etc., which go to make for disease and pestilence are prevalent in the fishing areas of Kerala. The local Government has shown scanty interest in this matter and have allotted only a scanty amount of Rs. 5 crores to be spent over the five years in the Third Plan. The fishing industry of Kerala is one of the greatest industries of Kerala and one of the greatest fishing industries of the country. The Government must establish a fishing industry in the public sector in that area. But it will regiure not Rs. 5 crores as provided, but Rs. 50 crores or even 60 crores. They should provide proper communications, transport, proper facilities for cold storage, equipments necessary for deep sea fishing etc. This is a crying need fishing etc. This is a crying need for Kerala. This industry has been in existence in Kerala from times immemorial. It is not wise to allow such an industry to perish and then try to start new ones. When an industry is in existence and people are trying to make a livelihood out of it, it must be taken over by the Centre by establishing a public sector fishing industry.

12 hrs.

Now they are tinkering with the fishing industry. They are thinking of some cold storage facilities somewhere. But there is no appreciable improvement in the catching facilities. Nowadays more and more countries have taken to deep fishing and improved their techniques which enable them to more fish. If they are adopted Kerala, we can catch 7 to 8 the number which we are catching now. Therefore, modernisation of the fishing industry of Kerala will be of benefit not only to Kerala but to the country as a whole. Because, by this industry Kerala is contributing towards the earning of more foreign exchange for the country: not only that, it supplies a main item of food for the people. Besides, it is a source of fertilizers and poultry feeds. In spite of all these benefits of the fishing industry for the whole of the country, especially in the matter of substantial increase in the food production, indifference many other things undesirable found in the fishing areas, such as insanitary conditions, very bad roads and communications, no proper drinking water, not to speak of the absence of facilities for modernising the industry.

Now, over and above that, people are given a very scanty ration of rice. How can those poor people keep their bodies and souls together with this meagre ration? So, Government must take immediate steps to improve the conditions of fishermen and the fishing industry in Kerala. There should be a public sector project with its headquarters at Tanur which is the traditional centre fishing. A factory for making nylon nets should also be established at Tanur, because such nets are very badly needed. Also, a training centre for young fishermen may be established at the same place. If they do all this they will find that they will benefit not only Kerala but the whole country in the matter of

5254

foreign exchange, additional supply of food etc.

With regard to food, Government must see their way to increase the quantum of food ration and see that the quality is improved. The present quality of rice gives rise diseased and pestilence. It is not the fault of Kerala people that they are not producing as much rice as is required for them. They are ducing other commodities which are bringing in the badly needed foreign exchange for the benefit of the whole country. The whole country should look after the brave little State of Kerala and solve its problems, specially in the matter of food. The people of that State must be fed adequately. Their demand for 12 ounces of rice is not at all unjustified. They shoul not be told that people other parts of the country are producing more foodgrains, so they are getting more foodgrains but the people of Kerala are producing less rice and so they will get less of rice. That is poor logic. It must not be forgotten that the people of Kerala are producing other commodities which are necessary for other people and for earning foreign exchange without which our country cannot progress. Therefore, I want the Government to take more interest in the development of Kerala, particularly in the fishing industry, and in supplying them adequate quantities of foodgrains.

The Minister of Finance (8hri T. T. Krishnamachari): Mr. Speaker, Sir, I will first deal with the petro-chemical complex. Also, be-fore dealing with that, I would like to mention that this question of development of Kerala is a mater with which we are very greatly con-The Ministry is taking cerned. keen interest in it and the Co-ordination Department has been in close touch with the problems. It is possible that I might have to come to the House again for other supplementary demands because of the excess expenditure that we are making in very many directions, some of them covering the points raised by the hon. Members in this House.

In regard to the petro-chemical industry hon. Members must understand that we have a refinery Cochin and we are trying to utilize the excess naptha that is available in that refinery. The petro-chemical industry would depend upon the amount of naptha that is available over and above the naptha that we use for our fertilizer project. Some part of the expansion of the FACT in Alwaye would use up some the naptha and the new fertilizer project that has been sanctioned and is still under way, which meant to produce 200,000 tons nitrogen in a year, would practically take away all the surplus naptha that is available in this refinery. The question of other by-products being utilized by a petro-chemical complex will have to wait until such time as we expand the capacity of the refinery at Cochin. It question of some one not wanting to give Kerala State a petrochemical complex. It is entirely dependent upon the quantum of raw material that will be available. At the present moment, all that would be available from the refinery would be used for a purpose which has a higher prority and hon. Members will concede that fertilizer has a very high priority.

In regard to the question of fishing projects, hon. Members made a number of valuable suggestions. I can inform hon. Members that this is a matter which is engaging our attention and a considerable amount of activity is under way in regard to a comprehensive scheme for the development fisheries. Hon, Members know that there is already a Norwegian project which is in operation which has many facets, all of which are being developed. The position given to marine fisheries in the Fourth Plan is considerable and a good part of this development would come in Kerala.

The development of fishing harbours has been undertaken. Under this scheme, it is proposed to construct in the Third Plan fishing harbours at Vizhinjam and Mopla Bay and providing landing and berthing Baliapatam, facilities at Beypore, Azkhikode and Ponnani. Besides the Mopla Bay, the work on the break-water started in 1963 with technical assistance from the Indo-Norwegian Project is likely to be completed this year. Landing wharves are proposed to be constructed at Baliapatam and Beypore. Construction of a fishing harbour at Cannanore has also been taken up under the Indo-Norwegian Project.

The development of co-operatives among fishermen is under way and a considerable amount of headway has been made in this matter.

Some hon, Member had raised the point of storage facilities. This also a matter which is now being taken up. Construction of two 5-25 ton ice plants with capacity of tons ice storage and 5 tons fish storage has been completed at two places. Work in respect of 3 simple cold storage units of 1 ton capacity at Kottayam, Trichur and Chenganhur has been undertaken. The work on the ice plant at Cannanore undertaken by the Indo-Norwegian Project is under way. Besides. plants and cold storages have been set up in Kozhikode, Quilon, Mattancherry, Vizhinjam, Trivandrum and Kayamkulam.

There is also a proposal of the Government of Kerala for setting up a unit for manufacture of nylon fishing net. The proposal has been received and a credit allocation has already been made for this purpose.

Hon. Members will, therefore, rest assured that this question of fisheries is having a very high priority. Another hon. Member made a point about sea erosion. This also is a matter which we are considering as to what is the particular method to be adopted whether we should continue with the method of the sea wall or whether we should start fingertip bays in order to prevent sea erosion. That is a matter which is now being investigated.

D.E.G./D.S.G.

(Kerala)

So far as the point about the detenus and their allowance is concerned, I will communicate whatever the hon. Member has said to my colleague, the Home Minister.

The most important and perhaps the most controversial point is the question of rations. I thought, I had the privilege of my hon. colleague, who knows a lot about it, to come and mention about it.

Shri Hari Vishnu Kamath: Has he disposed of the detenus' allowance issue?

Shri T. T. Krishnamachari: I said, I will refer it to my colleague, the hon. Home Minister.

Shri Hari Vishnu Kamath: No reply today?

Shri T. T. Krishnamachari: Unfortunately, I cannot give any reply to that particular matter because it is a matter in which administratively he is there and a decision has got to be taken by him. I have no doubt that he will take into account the opinion of the hon. Members here and do the needful in the matter.

Shri Hari Vishnu Kamath: On a point of order, Sir, I would like to submit, with all respect to the Finance Minister, when Budget Demands are discussed in the House, whether it is the original Budget or the Supplementary Demands, I suppose, the Government is expected to reply to each of the issues raised in this House. This issue was specifically raised. It may be that the Home Minister is not present just now, but is it not obligatory for the Government to ensure that all matters that are relevant to the Budget and that have been raised in the House by

525

[Shri Hari Vishnu Kamath]

hon. Members on both sides of the House, should be replied to and satisfactorily answered?

Shri T. T. Krishnamachari: The point of order is valid. The hon. Member can take the dccision from me if he likes. The matter will be considered; it will receive due consideration. No Minister is obliged to give a positive reply to any point that is raised.

Shri Hari Vishnu Kamath: On the point of order, what is your stand?

Mr. Speaker: There is no dispute because the hon. Minister says that the point of order is quite valid. He has admitted that. There is nothing that remains for me. But he says that now that these things have been raised, the Government would consider all these things that have been put forward in this House. It is not that the Government should come ready with the decision on any point that is raised. The Government can certainly say that it has been brought to their notice and that they will consider it and then decide.

Shri Hari Vishnu Kamath: I am grateful to you for your helpful ruling, but as a corollary to that, could you assure us that these issues which I have raised will be answered, if not tomorrow, the day after or sometime in the course of this session; or, will they be left unanswered during the whole session and the Budget discussion will thus become futile and fatuous?

Shri T. T. Krishnamachari: If I may humbly submit, I can certainly give the assurance that this will be considered but I can certainly not give an assurance that it will be considered and settled to the satisfaction of the hon. Member.

Shri Hari Vishnu Kamath: I said. "Will they be answered?"

Shri T. T. Krishnamachari: That assurance cannot be given. I said that this will be considered. hon. Member may put a question and ask as to what is the state of the question.

Shri Hari Vishnu Kamath: Is that the position that you adumbrate?

Shri T. T. Krishnamachari: Or, the matter might be raised again. I have promised to bring forward another Supplementary Demand, because we have undertaken certain expenditure, as soon as the Supplementary De-mand was formulated. I think, I will have an opportunity of facing the hon. Member on this particular subject later on.

Shri Hari Vishnu Kamath: I am sorry to interrupt on a point of order again because the hon. Minister's reply has made matters worse. know that he cannot answer, nor his colleagues, to my satisfaction and I do not also expect of the Government that I should be satisfied; but this House should be satisfied that the points that have been raised in this House have been answered. To ensure satisfaction, we will do it in other ways; but here the point is that he has suggested that we should put a question again or raise the matter again. Having raised the matter today, is it necessary for us, to raise it again in a different form so as to get an answer?

Speaker: When he has said that Government would consider it, certainly Government would take some time. He says that he is coming up with another Supplementary Demand. Probably by that time the Government might take a decision and might be able to give a definite answer about the issues that have been raised. This is all that he is saying. I do not think there is anything wrong in that. He says that now the Government would consider all these issues and aspects of that allowance that have been raised but there is no decision with the Government that they might announce today. What he means to say is that very soon when he will probably be coming up with another Supplementary Demand, that point also can be repeated and by that time he hopes that the Government would be ready with their decision.

Shri Hari Vishnu Kamath: In this session or in the next session?

Mr. Speaker: How can that be said?

Shri T. T Krishnamachari: As a matter of fact, I agree that I must satisfy the House and, I think, we satisfy the House every time we come up here.

In regard to rations, the point that was raised by the Chair was ex-This question of intremely valid. formal and supplementary rations for the rural areas is a thing based on the fact that the rural areas have some additional facilities available to The question whether the levy will be such that all the surplus in the rural areas will be mopped up because of the levy, I think, is a matter which has to be examined. The presumption is that it would not. In the rural areas what is being given is supplementary ration.

Mr. Speaker: Quite a large number of foreigners are sitting in the gallery and I had apprehensions that they might carry wrong impressions about

Shri T. T. Krishnamachari: I am grateful to the Chair for having made this point,

The point about Malabar is this have spent off and on several weeks every year for 20 years in that area and it is very difficult to delineate a town and village. In fact, it is very difficult for you to get out of a car. If you have need to get out of a car and looked around, you will find people and houses all around you. That is the Kerala complex. Towns are there undoubtedly. The muncipal limits are there. But then the question for an outsider is to delineate it. There are no villages

which are unconnected though the houses are all unconnected. position is somewhat difficult. having in mind the fact that in the rural areas there is a certain amount of foo igrains left in their hands, this kind of an arrangement has made. If the arrangement is satisfactory or if, by any reason, the levy system is so successful that we can undertake wholesale informal rationing, I think, the matter will be considered by the administration of Kerala as also by my colleague, the Food and Agriculture Minister. the present moment when hon. Members mention the quantum of rice that is available they forget the fact that wheat is also given. It is quite likely that wheat is a thing which people do not want. In many cases they do want it nowadays. But the question of increase of ration is for the period of festivity. It is for the Onam period and it is given already. Therefore the increase in ration has been decided upon for a temporary period and, naturally, this would also mean that once the period is over, it may be more or less a matter of asyou-were. But this is a matter again which is engaging our attention. As hon. Members know, we are passing through extremely critical time in regard to fooigrains; but so far as Kerala is concerned, the priorities that are imperative in the situation are being considered and observed. So, I can give the hon. Members an assurance that this matter is engaging the continuous attention of Government. All that needs to be done and could be done in this matter would be done.

Sir, I have, more or less, completed whatever I have to say in regard to the major aspects of the problems raised under these two motions.

Mr. Speaker: May I put all the cut motions together?

Shri Warior: Yes.

All the cut motions were put and negatived.

Mr. Speaker: Now, I shall put first the Demands for Excess Grants in respect of the State of Kerala.

Shri Hari Vishnu Kamath: On a point of order, Sir. I am sure you will agree with me that when the Demands are voted, there should be a quorum in the House.

Mr. Speaker: Without saying that it is a point of order, he can only raise the question of quorum.

Shri Hari Vishnu Kamath: It is a matter of the Constitution. That is why it is a point of order—the Constitution is involved here.

Mr. Speaker: The quorum bell is being rung.... now there is quorum.

The question is:

"That the respective excess sums not exceeding the amounts shown in the third column of the order paper be granted to the President out of the Consolidated Fund of the State of Kerala to make good the amounts spent during the year ended 31st day of March. 1962, in respect of the following demands entered in the second column thereof:

Demands Nos. IX, XIII, XV, XXIII, XXXIII, XXXIII, XXXIV, XLI to XLIII, XLVII and L."

The motion was adopted.

[The motions of Demands for Excess Grants (Kerala), 1961-62 which were adopted by the Lok Sabha are reproduced below—Ed.]

DEMAND NO. IX—HEADS OF STATES, MINISTERS AND HEADQUARTERS STAFF

"That a sum of Rs. 1,27,752 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Heads of States, Ministers and Headquarters staff for the year ended the 31st day of March, 1962."

DEMAND No. XIII—Administration of Justice

"That a sum of Rs. 58,539 be granted to the President out of the

Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of 'Administration of Justice' for the year ended the 61st day of March, 1962."

D.E.G./D.S.G.

(Kerala)

DEMAND No. XV-POLICE

"That a sum of Rs. 2,53,053 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of 'Police' for the year ended the 31st day of March, 1962."

DEMAND No. XXIII—PUBLIC HEALTH ENGINEERING

"That a sum of Rs. 31,84,725 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of 'Public Health Engineering' for the year ended the 31st day of March, 1962."

DEMAND NO. XXXIII—COMMUNITY
DEVELOPMENT PROJECTS, NATIONAL
EXTENSION SERVICE, LOCAL DEVELOPMENT WORKS AND EXTENSION CENTRES

"That a sum of Rs. 9,03,946 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of "Community Development Projects, National Extension Service, Local Development Works and Extension Centres" for the year ended the 31st day of March, 1962."

DEMAND NO. XXXIV-CIVIL WORKS

"That a sum of Rs. 22,87,277 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of "Civil Works" for the year ended the 31st day of March, 1962,"

DEMAND No. XLI—CAPITAL OUTLAY ON FORESTS

"That a sum of Rs. 4,759 be granted to the President out of the Consolidated Fund of the State of

(Kerala)

Kerala to make good an excess on the grant in respect of 'Capital

Outlay on Forests' for the year ended the 31st day of March, 1962."

DEMAND No. XLII—CAPITAL OUTLAY ON IRRIGATION

"That a sum of Rs. 65,41,640 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of 'Capital Outlay on Irrigation' for the year ended the 31st day of March 1962."

DEMAND No. XLIII—CAPITAL OUTLAY ON PUBLIC HEALTH

"That a sum of Rs. 1,37,319 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of 'Capital Outlay on Public Health' for the year ended the 31st day of March, 1962."

DEMAND No. XLVII—CAPITAL OUTLAY ON CIVIL WORKS

"That a sum of Rs. 4,98,373 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of 'Capital Outlay on Civil Works' for the year ended the 31st day of March, 1962."

DEMAND No. L—COMMUTED VALUE OF PENSIONS

"That a sum of Rs. 20,442 be granted to the President out of the Consolidated Fund of the State of Kerala to make good an excess on the grant in respect of Commuted Value of Pensions' for the year ended the 31st day of March, 1962."

Mr. Speaker: There are cut motions on the Supplementary Demands for Grants in respect of the State of Kerala. May I put them together?

All the cut motions were put and negatived. Mr. Speaker: The question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of the following demands entered in the second column thereof—

Demands Nos. IX X, XII, XXIII, XLIII, XLVII, LIII and LV."

The motion was adopted.

[The motions of Demands for Supplementary Grants (Kerala), 1968-68, which were adopted by the Lok Sabha, are reproduced below—Ed.].

DEMAND NO. IX-HEADS OF STATES, MINISTERS AND HEADQUARTERS STAFF

"That a Supplementary sum not exceeding Rs. 53,400 be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charge, which will come in course of payment during the year ending the 31st day of March, 1966 in respect of Heads of States, Ministers and Headquarters staff."

DEMAND No. X-DISTRICT ADMINISTRA-TION AND MISCELLANEOUS

"That a Supplementary sum not exceeding Rs. 20,000 be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966 in respect of District Administration and Miscellaneous."

DEMAND No. XII-JAILS

"That a Supplementary sum not exceeding Rs. 28,900 be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966 in respect of Jails."

DEMAND No. XXIII-FISHERIES

"That a Supplementary sum not exceeding Rs. 6,01,100 be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 61st day of March, 1966 in respect of Fisheries."

DEMAND No. XLII—CAPITAL OUTLAY ON PUBLIC HEALTH

"That a Supplementary sum not exceeding Rs. 1,50,000 be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966 in respect of Capital Outlay on Public Health."

DEMAND No. XLVII—CAPITAL OUTLAY ON PUBLIC WORKS

"That a Supplementary sum not exceeding Rs. 5,50,000 be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966 in respect of Capital Outlay on Public Works."

DEMAND No. LIII—CAPITAL OUTLAY ON SCHEMES OF GOVERNMENT TRADING

"That a Supplementary sum not exceeding Rs. 200 be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966 in respect of Capital Outlay on Schemes of Government Trading."

DEMAND NO. LV—LOANS AND ADVANCES BY THE GOVERNMENT

"That a Supplementary sum not exceeding Rs. 45,00,300 be granted to the President out of the Consolidated Fund of the State of Kerala to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966 in respect of Loans and Advances by the Government."

12.26 hrs.

DEMANDS FOR SUPPLEMENTARY* GRANTS (GENERAL), 1965-66

DEMAND No. 12—DEFENCE SERVICES, EFFECTIVE—NAVY

Mr. Speaker: Motion moved.

"That a Supplementary sum not exceeding Rs. 1,50,00,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Defence Services, Effective—Navy'."

DEMAND No. 36-OPIUM

Mr. Speaker: Motion moved.

"That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 81st day of March, 1966, in respect of 'Oplum'."

DEMAND No. 71—OTHER REVENUE
EXPENDITURE OF THE MINISTRY OF INFORMATION AND BROADCASTING

Mr. Speaker: Motion moved.

"That a Supplementary sum not exceeding Rs. 8,85,000 be granted to the President to defray the chares which will come in course of

^{*}Moved with the recommendation of the President.

payment during the year ending the 31st day of March, 1966, in respect of 'Other Revenue Expenditure of the Ministry of Information and Broadcasting.".

DEMAND No. 102—OVERSEAS COMMUNI-CATIONS SERVICE

Mr. Speaker: Motion moved.

"That a Supplementary sum not exceeding Rs. 16,15,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Overseas Communications Service'."

DEMAND No. 133—CAPITAL OUTLAY OF THE MINISTRY OF INDUSTRY AND SPPLY

Mr. Speaker: Motion moved.

"That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 3ist day of March, 1966, in respect of 'Capital Outlay of the Ministry of Industry and Supply."

DEMAND No. 148—CAPITAL OUTLAY ON POSTS AND TELEGRAPHS (NOT MET FROM REVENUE)

Mr. Speaker: Motion moved.

"That a Supplementary sum not exceeding Rs. 1,000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Capital Outlay on Posts and Telegraphs (Not met from Revenue)'."

Mr. Speaker: These Demands are now before the House. There is one cut motion by Shri Krishnapal Singh. He is not present. So, that is not moved, Shri Priya Gupta (Katihar): I rise to say a few words on some of the items mentioned here.

Firstly, in regard to Demand No. 141-Capital Outlay on Roads-I would like to say that with great hope we have been waiting for the grants to be sanctioned in respect of the schemes for the construction of roads in the District of Purnea and especially, in my constituency, in the sub-division of Katihar. The conditions of metal roads are very bad in that area. As I submitted earlier, a few days ago, the total mileage of metal roads constructed is only 17 miles during the last 16-17 years after independence. This is an area comprising of about 9 thanas which is bordering West Bengal and Nepal and which is very close to Pakistan. Here the sub-division headquarters are not even connected with the block headquarters and district headquarters. Unfortunately, the d fficultie: of the people over there in respect of transport have not been taken into account by the Government correctly. These are the places where the transport is of primary importance and of prime necessity because no other source of transport is available to the people there. I would request the Government that the difficulties of the toiling masses there should be taken into account and a special grant be given for the purpose of construction of roads there.

12.29 hrs.

[MR. DEPUTY-SPEAKER in the Chair]

Then I come to Demand No. 102— Overseas Communications Service. It was also raised during the Question Hour that the overseas communications service should also be interlinked with the State capitals. This should be done.

In respect of the Demand relating to the Ministry of Industry and Supply, I request the Ministry to consi[Shri Priya Gupta]

der the question of the surplus technical and engineering personnel. While winding up a particular industrial project, they should see that the technical personnel is carried over from one project to another so that they may not be out of employment all of a sudden.

Lastly, about the capital outlay on Posts and Telegraphs, I submit that the question of opening more post offices in the areas which may be on the border should be very seriously considered. Especially, in respect of the bordering places in the eastern part of Bihar, the postal communication is very poor and I request that a concerted effort should be made to see that the post offices and telegraph offices are made available to the people there.

With these remarks, I support the Supplementary Demands for Grants.

Shri Himmatsingka (Godda): I for support the demand Looking to the present condition of affairs in the country and the fighting that is going on with Pakistan, I feel that steps should be taken to utilise the existing capacity in the country for the manufacture of such things as may be necessary for the Army, Navy and Air Force. There is sufficient capacity in the country which is at present lying idle and which can be very usefully utilised for the manufacture of a number of articles that may be in demand and may be used in the present conflict that is going on with Pakistan. feel that the Defence Minister and the Minister of Industry and Supply should send for industrialists and others who have a hold on these industries and tell them what we need and what can be manufactured in the country which can be of help in either supplementing the production of ordnance factories or otherwise. I understand that the persons in charge of the factories producing textiles

were sent for and given certain orders. The engineering industry also can be very properly utilised and can be made to come in the aid of efforts that are being made to defend our country against wrongful aggression by Pakistan. I, therefore, feel that steps should be taken to find out what can be manufactured and what are needed by our Army, Navy and Air Force, so that the capacity that is at present available in the country may be properly utilised in the defence of the country.

With these remarks I support the Demand.

श्री उ० मु० त्रिवेदीः (मंदसीर): उपा-ध्यक्ष महोदय, मैं प्रापका ध्यान डिमांड नम्बर 36 जो भव भफीम से सम्बन्धित है, उसकी भ्रोर भ्राकवित करना चाहता हं। हमारे देश में श्रफीम का उत्पादन बहुत ज्यादा तादाद में मेरे ही जिले में होता है। गवनमेंट की सब से बड़ी फैक्ट्री मेरे जिले में ही नहीं, मेरे ही गांव में है ? इसलिए इस सम्बन्ध में मैं कछ ज्यादा जानता हं। इस सम्बन्ध में जो सप्ली-मैंटरी डिमांड मांगी गई है उसका कारण क्या है भौर जो उसका खलासा नीचे लिखा हमा है, मैं समझता हं कि वह सही नहीं है। एक निर्दिष्ट माला में हम को प्रफीम की बवाई का निर्घारण करना पड़ता है और वह निर्घारण पहले से ही कर लेना होता है। उसकी एक पालिसी होती है जिसे भफीम पालिसी कहते हैं भौर वह लिखित रूप में होती है भौर उसके लिखे भ्रनसार ही किसानों को पटटे दिये जाते हैं। उसी माजा में हमारे यहां पर उत्पादन होता है। यानी जो हमारा वार्षिक बजट यहां पर प्रस्तुत किया जाता है उस वक्त यह निर्दिष्ट होता है कि कितनी ग्रफीम का उत्पादन हमारे यहां होगा भीर क्या भाव हम देंगे । जब इतना कुछ निश्चित हो जाता है तो उस के बाद इस सप्लीमेंटरी दिमांड की धावण्यकता नहीं हो सकती थी। लेकिन माप देखें कि हुपा क्या है ? उस निदिष्ट माता

में प्रफीम का उत्पादन न करते हुए पोलिटिकस प्रेमर के प्राघार पर, कांग्रेस के कुछ कार्यकर्ताघों की सिफारिश पर जहां प्रफीम की बवाई नहीं होनी चाहिये थी, प्रफीम नहीं बोई जानी चाहिये थी, वहां पर भी प्रफीम की बवाई हुई। इसका परिणाम यह हुग्ना कि जितने एरिया पर, जितने क्षेत्रफल पर, जितनी घराजी पर प्रफीम बोनी चाहिये थी उतनी पर प्रफीम न बो कर के घषिकमाता में ग्रफीम की बुंवाई की गई। घब इसके लिए प्रौर प्रधिक रूपये की जरूरत पड़ी क्योंकि प्रधिक उत्पादन होगा तो उस प्रधिक उत्पादन के लिए पैसा भी देना होगा जब प्रफीम

खरीदी जाएगी।

यह गलती किस की हुई ? क्या भविष्य के वास्ते वित्त मंत्रालय इस बात पर ध्यान देगा किस प्रकार से ग्रफीम बोने के क्षेत्रफल को कतिपय व्यक्तियों की सिफारिश पर बढाया या घटाया न जाए ? इससे कृषकों में बड़ा ग्रसन्तं। प पैदा होता है ग्रीर इधर से उधर कृषक मारे मारे फिरते हैं। इसके पीछे जो दास्ता है, उस को मैं घर्ष कर देना चाहता हं कि । एक कांग्रेस कार्यकर्ता जो विद्यायक बनना चाहते थे भीर उम्मीदवारों में खड़े हुए थे उन्होंने लोगों से दो, दो पांच पांच, दस दस रूपये इकट्ठे कर के चालीस पचास हजार रूपये एकत कर लिये भीर उन भादमियों को बेचारे किसानों को कहीं पर जमीन मिल नहीं पार्द पट्टे नहीं मिल पाये । उसका ब्रगहा हुमा । वह उम्मीदवार भुनाव में हार नया । लोगों पर इसका यह प्रभाव पड़ा कि वृक्तिन है कि उन लोगों ने क्यम कम लगाया हो भीर भगर ज्यादा लगाते तो शायद बहु जीत जाते भीर हम को ये पटटे मिल जाते। कपासन में यह हुआ, सीतामऊ में यह हुआ। ये जो बाते हैं इनकी स्रोर हमारे वित्त मंत्रालय का ध्यान जाना चाहिये ताकि इस तरह की घटनायें द्वारान दोहराई जायें।

धफीम के उत्पादन के बारे में जब मैं कह रहा हूं तो प्रफीम के जो कर्मचारी हैं, उन के सम्बन्ध में भी कुछ कह देना मैं उचित समझता हैं। चफीम के काफी कर्मचारी, पुराने मध्य-भारत भीर राजस्थान के "बी" स्टेट वाले थे। उन के भौर उत्तर प्रदेश के उसी प्रकार के कर्मचारियों के बीच भेदभाव रखा गया है। एक को क्लास फोर का माना गया है धौर दूसरे को क्लास युी कामानागया है। यह भेद भाव कहांतक चलता रहेगा? इस पर भी हमको ध्यान देना होगा । यह बहुत बोडे रुपये का सवाल है । जब भाप लाखों भीर करोड़ों रुपया खर्च कर रहे हैं। तो ग्राप दस बीस हजार रुपया खर्च कर के इस मेद भाव को बहुत मासानी से मिटा सकते हैं। क्यों यह भेदभाव निभाया जाता है, यह मेरी समझ में नहीं श्राया है। इस पर वित्त मंत्रालय को प्रवश्य ध्यान दे कर इन लोगों को सैटिसफाई करना चाहिये।

में यह भी कह देना चाहता हूं कि भफीम की एलकालायड की फैक्ट्री धभी तक गाजी-पूर में है। बहुत दिनों से कोशिश हो रही है कि इसका कुछ ग्रंश नीमच में लाया जाए। शायद एक साल से यह कांशिश हो रही है इसको वहां लाने का कारण यह है कि बहुत प्रधिक मावा में कच्ची ग्रफीम नीमच से गाजीपुर पहुंचानी पहती है, हजारों मन ग्रफीम पुलिस के मातहत ग्रीर चौकसी में ले जाने में बड़ी तकलीफ होती है, चौरी का भी भंदेशा रहता है, स्मर्गालग का भी रहता है ऐसी हालत में जहां उसका उत्पादन हो, जहां उसको एकत्रित किया जाता हो, बहीं नीमच में साधन होते हुए, धवसर होते हुए, इसके कुछ ग्रंश को ग्रभी तक क्यों नहीं लाया गया है, यह मेरी समझ में नहीं भाया है। बारह महीने से यह बात चल रही है। लेकिन धर्मी तक वही पुराना मिलसिला चलता है भीर कहा जाता है कि क्योंकि गाजीपूर में पूराने जमाने से फैक्ट्री है इसलिए इसको वहीं रखो। मैं नहीं कहता हं कि गाजीपुर की फैक्ट्री को प्राप तोड़ दें। प्रगर

गाजीपुर में अच्छी फैबट्टी है और वहां पर भी एलकालायड का उत्पादन होता है तो वहां भी होता रहना चाहिये। इसके उत्पादन की अरयन्त आवश्यकता है। जहां हमको कच्ची अप्रीम बेचने से फायदा होता है वहां एलकालायड बेचने से हमको सी गुना ज्यादा फायदा हो सकता है। इस वास्ते अधिक से अधिक एलकालायड के उत्पादन पर हमें जार देना चाहिये। नीमच में अलकालायड का उत्पादन हो सकता है, वहां वह बन सकता है, वहां इसके लिए उपयुक्त अवसर हैं। वहां पर को फैबट्टी है उसका विस्तार करके एलकालायड फैबट्टी फीरन तैयार होनी चाहिये ताकि आगे के लिए हमको सुविधा हो।

मैं घापका ध्यान डिमान्ड नं ० 71 की भ्रोर भी भाकवित करना चाहता हं। इस डिमांड को पढ़ते हुए मझे ऐसा मालम होता है कि हम एक ऐसी संस्था को कायम करने का प्रयत्न कर रहे हैं जहां पढ़ाई तो होगी लेकिन पढ़ाई उन भादिमयों की होगी जो हमारे चुने हुए हों। यानी उन को बनेगी गवनंमेंट भीर पढाई का खर्च देगें हम जो भी पढ़ना चाहे उसे वहां पढ़ने के बास्ते इजाजत नहीं मिलेगी। यह क्या बात है। क्या यह पढ़ाई का काम युनिवसिटी से नहीं हो सकता है जिसके लिये हम एक रजिस्टर्ड सोसायटी कायम करना चाहते हैं। ऐसा कौन साविषय है जिस की पढ़ाई यूनि-र्वासटी में नहीं हो सकती । क्या ग्राप किन्हीं दो एक पुनिवसिटी ब को पसन्द कर के उन्हें रैसादेकर यह काम नहीं करवा सकते थे या यह ट्रेनिंग नहीं दिल बासकते थे। फिर इस देनिंग से हम की फायदा नहीं पहचता । प्रधिकांग फायदा पहुंचेगा धाप के बादिमियों को । चुकि धाप को धन्देशा था कि वहां जो पढ़ाई होगी वह धाप के लिए विशेष फायदेमन्द नहीं होगी इसलिये धाप उसे भ्रपने कंट्रोल में रखना चाहते हैं मैं पूछना चाहता हूं कि क्यों गवर्नमेंट इस सोसायटी को कायम कर रही है। फिर वह सोसायटी कैसी । यह पब्लिक की की तरफ से नहीं ग्राप ग्रपनी तरफ से उत्पन्न कर रहे हैं। ग्राप उस को रजिस्टेशन **ग्र**फ सौसायटीज ऐक्ट में रजिस्टर करवायें गे भीर उस के जरिये से पढ़ाई करवायें गे टेनिंग करवायेंगे भीर भपने कंट्रोल में रख कर भपने टटटभों को वहां भरेंगे । उन को भरने के लिए भ्राप क्यों ऐसी बात करना चाहते हैं। यह एक ऐसा तरीका है जिस को मैं सख्त नफरत से देखता हं को ऐसा काम हर्गिज नहीं करना चाहिये। ग्राज के वक्त में हम ग्रागे बढ़ रहे हैं, ज्ञान विज्ञान में सारा देश धार्गे बढ़ा चला जा रहा है उस बक्त धगर इस प्रकार की ट्रेनिय के वास्ते या इस तरह की विद्या को उपाजित करने के लिये हमें प्रावश्यकता मालुम युनिवसिटी से पड़ी थी तो हम ने क्यों नहीं कहा कि इस बारे में वे प्रपने यहां कोर्सेस स्थापित करें ग्रीर उनका द्मध्ययन करवार्थे जिस से द्मादिमर्थी को शिक्षा प्राप्त हो सके, भीर युनिवर्सि-टियों को जिन बादिमियों को पसन्द करना होगा वे पसन्द कर लेंगी । उस के बजाय धाप ने एक रजिस्टर्ड सं।सायटी उत्पन्न करने की बात पैदा की है। मैं कहता हूं कि यह मझे पसन्द नहीं है मीर न यह पसन्द करने लायक बात है कोई भी समझदार भादमी इस चीज को पसंद नहीं करेगा।

फिर भाप लिख रहे हैं:

"To begin with, the training activities of the Institute would include (a) one basic course per year for fifty officers for new entrants to Grades I to IV of the Central Information Service and equivalent publicity posts in the Government of India and officers not below the rank of District Publicity Officers in the State

Governments/Union Territories and (b) two courses per year for in-service training of four months each, for 50 officers already employed on work of publicity in the Central Information Service and State Governments/Union Territories."

सैंटल इन्फार्मेशन सर्विस में भाज भाप किन नोगों को भर्ती कर रहे हैं। मैं ग्रच्छी तरह से जानता हं कि पिछले दरवाजे से उन भाद-मियों को मरती किया जाता है जिन का किसी प्रकार का पोलिटीकल पुल होता है, जिनका कोई प्रभाव राजनीतिक दलों के म्राधार पर होता है । ऐसे प्रभावशाली म्रादिमयों को इस सर्विस में भरती किया जाता है। यानी जो दायरा धापने रक्खा है भरती होने वाले भादिमयों का उस दायरे में ऐसे धादमियों को घाप भरती करेंगे जिन से यह मालम होगा कि सिर्फ उसी राज-नीतिक दल के घादमी उस में घा सकते हैं जिनका राज्य यहां पर कायम है। मैं ग्राप लोगों से पून: प्रार्थना करूंगा कि सर्वि-सेज में भरती करने के बारे में हमारे यहां एक ऐसी प्रया चली चारही है जो कि प्रजातांत्रिक प्रया है भीर भारतवर्ष के हर एक भादमों को यह भिधकार है कि वह उन नौकरियों में दाखिल हो सके। ऐसी प्रवस्या में ग्रापने नौकरियों में दाखिल करने के वास्ते एक ऐसा दायरा कायम कर के उसे इस प्रकार से महदूद कर दिया है कि सिर्फ एक प्रकार के, एक विशेष प्रकार के भादमी उस में दाखिल हो सकें भौर दूसरों के उस में दाखिल होने पर प्रतिबन्ध लगा रहे हैं। यह नीति घापकी बिल्हूल गलत है घीर इस नीति को जल्दी से जल्दी बन्द कर दें तो ज्यादा प्रच्छा रहेगा ।

जो बात मैंने झाप से कहीं हैं वह डिमांड नं ० 102 पर भी लागू होती हैं। लेकिन पिस्टपेयण न हो इसलिये उस के बारे में बहुत

नहीं कहना चाहता । मगर इस का ध्यान म्राप को रखना चाहिये कि जो नई कम्यनि-किशन सर्विस ग्राप स्थापित करने जा रहे हैं वह एक निर्दिष्ट हेन् से कर रहे हैं। इसलिये म्राप को यह भी निश्चित करना होगा कि जिस प्रकार के विज्ञान का श्राज संचार हमारे देश में हो रहा है उस को सिर्फ रजिस्टडं सोसायटीज या गवर्नमेंट कटोलड सोसायटीज में महदूद कर के नहीं करना चाहिये। यह सब धादमियों को प्राप्त हो सके इस लिये इस तरह के कोर्सेज युनिवर्सिटीज में स्थापित कर के युनिवर्सिटीज को प्रोत्साहन देना चाहिये और इस्को ठीक ढंग से करना चाहिये। ऐसे नहीं होना चाहिये कि जैसे कि धाज कल हुमारे यहां प्लीन चलती हैं। एक प्लीन एक वर्ष बनाई जाती है धीर दूसरे वर्ष वह फेल हो जाती है। फिर नये सिरे से हमें प्रयत्न करना होता है। इसलिये हम को जल्दी से जस्दी बहुत सोच समझ कर ठीक कदम उठाना है। हम हमेशा यह करते हैं कि सगर हम को 20 प्रादमियों की जरूरत होती है तो हम केवल इतने के लिये ही प्लैन करते हैं। हम 21, 22 या 23 के लिये तैयारी नहीं करते हैं। यही कारण है कि हमारी योजनायेँ सफल नहीं होती है। घाप जो सर्विस कायम करने जा रहे हैं उस के जिये म्रादमी भ्राप के जरिए ही लिये जार्येगे । भगर गवनैमेंट द्वारा स्थापित संस्थाओं के जरिये यह काम होगा तो उस में दूसरे लोग नहीं था सकेंगे । यह बिल्कुल गलत है । यनिवसिटीज में ऐसे कोर्सेज होने चाहिये घौर उन में ही उन का भ्रष्टययन होना चाहिये। वहां पर ध्रष्ययन के भ्राधार पर ही हमारे यहां बालकों को नये नये भाविष्कार करने हैं। इस लिये उन लोगों में से ही हम को भ्रपनी सेवाघों के वास्ते, सरकारी सेवाघों के बास्ते नये लोग भरती करने चाहियें।

इस के बाद डिमान्ड नं ० 133 पर कुछ तब्द कह कर मैं घपना भाषण समाप्त कर [श्री उ० मू० त्रिवेदी]

दूंगा । यह जो डिमांड नं • 133 मिनिस्ट्री स्राफदंडस्ट्री एंड सप्लाई की है उस में साप कह रहे हैं :

"It has been decided to establish, own, operate and manage the Heavy Structurals Project at Naini, near Allahabad in collaboration with Messrs. VOEST of Austria. For this purpose an agreement was signed by the Government of India on the 30th June, 1965, with Messrs. VOEST according to which the latter will render assistance in planning, design, and construction of the factory, training of Indian technical personnel, and in production."

फिर म्राप कहते हैं कि :

"A new company entitled. Triveni Structurals Private Ltd.' has been incorpoarted on the 3rd July, 1965 . . .".

इसको में भागे नहीं पड़नाचाहता है। म यहा कहना चाहता है कि जब हम कोई इस प्रकार की नई कम्पनी बडे विशाल पैमाने पर स्थापित करें तो हमें इस बात का ध्यान रखना होगा कि ऐसी कम्पनियां भौर ऐसे कारखाने हम ऐसी जगहों पर कायम न करें, जो बड़े शहरों के पास हों। हम को इससे कोई फायदा नहीं पहुंचता है, वरना माज हमारे देश में जो स्थिति उत्पन्न हो गई है उस के कारण हमें फिक लगरही है कि उन को कैसे बचाया जाये। इसलिये मेरा नम्म निवेदन है कि प्रभी तो यह कम्पनी शुरू नहीं हुई है। ग्रगर इस पर पुनर्विचार हो जाये तो ज्यादा भच्छा रहेगा। भाज उन कम्पनियों की स्थापना, जो कि हमारे लिये भाव यक हैं, देहातों में भीर दूर जगहों पर की जाये। माज इलाहाबाद जैसी जगह में स्थापित नहीं करना चाहिये। इलाहाबाद बुद ही बड़ा शहर है, हमारा एक बड़ा भारी यार्ड इलाहाबाद में है, गंगा किनारे उस को स्थापित करना ठीक नहीं है जहां हर वक्त प्रत्येशा रहता है कि दुश्मन कहीं वहां न पहुंच जाये। ऐसी जगह पर जहां पर कि एक बड़ा हवाई धड़ा है, नैनी में भ्राप यह कारखाना बनाना चाहते हैं जो कि भ्रस्त शस्त्र के वास्ते उपयोगी कार-खाना होगा, यह ठीक नहीं होगा। इस कारखाने की स्थापना इस जगह पर न करते हुए ऐसी जगह पर होना चाहिये जोकि दूर कहीं देहात में हो जो कि अंगलों से थिया हुमा हो जिस में कि भविष्य में उस पर कोई खतरा न भ्रा सके।

प्राखीर में मैं एक बात कहना चाहता *हं* डिमांड नं ० 141 के बारे में। कैपीटिल पाउटले धान रोड्स, यह डिमान्ड बहुत छोटी है लेकिन इस के सम्बन्ध में उसूलन कहना चाहता हं कि दिल्ली मथुरा रोड ऐसी रोड होनी चाहिये जिस पर एक साथ चार मोटरें चल सकें। यह मामला सन 1952 से बराबर तेरह साल से चला था रहा है। लेकिन इस रोड पर मभी भी एक गाड़ी बराबर तेज चलाकर माप मागरा तक नहीं पहुंच सकते। कहीं पर खदी हुई है, कहीं पर वह ट्टी हुई है, कहीं पुल टूट गए हैं, कहीं डाइवरशन डाले हुए हैं। इस रोड को साफ सूचरी रहनी चाहिए । इस पर खास तवजह देनी चाहिए । यह रोड धार्मे जा कर दो रोडस में फटती है, जो कि दोनों बड़े बड़े शहरों, कलकत्ता भीर बम्बई, को जाती हैं। इसलिए इस रोड पर जितनी मार पड़ती है उतनी भीर किसी सड़क पर नहीं पडती । लेकिन इतना होते हए भी हम भ्राए दिन देखते हैं कि बारिश में इस पर पानी भाजाता है। नीचे से इंटें निकल जाती हैं, भीर जगह जगह डाइ-बरशन कायम किए जाते है, जिसका परिणाम

यह होता है, कि हम को दिल्ली से मधरा जाने में बो कि दो घंटे का रास्ता है पांच पांच धौर छः छः घण्टे लग जाते हैं, भौर यही हालत वापस याने में होती । इसलिए मैं खास तौर से भापका ध्यान इस तरफ ग्राकवित करना चाहता हं।

भाप इस पर सात हजार रुपये खर्च करने जारहे हैं। मेरा कहना है कि भगर जरूरत हो तो भीर भी रुपया इसपर भ्राप अदर्ज करें, लेकिन इस पर विशेष ध्यान ैं क्योंकि यह रोड हमारे वास्ते जिन्दगी का लिंक है। पता नहीं हम को कब इस की विशेष जरूरत पड जाए। यह रोड तो इतनी मजबत होनी चाहिए जैसे कि डोवर से डनकिर्ककी सड़क है, ग्रीर इस पर एक साथ छ: छ: वैहिकस्स चल सकें , इस पर वजनदार टैंक चल सकें घौर इसमें गढढे न पढें। यह सडक हमको ऐसी मजबत बनानी चाहिए ।

इतना कह कर मैं इन डिमान्डस का समर्थन नहीं करता।

Shri V. B. Gandhi (Bombay Central South): Mr. Deputy-Speaker, I support demand No. 12 on behalf of the Defence services effective-Navy, for Rs. 1.50 crores. A substantial portion of this demand is required for meeting expenditure on account of the upgrading of the rates of dearness allowance to the civilian employees as well as service ersonnel in the navy. We cannot, of course, grudge any fair treatment in terms of rate of remuneration for our navy personnel. Only last week we remember that the Finance Minister came before this House with his supplementary budget in which he had also asked for something like Rs .25 crores to meet the expenditure on increased DA to be paid to Government of India employees. That is something which is to be expected.

While we are on this demand for the Navy, we might legitimately ask

the Defence Minister to tell us something more about why a decision was taken to buy the submarines which the Ministry propose to buy from Russia rather than from the traditional source of our supply, that is, Great Britain ..

Shri Raghunath Singh (Varnasi): They are not willing to supply.

Shri V. B. Gandhi: No, no. We were told a decision to that effect was taken because the terms of credit offered by the British were not suitable. If that is so, of course the decision has to be taken. But we would like to know something more. For, instance, were there any other considerations which outweighed, in the opinion of the Ministry, the advantages of buying from the traditional source? Was there the consideration of a more favourable price being offered by the Russians or the consideration of an earlier date of delivery. or the consideration of a better product being offered to us?

Now I would like to say a few words on demand No. 71 on behalf of the Ministry of Information and Broadcasting. This amount is required for setting up the National In-titute of Mass Communication. is a very welcome step. I would take this opportunity to congratulate the present Minister of Information and Broadcasting on a certain freshness which she has brought in her approach to the task before her. Since her taking charge of it, there are new ideas and a new initiative in the Ministry. We whole heartedly support this grant. There is however, one thing before I pass on to the other demands, to which I would like to draw the attention of the House. There is usually a habit among officials in preparing their statements for this House to try and condense and say in a few sentences something which would ordinarily take a few paragraphs to bring out the meaning properly. Here I have an instance.

[Shri V. B. Gandhi]

On page 8 in the penultimate paragraph we find this statement:

"The total expenditure on equipment, training of staff etc. during the current year is expected to be of the order of Rs. 13.44 lakhs out of which the Government's share is estimated at Rs. 8.85 lakhs".

Here we are told what the Gover ::ment's share is going to be, name'y, Rs. 8.85 lakhs. The total expenditure is Rs. 18.44 lakhs; that leaves a balance of Rs. 9.59 lakhs to be made good by somebody. Who that somebody is is not clearly brought out in the statement. We can of course guess-we are left to guess. We can guess because there - some indirect reference to certain international organisations like UNESCO, Asia Foundation, USAID Mission etc. We can guess that probably some of these institutions are going to font the bill. I would only say that this welcome a House would always clearer statement, a statement which will be more intelligible to us genetally.

13 hrs.

I will only say a few words about demand No. 148-capital outlay on posts and telegraphs. It calls for a token provision of Rs. 1,000. The background of this Demand is like this, that in the budget estimates last year a provision of Rs. 27.04 crores was made. Then the Posts and Telegraphs found that they would need some more money. So, they came to this House in February with a supple-mentary Demand for Rs. 5.10 crores, which was granted. Then, they reviewed their position and found that they would still require some more money, in the amount of Rs. 2.25 crores. Now we are informed that all this additional expenditure was required because they were accelerating their works programme, and they also had received aid and imports

and materials and equipment from abroad, and they could carry on their work more expeditiously. That part, of course, we all welcome. The point I want to make is this. At the end of the year it was too late for them to get this Rs. 2.25 crores from the House, and so they put it off. They made up this sum of Rs. 2.25 crores in this way. They had a saving of Rs. 45 laks from last year's grants, and now they want to take this Rs. 1.80 crores to pay the advance which they had taken from the contingency fund of India and this they propose to make good out of the saving that they expect out of the current year's grant to the extent of Rs. 1.80 crores. I just want to bring to the attention of this House these facts that last year they had a saving of Rs. 45 lakhs and this year, before half the year is over, they are envisaging that they would have a saving of such a large sum as Rs. 1.80 crores. That certainly is not a kind of budgeting that one can consider very flattering.

भी रह्मनाज ज़िहा: उपाध्यक्ष महोदय मैं विमांत्र तम्बर 12 जो कि विकेंग्न स्विक्षेत्र, एकैंपिटव नेवी के बारे में है उस की धोर सदन् का ध्यान भाकपित करना चाहता है ।

जहां तक हिन्हुस्तान की नौ सेना का सम्बन्ध है वह बहुत उपेक्षित रही है। धाज पाकिस्तान इंडोनेशिया धौर चीन से जो ज्यादा सम्पर्क बढ़ाये हुए हैं उस का मुख्य कारण यह है कि इंडोनेशिया के पास 6 सब मैरींस हैं, चीन के पास 28 सब मैरींस है। पाकिस्तान के पास एक सबमैरीन है। हमारे प्यस केवल एक ही सबमैरीन है उसे भी दो तीब महीने के वास्ते यू० के० ने ट्रॉनंग के वास्ते दिया है। धगर धाप फ़ाइटिंग शिप्स के धांकड़ों को देखें तो उन से प्रतीत होता है कि चीब के पास 811 यूलिट्स हैं, इंडोनेशिया के पास 238 यूनिट्स हैं, पाकिस्तान के पास 28 यूनिट्स हैं और हिन्दुस्तान के पास कुल 45 यूनिट्स अहाज की हैं। ऐसी प्रवस्था में हमारी जो एफैक्टिव नैवी है वह इतनी मजबूत नहीं है जितनी मजबूत कि उसको होना भाहिये। प्रगर प्राज हमारी एफैक्टिव नेवी मजबूत होती तो हम ब्लोकेड कर सकते ये। प्रगर हमारी एफैक्टिव नेवी मजबूत होती तो द्वारका पर जो पाकिस्तानियों ने बमबारी की, प्रपने शिप्स से उस को हम रोक सकते थे। लड़ाई केवल टैंकों और लोहे से ही नहीं होती है लड़ाई घात्मक प्रक्ति से होती है और हमारा उस के ऊपर पूरा भरोसा है।

भ्रम्युब साहब ने भ्रपने स्टेटमेंट में यह जरूर कहा कि वह हिन्दुस्तान के साथ युद्ध पर हैं लेकिन डिक्लेरेशन ग्रीफ बार उन्होंने नहीं किया। उन का यह कहना बाइबिल के गब्दों में ठनठनाते हुए ढोल और झनझनाते हुए झांज के तुल्य है। भ्राज जो वह सीज फायर की बात चल रही है। इंटर-नेशनल लाहै। भ्रगरकोई मुल्क दूसरे मुल्क के साथ युद्ध करना है तो जितने प्रीवियस कमिटमेंट्स होते हैं वे सब समाप्त हो जाते हैं भौर इसलिये भाज तक हिन्दुस्तान के जितने प्रीवियस कमिट्मेंट्स सीज फ़ायर के सम्बन्ध में ग्रौर जम्मू तथा कश्मीर के सम्बन्ध में ये उन सब का भन्त हो गया है। जब सब का भन्त हो गया है तो कश्मीर के सीख फ़ायर का कोई सवाल ही पैदा नहीं होता है। यह इंटरनेशनल लाहै।

इसरी बात मैं यह कहना चहता हूं कि सीख फ़ायर लाइन किसी मुल्क में घर्षात् धपने देश में नहीं होती है। बल्कि सीख फ़ायर लाइन एक देश घौर दूसरे देश में होती है। जहां तक घौरुपाइाड कम्मीर प्रदेश का सवाल है वह हमारा घपना स्थान है, हमारे देश का एक हिस्सा है, वह इमारी चीख है घौर हमारी सम्पत्ति 1265 (Ai) LSD—6 है भौर भ्रगर हम उस को लेते हैं तो उस में सीख फ़ायर का कोई प्रक्त ही नहीं उठता है।

सीज फायर का प्रश्न उठता है पंजाब में। जहां तक पंजाब में हमारी फौज पहुंच चुकी है, प्रगर कोई सीज फ़ायर की बात हो सकती है तो वह पंजाब के लिए हो सकती है। पंजाब का वह एरया जो कि घब हमारे हाथ में घा गया है वहां सीज फायर हो सकती है। लेकिन कश्मीर राज्य में सीज फ़ायर करने घीर जनमत कराने का कोई प्रश्न ही पैदा नहीं होता है।

धगर हिन्दुस्तान का कोई कमिटमेंट पहले रहा भी हो तो पाकिस्तान ने हिन्दु-स्तान के साथ बार की स्थिति डिक्नेयर की है जिसके कि कारण हमारा कोई कमिटमेंट धव न तो कश्मीर के सम्बन्ध में है धौर न पाकिस्तान के साथ धौर न ही यू० एन० धो० के साथ रह जाता है।

यू० एन० घो० का घी एक प्रस्ताव या कि पहले पाकिस्तान घोकुपाइड कश्मीर से घपनी फोर्में ज को हटाये तब कोई दूसरा प्रकार पैदा हो सकता है। घाज 18 वर्ष हो गये, पाकिस्तान ने यू० एन० घो० की कोई बात नहीं मानी। उस की कौज वहां पड़ी हुई थी। हमारे सामने कोई दूसरा विकल्प नहीं या कि हम उस को वहां से हटाते। घगर हमारे घर में कोई धुस घाता है घौर वह किसी तरह भी हमारे घर से बाहर नहीं जाता तो घंतिम चारा हमारे पास क्या रह जाता है? घंतिम चारा हमारे पास यही होता है कि हम बवरदस्त गक्ति का घाश्रय ले कर घपने चर को उन में खाली कराते हैं।

तीसरी बात मुझे यह कहनी है कि यह युद्ध हमारा सैद्धान्तिक युद्ध है। पार्कि-स्तान सैकुलर स्टेट नहीं है। बल्कि बह

[श्री रचुनाय सिंह]

एक ध्योकेटिक स्टेट है। वहां डिक्टेटरशिष है। हिन्दुस्तान एक सैकुलर घौर डेमो-केटिक स्टेट है। हमारी सैकुलर स्टेट के खिलाफ वह एक ध्योकेटिक स्टेट है। हमारी डोमोकेसी के खिलाफ उन की डिक्टे-टरशिप है। घाज हमें यह सोचना है। हम को ही नहीं बल्कि सारी दुनिया के इंसानों को सोचना है, डैमोकेसी के जो प्रेमी हैं उन को सोचना है I दुनिया में इंमोकेसी जीवित रहती है या नहीं।

मैं प्राप को तीन मिसाल देना चाहटा हुं। डेमोकेसी जब जब शान्त रही है, चूप रही है तब तब दूनिया में डिक्टेटरशिप का उत्थान हुआ है। यह डेमोक्रेटिक कंट्रीज दुनिया के हैं, जिनके कि कारण इटली बढ़ा। जिनके कि कारण जर्मनी बका । जिस समय पंबीसीनिया को मुसोलिनी ने लिया उस वक्त सारी डेमोकेटिक कंट्रीअ बठे देखते रहे। नतीजा क्या हुमा? इटली संसार की एक बड़ी भारी ताकत हुई। म्रास्ट्रियाको जब हिटलर ने लिया तमाम डेमोकेटिक कट्टीच दुनिया के बठे देखते रहै। उस का क्या परिणाम हुआ ? हिटलर जैसा तानाशाह पदा हुआ। जापान ने जब चीन के मंच्रिया को लिया भौर पूर्वी **चीन को लिया। सारे डेमोक्रेटिक घंटीज** दुनिया के बैठे देखते रहे। उसका क्या परिणाम हमा ? जापान ने यद छेड़ा । तीनों देशों का ऐक्सिस बना।

प्राज दुनिया को सोचना है कि प्रगर दुनिया के डेमोकेटिकट कंट्रीज पाकिस्तान की मदद करने के वास्ते तैयार हैं, उस की सहायता करते हैं तो हम को सोचना चाहिये कि वह विश्व यद्ध को प्रामंत्रण देते हैं। उनको सोचना चाहिये कि ऐसा करके वे ढिक्टेटरिशप को प्रश्रय देते हैं जो कि दुनिया को पतन की दिशा की तरफ ले जा सकता है। इस वास्ते मैं कहता हूं कि जितने डेमोकेटिक कंट्रीख वर्ल्ड के हैं प्राज उन को हिन्दुस्तान का समर्थन करना चाहिये। नहीं तो प्रय्युव साहब भी हिटलर हो सकते हैं। वह मसोलिनी हो सकते हैं। भीर वह भी जापान की तरह से तानाशाह हो सकते हैं।

इस लिये मैं निवेदन करना वाहता हूं कि बाहे इंडोनीशिया हो, चाहे टर्की हो और बाहे ईरान हो, इन को पाकिस्तान की मंदद के लिए नहीं जाना चाहिये, क्योंकि हमारी वार झाडियालोजिकल वार है, हम लोग डेमोकेसी के लिए युद्ध कर रहे हैं—पाकिस्तान एक वियोकेटिक स्टेट और डिक्टेटरिशप है, जब कि भारत एक डेमोकेसी है।

टर्की को यह बात याद रखनी चाहिये कि 1920 में टर्की में जब ख़िलाफ़त का म्वमेंट हुमा, तो हिन्दुस्तान में उस के समर्यन में दो दो लाखा घादमीजेलों में गये। ख़िलाफ़त का सवाल कोई हिन्दुस्तान का सवाल नहीं या। उस वक्त हम को ख़िला-फ़ती कैदी कहाजाता था। टर्की को वह दिन याद रखना चाहिये, जब कि कमाल-पाशा को हिन्दुस्तान की जनता, हिन्दुस्तान भी कांग्रेस पार्टी ने पूरा समर्थन दिया। प्राज हिन्दुस्तान की जनता यह जानना चाहती है कि 1920 – 21 में हम ने ख़िलाफ़त के लिए दो लाख बादिमियों को जेलों में भेजा, टर्की का समर्थन किया, तो क्या उस का उत्तर यह है कि भाज जब हम पर भाकत भाई है, तो टर्की पाकिस्तान की मदद कर के हम लोगों पर प्रत्याचार करने में सम्मिलित हो। धन्यया भारत सरकार को साध्यस का समर्यन करना वाहिये।

ईरान के साथ हमारे सम्बन्ध बहुत ग्रम्के रहे हैं। प्रभी उस देश के साथ तेल के सम्बन्ध में कुछ समझीते हुए हैं। हम

नोग सोच रहे वे कि ईरान के साब हमारी विर्पिग कम्पनी का कुछ एग्रीमेंट हो, कोई जायंट नाइन बारी हो। धाखिर ईरान का हम ने क्या विगाइत है ? कूछ नहीं विगाइत है। जहां तक हम से हो सकता था, हमने ईरान की सहायता की है। ईरान के बादमाह पिछले दिनों हिन्दुस्तान में प्राये भौर हुम ने उन का स्वागत किया।

इस लिये मैं ईरान, टर्की भीर इंडोनी शिया की जनता से यह अपील करना चाहता हं कि हिन्दुस्तान की जनता का उन के साथ कोई विरोध नहीं है भीर इस लिये वह इस प्रकार के कामों का विरोध करे। घफसोस है कि ब्रिटेन की लेबर सरकार कन्जरवेटिव से भी कन्जरवेटिव बन गई

धास्त्रिर में मैं यह कहना चाहता हुं कि जवानो को हमारा धन्यवाद है। धमिनंदन है। बड़े बड़े जोरों के साथ प्राज यद में रत हैं। प्रभी परसों हिन्दुस्तान की सब शिपिंग कम्पनियों ने भौर सारे सीमन ने, चाहै वे कम्बनिस्ट पार्टी के हों घौर चाहे सोशलिस्ट पार्टी या माई० एन० टी० यू० सी॰ के हों, एक स्वर से कहा है कि हमारी पूरी ताकत, हमारे सब जहाज, हमारे सब बादमी हिन्दुस्तान की सेवा के लिए बर्पित है। इसलिये हम उन सब का भी धर्मिनंदन करते हैं।

Shri Yaliamanda Reddy (Markapur): Mr. Deputy-Speaker, Sir, I would like to invite your attention to Demand Nos. 123 and 787 regarding the method of giving loans to the State Governments by the Central Government for development activities. The policy is such that it hits the developmental activities and the big projects undertaken by the State Governments are virtually run down by the loans and grants of the Central Government. The Finance Commission has categorically stated that the interest on huge loans for

the river valley projects should be granted a moratorium and interest should be commenced to be collected only after the project had been completed. But the Government virtually begins to collect interest on the loans advanced for such projects soon afterwards and the State Governments are unable to fulfil their projects and development work in time.

In Andhra Pradesh they have undertaken a multi-purpose river valproject, Nagarjunasagar dam. The project was started in 1955-56 at a then estimated cost of Rs. 92 crores; because of increase in prices its cost has increased to Rs. 120 crores in the first phase; including the second phase it will come to Rs. 180 crores. Because of this increase the State Government find it difficult to finance it. In the Second and Third Plans they have spent about Rs. 100 crores on new installations and in the Fourth Plan they need about Rs. 50 crores. For payment of interest alone during the Fourth Plan period they need about Rs. 40 crores. That means that they need forty crores plus Rs. 50 The Andhra Pradesh Govcrores. ernment have been requesting for a long time that the Centre take over this project as a national project and finance it from the Central funds. I do not know why the Centre refuses this genuine demand by the State Government. Pending a decision on financing that project as a national project, they were requesting sanction for an additional amount of Rs. 13 crores in the Third Plan period.

Mr. Deputy-Speaker: What is the demand on which you are speaking?

Shri Yallamanda Reddy: Demand No. 123, loans and advances to State Governments.

Deputy-Speaker: You speaking on Excess demands; we are now on supplementary demands. We will take it up later on. Shri Limaye.

श्री मधु लिमये (मुंगेर) : उपाध्यक्ष महोदय, मैं मांग संख्या 12 के बारे में कुछ कहना चाहता हूं।

पिछले बजट में हम लोगों ने नाविक भेना के लिए केवल 25 करोड़ रूपये का इन्तजाम किया था। धाज-कल जो घटनाये घट रही हैं और खास कर के पाकिस्तान को धमरीका के द्वारा जो पनड्ड प्राप्त हुई है, उस ने हमारे धोखा धौर द्वारिका के इलाके में जो बमबारी की है, उस से पता चलता है कि हमारी सुरक्षा योजना में नाविक सेना का कितना बड़ा म;स्वपूर्ण स्थान है। इस लिए नाविक सेना को मजबूत बनाने के सम्बन्ध में जितने भी सुप्ताब सुरक्षा मंत्रालय को घोर में प्रार्थेग, उन का तो हमें जरूर स्थान करना चाहिये।

लेकित सुरक्षाकामतलब केवल बजट में पैसे का इन्तजाम करने तक हो सीमित नहीं रह जाना चाहिए। जहां तक पैसे का सवाल है, इधर तीन, साढ़े तोन साल से सुरक्षा पर हमारा हुर्बा निरन्तर बढ़ता जा रहा है। 1957 से 1962 तक, दूसरी लोक सभा की भवधि में, सुरक्षा व्यवस्था पर जितना खर्च हुमा है, उस से ढाई या तीन गना खर्चा 1962 से 1967 तक होने बाला है। इस के बारे में किनी का भी बिरोध नहीं है, लेकिन मैं क**ंना चाहता** हं कि केवल सेना, नाविक सेना या हवाई सेना के द्वारा ही हमारे देश की हिकाजत होगी, इस तरह हमें नहीं सोचना चाहिये। श्व फीजी कार्यशाही, फीज का इन्तजाम धीर इमारी विदेश-नीति धीर हमारी राजनीिक नीति साथ चलेंगे. साय तभी आं कर सुरक्षा का मसला हल हो सकता है। सरकार की घोर से सुरक्षा के मामले में, खास कर के उत्पादन के मामले में, देश को भ्रात्म-निर्भर बनाने के लिए जो प्रयास किये गये, वे तो स्वागताई हैं, लेकिन भाजकी घटनाभों से यह विल्कुल साफ हो

गया है कि इस मामले में हमें भीर तरक्की करनी चाहिये भौर जल्द से जल्द करनी चाहिये। क्या स्थल सेना, क्या नाविक बेड़ा, क्या हवाई दल तीनों के मामले जल्द से जल्द ग्रातम - निर्भर होना चाहिये। इसके साथ साथ हमारी नीति का भीर राजनीति का भी सवाल ग्रा जाता है। भ्राज काश्मीर में भौर पंजाब में बहादूरी के साथ हमारे हमारा फीजी दल लड़ रहा है। लेकिन ग्रगर हम ऐसा सोचेंगे जैसे पूराने जमाने में सोचाजाता याकि रक्षाका भार केवल एक वर्णकाहैतो करीब एक नया चतुर्वर्ण हम लोग भ्राज देश में कायम कर देंगे कि लड़ने का काम, देश के बचाव करने का काम हमारे जवानों भीर हमारी सेना का है भीर इसके बारे में सरकार का, जनता का ग्रीर इस लोक सभाकाकोई फर्ज नहीं है। धारजो लड़ाई चल रही है पंजाब धीर काश्मीर में उसके बारे में मझी यह कहना पड़ रहा है कि जब कि हमारे जवान, हमारी सेना, हमारा हवाई दल बहादरी के साथ लड़ रहा है, वहां उनको मदद पहुंचाने के लिए जो प्रयास हमें करना चौहिये था वह भाज नहीं हो रहा है।

पाकिस्तान का मामला, उपाध्यक्ष महोदय, म्राप ले लें। जिस तरह का दो सामान्य देशों के बीच में झगड़ा हाता है, उस किस्म का यह झगड़ा नहीं है। 1947 में जब हम ने श्राजादी हासिल की उस वक्त हम लोगों ने देश के बटवारे को मान लिया। हमारे देश के जो नेता ये उनको ऐना जगा कि प्रगर बटवारा मान लेंगे तो हिन्दू मुस्लिम का जो सवाल है, वह हन हो जायेगा और इन दो नये राज्यों के बीच में शान्ति का रिश्ता कायम हो जायेगा। लेकिन जिस भ्राधार पर यह बटवारा कबूल किया गरा, ग्रठारह साल की घटनाम्रों ने साबित कर दिया है कि वह **प्राधार बिल्कुल ट्र गया है. हिन्दू म्**स्लिम सवाल भी हल नहीं हो पाया है। पाकिस्तान धौर हिन्दुस्तान के बीच में, सरकार की कोशियाँ के बावजूद दोस्ताना रिक्ता कायम नहीं हुमा है। एक एक मसले को हल करने का प्रयास किया गया है लेकिन उससे भी मामला सुलझने के बजाय बिगड़ता चला गया है भीर बिगड़ता चला जा रहा है। भाज इन दो देशों के बीच में भौपचारिक तौर पर एलान किया जाये या न किया जाये लेकिन वास्तविक स्थिति यह है कि उन में माज लड़ाई चल रही है। ऐसी स्थिति में जवानों की ग्रौर सेना की मदद करने के लिए सरकार के द्वारा कोई नीति का एलान होना चाहिये या घौर इस लोक समाको भी इस पर बहस करने का मौका मिलना चाहिये या । नेकिन माज जनता भीर हमारे मतदाता हम से पूछ रहे हैं कि लोक सभाक्या कर रही है। वहां पर नीति के बारे में बहस क्यों नहीं होती है। ग्राखिरकार सुरक्षा का सवाल केवल पैसे का सवाल नहीं है, केवल जवानों का सवाल नहीं है, केवल हवाई दल का सवाल नहीं है, साय साथ नीति का भी सवाल है। ग्रभी हमारे रधुनाथ सिंह जी ने कहा कि यह वैचारिक संघर्ष है। मैं भी मानता हूं कि यह जो लड़ाई हिन्दुस्तान ग्रीर पाकिस्तान के बीच हो रही है यह वैचारिक लड़ाई है। मैं तो भागे जा कर कहुंगा कि यह न केवल स्वतंत्रता की भ्रोर जमहूरियत की लड़ाई है बल्कि हमारे मुल्क में जो राष्ट्रीय एकता टूटी थी उसको कायम करने के लिए यह लड़ाई है। इस तरह की बात हमारे रघुनाथ सिंह जी कहेगे या मैं कहंगा तो पाकिस्तान की जनता पर क्या भ्रसर होने वाला है। यह वाक्य, यह जुमला तो प्रधान मंत्री जी को कहना चाहिये था, शास्त्री जी को कहना चाहिय था। लेकिन सरकार की स्रोर से बार बार कहा जाता है कि हमारा उद्देश्य सीमित है। शुक्रवार को प्रतिरक्षा मंत्री ने यह कहा था घोर राष्ट्रपति जी का जो भाषण भाकाशवाणी से प्रसारित हुआ था उस में भी उन्होंने यह कहा या कि हमारा मो उद्देश्य है वह सीमित है। सीमित उद्देश्य की भगर हम चर्चा करेंगे तो मेरा यह कहना है कि पंजाब में हमारे जो जवान लड़ रहे हैं या काश्मीर में हमारे जो जवान लड़ रहे हैं उनके रास्ते में रोड़े घटकाने का काम हम करेंगे भीर उनके ऊपर जो हम ने बोझा डाला है, वह भधिक भारी हो जायेगा। मेरा यह कहना है कि पाकिस्तान के मसले की हमेशा के लिए मिटाने का घाज समय घा गया है। भन्तर्राष्ट्रीय स्थिति इससे ज्यादा भ्रज्छी नहीं हो सकती है। इसका कारण यह है कि ग्रमरीका की जो पाकिस्तान सम्बन्धी नीति थी वह नीति बिल्कुल भसफल साबित हुई है भौर भमरीकी लोग स्वयं यह महसूस कर रहे हैं। दूसरा जो बड़ा राष्ट्र है, यानी सोवियत रूस उसका हमारे प्रति हमदर्वी का रुखा रहा है। मिग विमानों की पैदावार के बारे में षा पनडुन्बियों की सप्लाई के बारे में या दूसरी चीजों के उत्पादन के बारे में रूस हमारी सहायता करने के लिए तैयार है। इस वास्ते मैं पूछना चाहताहं कि क्या वजह है कि सरकार की भोर से नीति के बारे में कोई स्पप्टीकरण **न**हीं हो रहा है।

ग्राज हमारे मित्र खान ग्रब्दुल गएफार खां जिन्होंने बरसों तक पाकिस्तान में जेलों की "हवास्त्राई" है, बार बार बयान देरहे हैं कि हिन्दुम्तान ने हमारे साथ जो वचन भंग किया था,उसको सुधारने का मौका थ्रा गया है । पस्तु-निस्तान के प्रन्दर विद्वीह की जो शक्तियां हैं, क्रांतिकारी शक्तियां हैं, स्वतन्त्रता की शक्तियां हैं, उन तो हम क्यों मदद नहीं कर रहे है। द्यगर परुतुनिस्तान के द्रन्दर एक नया मोर्चा पस्तूनों के द्वारा खड़ा किया जायेगा, स्वतंत्रता ग्रीर जमहरियत का, तो क्या उसमे हमारे जवानों को, त्र। साज पंजाब ग्रीर काश्मीर में लड़ रहे हैं, महायता नहीं मिलगी 🤈 उसी प्रकार पूर्वी बंगाल के घन्दर जमहरियत की शक्तियां हैं। उसको पाकिस्तान से धस्रय करके, उसको स्वतंत्रता प्रदान कराने हेत् सहायता देने का, मदद करने का हम प्रयास क्यों गहीं कर रहे हैं? मेरा सरकार के अवर

[श्री मघुलिमये]

धारोप है कि सुरक्षा नोति के सवाल को उसने केवल बजट में कुछ करोड़ रुपये की मांग तक ही सीमित किया है। जैसे चतुर्वर्ण में कहा जाता था कि क्षत्रिय लोग लड़ने का काम करेंगे भौर बाकी लोगों के ऊपर इसकी जिम्मेदारी नहीं है, उसी तरह से ब्राज सरकार का भी यह दिष्टिकोण है कि लड़ने का काम जवान करेंगे, लड़ने का काम लोक सभा नहीं करेगी, सरकार नहीं करेगी, जनता नहीं करेगी। मैं चाहता हं कि सरकार ध्रपने यद हेत् को स्पष्ट करे भीर विदेशी ताकतों के द्वारा हमारे ऊरार जो धनुचित ढंग से दबाव डाला जा रहा है, उसका हम डट कर मुकाबला करें। धगर लाक समा धपने विचारों को, धपनी भावनाभों को अच्छी तरह व्यक्त करेगी तो किसी भा हुनु ति की, संयुक्त राष्ट्र संघ की भीर सुरक्षा समिति की भा हिम्मत नहीं होगी कि हिन्दस्तान के ऊपर वह दबाब डाले भीर भाज तक जो भच्छे काम जवानों ने किये हैं, उनको मिड्डी में मिलादे।

Shri Joachim Alva (Kanara): Sir, I rise to support the supplementary demands, and in supporting them, I want to refer Demand No. 12, Defence, Effective Services-Navy, No. 71 in regard to the Ministry of Information and Broadcasting and Demand No. 133 regarding the Ministry of Industry and Supply. question of our defence has already been touched by my predecessors, Shri Raghunath Singh and others. I would here like to pay an unstinted tribute to the Indian Air Force. We also owe a debt of gratitude to the British Royal Air Force in this connection. The pioneers and pilots of the I.A.F. have been taught and inspired by the great ideals of the Royal Air Force to whom the late Mr. Winston Churcill paid a golden tribute when he made that historic declaration: "Never did so many owe so much to so few". The time has come in the security of our land when we might have also to say that we Indians, who are so many, many millions owe so much to so few a people who have achieved great deeds.

In regard to the Demand in respect of Defence, Effective Services-Navy, I want to touch upon the question of submarines. It was the declared policy of our late Prime Minister. Shri Jawaharlal Nehru, that we shall not have a submarine; that we shall not go in for nuclear warfare; that non-alignment was the of our great policy. But have changed; the times have been revolutionised. There is no gratitude in politics. Take Indonesia and China on whom we burnt our boats; we took up China's advocacy in the United Nations; in respect of Indonesia, we did not allow the Dutch planes to fly over India to go to Indonesia and thus we had a small hand in freeing Indonesia; but they have all turned their back on us. We shall have to guard the Indian ocean and the Arabian Sea. Every inch of these seas is in danger. when Vishakhapatnam has bombed, it is time for us to possess submarines which can easily go under water and over the sea. have trouble from Indonesia. Indonesia has laid claim to the island of Nicobar. When there is a threepronged drive which may come about sometime later when we will be in danger at the hands of China, Indonesia and Pakistan, then indeed we shall have to mount guard our seas.

We shall need about a dozen submarines perhaps, when we have none today. The British offer was on their own terms. All the powers of the West, the NATO powers especially, are playing their game. We have to be a self-reliant nation. We can neither depend on Russia nor America or Britain. We shall have to be a self-reliant nation, and the more we are self-reliant, the better it is for us. Whoever smilingly hands over a submarine or an aircreft carrier or other

implements, we shall accept them for price and nothing conditionally

We have seen how helpless we have been against the tank attacks of Pakistan. When they have 500 Patton tanks gifted by America, it was time that we thought of having at least a hundred tanks of equal calibre. This Parliament would never have refused any grant, supplementary or otherwise, for the purchase of a hundred tanks, and hundred tanks of quality and fire power and invincibility. If they have 500 Patton tanks, it was the duty of the Defence Ministry in the past, or, at least even now, to have armed ourselves with at least a hundred superior tanks, if not a thousand.

Ours is a country largely and essentially for a land army. The fate of the country will be decided by the land army. When the land armies are locked up in battle, it is time when we had tanks. In the old days we had elephants, and the age of elephants has passed away; we had them a thousand years or some hundreds of years ago. It is the tanks that have come now and we should have the best of tanks at our disposal. Whatever loopholes might have been there in our defence in the past, it is time now that we armed ourselves with submarines and tanks and aeroplanes

Our production in respect of the Air Force has been wonderful. The aeronautical production has been of a high order, and our people in the Hindustan Aircraft have rendered an excellent account of themselves. And even the Pakistan High Commissioner in London was forced to admit that we are armed well and that our ordnance factories are doing quality production. The foreign papers have gone to the extent of saying that the proportionate defence capacity between Pakistan and India was 1:5 and that when the point of 1:8 was reached by India, Pakistan will be wringing its hands. But that is a matter of small comfort to us. What I am concerned today is to say that when the red signal has been given in

Visakhapatnam it is time that we looked forward on that side of the ocean and felt that our defences will become perfect and fool-proof, that we do not throw up our hands in despair and that we defend our shores. I have often and constantly said in Parliament for the last fifteen years that we should possess a navy which will guard all our shores and an air force which will be stronger and greater than that of all our neighbours put together.

I shall now come to the point of Demand No. 71. We also want to pay a tribute to the All India Radio. They have been doing an excellent and magnificient job through radio at this particular time. But that itself will not be enough. do not want commercial advertisements to come into the radio; we do not want commercial advertisements to come into our television. mercial advertising has run amuck into western television, and even little children, British and American, do not like it. It grossly disturbs their sense and continuity of tones on T.V. We do not want those advertisements; we want the full, uninterrupted story. It was the policy laid down Jawaharlal Nehru that we shall not have commercial advertising. now coming in a small way. we open the doors of commercial advertising to the commercial magnates, to those who are enthusiasts for commercial advertising, we will going against that policy. We want our population to be more and more We want our radio sets educated. to be given to the countryside, to be given to the villagers; we want our radio sets to be fixed or given or donated unto every corner in our country to the poorest citizen. when once the commercial magnates, who can throw their millions of advertising down on our radio, into it, the days of quality of the radio will be over. We have to improve the quality of the radio and put it at the highest standard. have a challenge. We must draw our boys and girls into the great

5297

[Shri Joachim Alva] dances and songs and dramas which can re-create a new life of the two thousand years. The Russians today have poured out thousands and thousands and crores of roubles on their songs and dances and dramas. was when Austria, France, Germany and Italy led the world in music in the west. Today that is not so. Why is it? Because Russia is training her youngsters and throwing its roubles on its songs, dances, operas and dramas. And they are able to put up even two hundred people on the stage. We could do that provided we spend the money. We have got boys and girls who can sing in unison, who can do wonderful chorus, and we can show that we are equals to any one in the world, provided we spend the money. But we are not going to ask the commercial magnates to give us money to improve the radio. the national duty of the Government to find the money from the people and to put the radio at a high standard

Lastly, in regard to the demands of the Ministry of Supply, they want a sum of Rs. 2 crores for a company, the Triveni Structurals. you want to come in the middle of the year and ask for money for a company? Can't you wait for the budget? Ask for more money for defence, for the army navy, for the air force, and we shall give it. But why two crores for a new company? We could wait. And, Sir, I am concerned about the quality of the directors that are being stuffed into these companies, retired officers. officer asks the other, "you scratch my back and I will scratch your back", and it goes on like that. am sorry to use a vulgar phrase. Pardon me please. Scc the whole list of the directors in the publicsector companies, how many retired officers there are, men who go home and do nothing else, men who are appointed as chairmen of companies who have no dynamism, men who have no grit, men who have no drive, men who cannot speak or act. There are competent men in the industrial

and even the private sector. a list of one thousand such young men and call them up, just as you have made a register of scientists and engineers. There are young men of forty or forty-five who are ready to serve as directors Call them up. They may be part-time directors, but you will be assured of their patriotism and loyalty and ability unto the interests of the country. It is time you did that. And I hope the new Minister, Shri T. N. Singh, young and dynamic as he is, will see to it that he has a list of such young men who are capable, patriotic and appoint them as directors. The days of the old fossils, old fogeys, retired railway chairmen and retired officers are gone, and these companies should now be able to deliver the goods and Industrialise India

भी प्रकाशबीर शास्त्री (बिजनीर) : उपाध्यक्ष महोदय, मैं मांग नं ० 12 के सम्बन्ध में कुछ कहना चाहता है। इत में सैनिक धौर ग्रसैनिक कर्मचारी जो नौ सेना में काम करने वाले हैं उनके वेतन, भतों ग्रौर दूसरी सुविधाधों के सम्बन्ध में 1 करोड़ 50 लाख रु० की व्यवस्था की गई है। घ्राज की स्थिति को ध्यान में रखते हए भीर उन की सेवाम्रों को ध्यान में रखते हुए, देन में कोई व्यक्ति इस प्रकार का नहीं हो स।ता जो इस मांग का समर्थन न करे। लेकिन साथ ही साथ मैं सरकार से एक दूसरी बान भी कहना चाहता हूं। जैसा ग्रभी मुझ से पूर्व कई मित्रों न सरकार का ध्यान इस भोर भाकवित किया है कि पाकिस्तान के भाकमण ने हमें कुछ भारम निरीक्षण क लिये भी विवश हिया है कि हम भ्रपने देश की भ्रान्तिक स्थिति के सम्बन्ध में ग्रौर ग्रपनी सैनिक तैयारियों के सम्बन्ध में भी फिर से विचार करें। विशेशकर जो हमारी समद्री तैयारियां है, जिन में पनइ विवयां भाती हैं भीर उसी प्रकार के इसरे उपकरण धाते हैं उन पर विचार करें। में नहीं कह सकता कि जो हमारा ब्रिटेन से निड्म्बिया लेने का विचार बाउस को स्विगित कर के रूस के साध

थ्यों वात चीत चलाई गई। इस में कहा यह जाता है कि कुछ पैसे मादि की इस प्रकार की सुविद्यार्थे थी जो रूस से मिलने की हमें माथा थी इसलिये हम ने उन से बात चीत मारम्म की। परन्तु देश मनुमान है कि उस के पीछे राजनीतिक कारण कुछ मधिक हैं, पैसे सम्बन्धी कारण उतने मधिक नहीं हैं

ऐसे समय में जब हमारी सीमाघों पर बारां मोर से विपत्ति के बादल मंडरा रहे हैं, हमारी सरकार को भीर हमारे देश के नेताओं को राजनीतिक कारणों को बीच में ला कर तैयारियों में किसी प्रकार की न्युनता नहीं माने देनी चाहिये । मब भी मगर सुबह का भूला शाम को घर ग्रा जाये तो उसे मुला नहीं कहा जायगा। द्वारिका भौर भोखा में पाकिस्तानी पनडुब्बियों ने जी भाकमण किया है भौर जो विनाश किया है, उसको ध्यान में रखते हुए भव भारत सरकार को भविलम्ब कुछ निश्चय 🕫 लेना चाहिये ग्रीर पनडब्बियों के सम्बन्ध में उचित ब्यवस्था शीघ्र करनी चार्टिय । वयोंकि इंडोनेशिया ग्रीर पाकिस्तान के घापस में गठबन्धन से हमारे लिए घीर भी चनौतीकासामनाहो गयाहै। इसी दिष्ट से हमें इस सम्बन्ध में विचार करना चाहिये।

दूसरी बात मैं यह कहना चाहता है कि इंडोनेशिया ने पाकिस्तान को सहयोग देने का जो ग्राप्त्वासन दिया है उस की देखते हुए **धडमन शीर** निकोबार द्वीप समृह की मुरक्षा के सम्बन्ध में भी हम को भपने प्रयतन नहले से ग्रीर ग्रधिक बढ़ा देने चाहियें। क्यों कि पीछे भी वहां इस प्रकार की नौकार्ये दखी गई थीं जिन के लिये प्रतिः क्षा मंत्री ने यह कहा था कि किस देश की नौकायें वह या इस सम्बन्ध में जानकारी नहीं मिल सकी। इंडोनेणिया की इस घोषणा के बाद जो उस ने पाहिस्थान के समर्थन में ग्रब की है हमारी प्रांखें खुल जानी चाहियें भौर हमें सोचना चाहिये कि उस के पड़ोम में पड़ने वाले इन द्वीपों का लाभ किसी शत्र देश के न मिल ार्ग इता दिए से ही हम सैनिक तैयारियां करे।

मैं इस सम्बन्ध में दूसरी बात यह कहना बाहुंगा कि जो युद्ध इस समय हमारा पाकि-स्तान के साथ चल रहा है उस में हमारी स्थल सेना भीर वायु सेना ने जो सराहनीय कार्य किया है उसका मुपरिणाम इस समय यह हुमा है कि मान्तरिक दृष्टि से इस समय तरह तरह की कठिनाइयों के बाद भी माज किसी व्यक्ति की जिह्नबा पर कठिनाइयों की चर्चानहीं है। सब को एक ही बात इस समय दिखाई दे रही है जैसे महाभारत में प्रज़ैन को केवल िहिया की प्रांख दिखलाई देरही थी। सारादेश एक स्वर से सरकार के निर्णयों का समर्थन करता है। उस का यह कहना है कि कुछ भी हो, भारतीय सैनायें, भारतीय जवान जिस बहादुरी के साथ पाकिस्तान के मोर्ची पर मुकाबला कर रहे हैं, जहां वह हम सब की भीर से बधाई के पात है वहां सरकार के भौर सेनाथों का निर्णय भी हम सब के साध्वाद का पात है। लेकिन जहां सरकार के इस निर्णय पर भौर सेना के ऐसे साहसिक कार्यों पर सारा देश एक स्वर से उनका साथ देरहा है वहां ध्यान यहे कोई इस प्रकार की भूल न हो जाये कि सनिक मोचौं पर तो हम विजय प्राप्त करें लेकिन कटनीतिक मोर्चेपर हम किसी प्रकार की चक करदें जिसका दुष्पिश्णाम कच्छ की तरह मागे चल कर फिर हमें भोगना पहें।

प्राज ही प्रातःकाल मुझे एक महिला का पत्र प्राप्त हुंघा है उस का जवान बेटा इस समय हमारी वायु सेना में कार्य कर रहा है। उसने बड़े दुःख भरे शब्दों में लिखा है कि में उन माता घों में से हूं जिन को अपने बटों की जवानी कब चड़ी घौर कब समाप्त हुई इसको देखने का भवसर नहीं मिल पाना, लेकिन हमें इस बात का गौरव भी है कि हमारा बेटा देश की रक्षा के लिये, भारत की भ्रष्टांडना के लिये सराहनीय कार्य कर रहा है। पर इतने बड़े बलिदानों के बाद या इतने त्याग घौर तपस्या के बाद घगर इन बलिदानों पर सरकार ने कहीं कूटनीतिक भूल कर के उन पर मिटटी इाल दो तो में उन मार्घों में भी हूंगी बो

5302

[श्री प्रकासवीर सास्त्री]

5301

जगह जगह जा कर देश में दूसरी माताओं से कहेगी कि ध्रपने बहादुर बच्चों को भारतीय सेना में भरती होने के लिये न भेजो, । क्योंकि जिन बलिदानों से हिन्दुस्तान में भाज एक साहस के वातावरण का स'चार हुआ है, देश में एक गौरवपूर्ण भावना का उदय हुआ है सरकार कूटनीतिक भूल कर के उस में किसी प्रकार की दुबंसता कहीं न कर दे ।

इस के लिये मेरा एक सुझाव है, ग्रीर बह यह कि जैसे हम इस समय सैनिक मोचौं पर सफलता प्राप्त कर रहे हैं उसी तरह से जो इस समय हमारे यहां संयुक्त राष्ट्र संघ के जनरल सेकेटरी घाये हुए हैं, जिन के साथ हमारे प्रधान मंत्री, विदेश मंत्री भीर दूसरे अयिक्तयों की चर्चायें चल रहे हैं उन से हम बात जरूर करें पर जैसा समाचारपत्नों से प्रकाशित हुम्रा है कि पाकिस्तान की मोर से जन के सामने तीन शर्ते रखी गई हैं, हम भी कहें कि तीन गर्तो पर युद्ध इन्द कियाजासकताहै। हमारी श्रोर से भी सेकेटरी जनरल के सामने सीन शर्ते रखी जानी चाहिए । घच्छा यह होता कि प्रधान मंत्री जैसे दूसरे घवसरों पर सभी दलों के प्रमुख व्यक्तियों को बुला कर परामर्श करते हैं, वैसे ही इस भवसर पर भी उनको बुलाकर कुछ परामर्श करते कि सेकेटरी जनरल ऊ थांट मा रहे हैं, भारत की ग्रोर से हमारा किस प्रकार का पक्ष उनके सामने म्राना चाहिए । लेकिन बहुत सम्भव है कि प्रधान मंत्री ने यह निश्चय किया हो कि पहले सेकेटरी जनरल का मन जान लें, उसके बाद वह ग्रपने सहयोगियों का मन जाने । लेकिन मैं भारतीय जनता का एक प्रतिनिधि होने के नाते चाहता हूं कि माज देश में जो भावना है, उसके घनुरूप हमारी घोर से सेकेटरी जनरल के सामने जो तीन मांगें घानी चाहियें भौर उनके पूरा होने के बाद ही हमें युद्ध विराम की बात माननी चाहिए वह बताऊं।

पहली मांग तो हमारी यह होनी चाहिए कि राष्ट्र संघ पाकिस्तान को हमलावर भोषित करे भौर भारत पर बलात् योपे गये इस युढ में हमारी हानि का पाकिस्तान से हर्जाना दिलवाये ।

दूसरी मांग हमारी यह होनी चाहिए कि
पश्चिमी पाकिस्तान में जिस दिन और जहां
भारतीय सेनाओं की जवाबी कार्रवाई रुकेगी
अब युद्ध-विराम रेखा वह ही मानी जायेगी।
इस रेखा पर अथवा जहां अभी अन्तर्राष्ट्रीय
सीमा का उल्लंधन किसी और से नहीं हुआ है,
वहां पाकिस्तान को किसी भी प्रकार के आक्रमण
न करने की गारंटी देनी होगी। और

तीसरी मांग यह होनी चाहिए कि जम्मू भीर काश्मीर राज्य का पूरा क्षेत्र जो भारत का भविभाज्य भंग है उसके किसी भी भाग में भव कोई बाहरी सेना या सिपाही नहीं रह सकेगा।

मन्त में मैं एक धौर बात कह कर बैठ
जाना चाहता हूं। सन् 1947 में हम से जो
भूल हो गयी उसका प्रायश्चित हम को सन्
1965 में कर लेना चाहिए। विशेष कर
पंजाब के सम्बन्ध में मैं कहना चाहता हूं।
इसका पंजाब नाम इसलिए पट्टा कि इसमें
पांच नदियां बहती थीं। लेकिन हिन्दुस्तान के
पास जो धाज पंजाब का भाग है उसमें केवल
दो नदियां हैं सतलज धौर व्यास हैं। बाकी
तीन नदियां, रावी, चिनाव धौर झेलम धाज
पाकिस्तान में हैं। मेरा सुझाव है कि कम से कम
इस युद्ध का यह परिणाम तो निकले ही कि
उन तीन नदियों में से कम से कम एक, रावी फिर
पंजाब में धा जाय, धौर यह भाग दो धाब के
बजाय तीन धाब हो जाये।

थी मुहम्मद ताहिर (किशनगंज) : जनाव डिप्टी स्पीकर साहव, मैं डिकेंस धौर इंडस्ट्री की जो डिमांड है उसके बारे में कुछ उसकी ताईद करते हुए, कह देना चाहता हूं।

डिफेंस के बारे में हमारे दोस्त श्री रघुनाथ सिंह, श्री प्रकाशवीर शास्त्री ग्रीर दूसरे दोस्तों ने जो कहा है उनके एक एक नफ्ज की मैं ताईद करते हुए यह कहूंगा कि दुनिया में जितनी किस्म की हुकूमतें हैं उन में जम्हूरियत सब से धाला धीर कीमती है इसमें कोई शक नहीं है, और तारीख हमें यह बात बताती है कि धगर कोई हुकूमत जम्हूरियत से टकराती है तो वह खूद पूर पूर हो जाती है।

धाज पाकिस्तान या ध्रयूब साहब का यह कहना है कि हमारी स्टेट एक इस्लामिक स्टेट है गलत है । मैं कहता हूं कि ऐसा कहना इस्लाम को घोखा देना है क्योंकि इस्लाम डिक्टेटरिंगप को नहीं मानता । कुरान खुद इस बात को कहता है कि मुस्क में किसाद न फैलाओ । इन दोनों हुक्मों के खिलाफ यह गलत हरकत पाकिस्तान ने की है। उनको मालूम होना चाहिए कि जो फिसाद उन्होंने फैलाया है इसको मिटाने के लिए हिन्दुस्तान का बज्बा अपने को मिटा देने को तैयार है । इस मुल्क में कोई इस फिसाद को मिटाने में दरेग नहीं करेगा यहां तक कि ऐसा करने में फसाद या फसाद करने वाले भी मिट जार्ये।

इन बातों के बाद मैं एक धौर तरफ ध्यान दिलाऊंगा । हमारे दोस्तों ने कहा कि हमारे डिफेंस में बहुत सी कमियां हैं । हकीकत में हर मुल्क को चाहिए कि ध्रपने डिफेंस को मजबूत करे ताकि कोई दुश्मन उसकी तरफ धांख उठाकर न देख सके । इसलिए मैं ध्रपनी हुकूमत में कहूंगा कि जहां तक जल्द मुमकिन हो सके इन कमियों को दूर किया आये । हमारी जम्हूरियत दुनिया में सब से बड़ी जम्हूरियत है धौर मुझे यकीन है कि ओ इससे टकरायेगा वह खुद तबाह हो जायेगा ।

इसके बाद मैं थो तीन लफ्न इंडस्ट्री के बारे में कहंगा । इंडस्ट्री के जरिए हम को हर किम्म की बीख मुक्क के लिए पैदा करना चाहिए खुमूसन इस जमाने में जब कि इमें बहुत सी चीजों की जकरत है।

इस सिलसिले में मैं यह कहना बाहता हुं कि हमारी हुकूमत की इस मामले में बिहार, भौर खुसूसन नाथं बिहार, की तरफ तवज्जह नहीं है। वहां इंडस्ट्री का कोई सामान नहीं है। बिहार गवर्नमेंट को भी इस बारे में शिकायत है भौर हमारे चीफ मिनिस्टर साहब जब यहां घाये ये तो उन्होंने यह जायज शिकायत की थी कि नार्य बिहार की तरफ प्यान नहीं दिया जाता । न वहां प्राइवेट सेक्टर की इंडस्ट्रीब हैं भीर न पबलिक सेक्टर की सिवाय एक बरौनी के कारखाने के । वहां से प्राइवेट लोगों की इंडस्ट्री के लिए लाइसेंस देने की दरखास्तें भाती हैं भीर उन को बिहार गवर्नमेंट भी रिकमेंड करती है, लेकिन बावजूद इसके मुझे भफ़सोस के साथ कहना पड़ता है कि उस तरफ कोई तवज्जह नहीं दी जाती जिसका नतीजा यह है कि नार्थ विहार इस मामले में बिल्कुल पिछड़ा हुमा है। मैं मिस्टर साह को जो कि हमारे डिप्टी मिनिस्टर हैं धौर जो खद नार्थ बहार के रहने वाले हैं कहना चाहता हं कि वह इस तरफ ध्यान दें ताकि नार्च विहार में पब्लिक सेक्टर भौर प्राइवेट सेक्टर की इंडस्ट्रीज फर्लेफुलें।

घभी हमारे एक दोस्त ने कहा कि इलाहबाद में नैनी के पास एक बहुत बड़ी इंडस्ट्री कायम की जा रही है, उसे उस जगह कायम न किया जाये, उसे बड़े गहर के पास कायम न किया जाये क्योंकि उसे बचाने की किक करनी होगी । उन्होंने कहा कि उसे कहीं दूर देहात में या जंगल में कायम किया जाये । मेरा सजगन है कि उसे नार्य बिहार के किसी जंगल या गांव में लगाया जाये धौर इलाहबाद के पास नैनी में न बनाया जाये हो बेहतर होगा ।

[غری مصد طاهر (کشن کلم): جناب ڈیٹی اسھیکر صاحب - مرن قفیلس اور انڈسٹری کی جو قمانڈ ھیں اس کے بارے میں کچھ باتھں [شوی محمد طاهر] آس کی تائید کرتے مو<u>ئے</u>۔ کہ**ے دیلا** چاھٹا ھوں۔

قفیلس کے بارے میں ھارے فوست شری رکھوناتھ ملکھ۔ شری پر گھاستری اور دوسرے فوستوں نے جو کیا ھے ان کے ایک ایک لفظ کی میں تائید کرتے ھوئے یہ کہوناتا کہ دنیا میں جاتی قسم کی حکومتیں اور قیمتی ۔ اس میں کوئی شک نہیں ھے ۔ اور تاریخ ھمیں یہ بات نہیں ھے کہ اگر کوئی حکومت بیاتی ھے تو وہ خود جور جور ھوجاتی ھے۔

آج پاکستان یا ایوب صاحب یه کهتا هے که هماری استیت ایک استیت هے فلط هے - میں کہتا هوں که ایسا کہنا اسلم آکلتگر شپ دینا هے - کیونکه اسلم آکلتگر شپ کو نہیں مانتا - قران خود اس بات کو کہتا هے که آملک میں فساد نه یه فلط حرکت پاکستان نے کی هے - این کو معلوم هونا چاهئے که جو فساد انہوں نے پہیلایا هے - اس کو مشانے کے ٹید ملک میں کوئی اس فساد کو مثانے ایک میں کوئی اس فساد کو مثانے میں دریئے نہیں کوبتا ہے - اس میں دریئے نہیں کوبتا ہے - اس میں دریئے نہیں کوبتا ہے - اس میں دریئے نہیں کوبتا - یہاں نگ

که ایسا کرنے میں فساد یا فساد کرنے والے بھی مت جائیں -

ان باتوں کے بعد میں ایک اور طوف دھیاں دائونکا - ھارے دوستوں نے کہا کہ ھارے ڈلیلس میں بہت سی کییاں ھیں - حقیقت میں ھر ملک کو چاھئے کہ اپنے ڈلیلس کی طرف آنکو اٹھا کو نہ دیکھ سکے - کی طرف آنکو اٹھا کو نہ دیکھ سکے - کہونکا کہ جہاں تک جلد مسکن ھو سکے ان کیوں کو دور کیا جائے - سکے ان کیوں کو دور کیا جائے - سکے ان کیوں دور کیا جائے - سکے ان کیوں تی دور مجھے یتیں سب سے دی جہوریت دنیا میں سب سے دی جو اس سے ٹکراٹیکا وہ خود تیاد ھو جائے ا

اس کے بعد میں دو تین لفظ اندھتری کے بارہ میں کہونا - اندھتری کے ذریعہ مرکو مر قسم کی چیز ملک کے لئے پیدا کرنا چاھئے - خصوصاً اس زمانے میں جب کے هیں بہت سی چیزوں کی ضورت ہے -

اس سلسله میں میں یه کیا چاهتا هوں که هماری حد وصت کی اس معامله میں بیار - اور خصوماً نارته بیار - کی طرف توجه نیمی هے وهاں انتسالی کا کوئی سامان نیمیں هے بیار گورنمات کو بھی اس بارے

میں شکیت ہے ۔ اور همارے چیف ملسالو صاهب إلهب يهال أله تعد تو انہوں نے یہ جائز شکایت کی تھی که نارته بهار کی طرف دهیای نهین دیا جاتا - نه وهان پرائهویت سیکار کی اندستریز میں اور نه پیاک سیکتر کی سوائے ایک برونی کے کارخانے کے -وهل کے پرائیویت لوگوں کی انڈسٹری کے لئے اٹسنس دینے کی درخواستیں آتى ھيں - اور ان" كو بہار گورنىلت بهی رکملید کرتی ہے - لیکن ہاوجود اس کے مجھے افسوس کے ساتھ کہنا پوتا ہے که اس طرف کوئی توجه نهیں دی جاتی - جس کا نتیجہ یہ ہے که نارتو بہار اس معامله میں بالكل يعهبوا هوا هي - مين مستو ساهو کو - جو همارے قیتی ملستر ھیں اور جو خود تارتھ بہار کے رہلے والے میں - کہنا جامتا میں که وہ اس طرف دههان دين تاكه نارته بهار مهن پبلک سهکار اور پرائھویت سهکار کی انڈسٹاریز پهلیں پهولين -

ابھی ھنارے ایک دوست نے کہا کہ الدآباد میں نیلی کے پلس ایک بہت ہوی انڈسٹاری قائم کی جا رھی ہے ہا ہے اس جگہ قائم نہ کیا جائے۔ بلکہ اس ہوے شہر کے پلس قائم نہ کیا جائے کہوں کہ اسے کہوں کہا کہ اسے کہیں دور دیہات میں یا جلکل میں قائم دور دیہات میں یا جلکل میں قائم

کیا جائے - میرا سجیدن ہے کہ اسے
نارتہ بہار کے کسی جلکل یا ٹاون
میں لکایا جائے - اور التآباد کے
پاس نیلی میں نه بنایا جائے تو بہتر ہوتا -]

Shri P. C. Borooah (Sibsagar): Sir, rise to support the supplementary demands. While doing so, I would like to make some observations about Demand No. 36. In the footnote, it is stated that the opium crop this time matured earlier and therefore they had to make arrangements to buy it earlier than usual. It is a very good thing. Whether it is earlier crop or later crop, government must be very quick in taking over the opium from the cultivators. Otherwise, the unsophisticated cultivators would full a prey to those who deal in smuggled opium. In Assam, this surreptitious trade of selling and purchasing smuggled opium is very rampant. Not a day passes without some newspaper report about smuggling of opium. It is very rampant, because a few of the hill and some piain tribes still smoke opium. They cannot do without it. They purchase opium at fabulous prices from the dealers who deal in smuggled optum. So, I want to stress that not only should the opium be taken over from the cultivators without loss of time, but the security measures taken should be such that opium cannot reach the hands of smugglers to be sold in Assam and in sub-Himplayan tarrain. In Assam, it is said that a man who has a little bit of quick money is always suspected to be a dealer in smuggled opjum. Therefore, I submit that strict measures should be taken to see that opium does not pass out from the States where it is cultivated.

Regarding Demand No. 7, I welcome the setting up of the Institute of Mass Communication. But I would like to know why it is necessary that it should be confined to the employees of the Central Information

5310

[Shri P. C. Borooah]

Service and equivalent publicity posts of the Government of India and of the State. Why should it not be open to others also? I wish that it should be open to others also. These are my two suggestions, which I hope, will receive due attention.

The Deputy Minister in the Ministry of Information and Broadcasting (Shri C. B. Pattabhi Raman): hon, members have referred to Institute of Mass Communication. Very briefly I will give the outline of In March, 1962, in consultation with the Planning Commission, the Ford Foundation were requested to arrange for a team of experts for examining the question of setting up of an Institute of Mass Communication for the training of personnel. The study team arranged through the courtesy of the Ford Foundation came to India, in the beginning of 1962 and made a detailed study of this problem in consultation with Ministry, other interested Ministries and the State Governments, and submitted a report.

The basic recommendation of the Study Team is that an Institute for advanced study in mass comunication should be established in India with responsibilities for training, research, consultation and reference service.

This institute has been established on the 15th August, 1965. The inauguration took place on that date. It is an autonomous organisation under this Ministry and it is registered under the Registration of Societies Act. The proposed Nehru University will also be approached for its recognition in accordance with their relevant Ordinance. This institute will undertake training of the State and the Central Government officials of the formation Departments and will condut courses for the basic training existing members formation Services. It will also arrange from time to time seminars on problems connected with mass communication, information and publicity.

In due course, the question of making available the facilities for training and research in the Institute to the private sector will also be considered—not just now.

The House will be interested to know that today we have as many as 650 officers in the Central Information Service who are inter-transferable in different media units of this Ministry.

To begin with, the training activities of the Institute would include (a) one basic course per year for fifty officers (for new entrants to Grade I to IV of the Central Information Service) and equivalent publicity posts in the Government of India and officers not below the rank of District Publicity Officers in the State Governments/Union Territories and (b) two courses per year for inservice training of four months each to 50 officers already employed on work of publicity.

Actually, we have asked for an amount of Rs. 8.85 lakhs by way of Supplementary Grant. It is expected that in due course the foreign experts would be obtained through the assistance of UNESCO, Asia Foundation, U.S., AID Mission etc. The cost of equipment, training of the staff etc. during the first year may amount to about Rs. 16 lakhs, but could be of the order of Rs. 1.58 lakhs for the next three or four years. It is expected that this would be met out of the assistance to be provided by UNESCO, Asia Foundation, US AID. etc.

Finally, I only wish to say that the training in mass communication is a highly specialised and technical type of training and requires a separate institute. However, to give the institute the benefits of general atmosphere prevailing in a university campus, and to benefit from exchange of experience between 'professors and lecturers, the institute, which is to be an autonomous institute, will be affiliated to the proposed Nehru Uniliated to the proposed Nehru Uni-

versity and eventually located in the campus area where land has been provided for it by the Ministry of Education.

Shri U. M. Trivedi: Sir, the question that ought to have been answered is something different. The hon. Minister has read out the explanatory note that is given here. Of course, he has added something also. But the point at issue is this. Why is it that a registered society has been formed for the purpose of imparting knowledge of such a high type, teachnical type and concerned with scientific development? Why is it that such courses have not been started in the universities themselves when grants have been given to the universities to obtain the necessary personnel for this institute? Why is it that by the back door all the officers have been shunted in and provision made for securing employment for them? Why is it that the ordinary public has been kept out of it? Why is it that this has not been kept open for others also to come into the picture?

Shri C. R. Pattabhai Raman: In the first instance, to ensure autonomy it has been registered under the Societies Registration Act. Later on, as I have indicated, the idea is to situate it in the campus of the Delhi University. We have got land for it and this institute will be located in that very site.

The Minister of Heavy Engineering and Industry in the Ministry of Industry and Supply (8hri T. N. Singh): Mr. Deputy-Speaker. some hon, memebrs have referred to the Supplementary Grants asked for in connection with the Heavy Structurals Projects at Naini. Some criticism has been made about its location. I would like to point out in the very beginning that in all locations of projects we appoint location deciding committees who go into the various locations offered by the different States and make a choice on merit. I think the principle enuniciated by the

hon. Member, Shri Trivedi. every public sector project should be located in the jungles or far remote areas cannot be accepted because in that case we will be loading the dice heavily against the public sector One of the difficulties projects. in most of our public sector projects today, as far as I can see, is that there is substantial expenditure on overheads. We have to create all social overheads de novo. The project has to bear all such costs because the Parliament has directed that all costs in that respect should be debited to the project itself. The result is that there is a very heavy capital structure and for that large investment the returns become very unfavourable. I see no reason why sector projects should be specifically picked out for this kind of treatment. In any case, I can say that in most of the projects we do follow the principle of dispersal and diffusion. If that is the object of the hon. Member, I fully agree that an attempt should be made to distribute them in all the States.

Some hon, friends spoke about North Bihar. North Bihar is a very picturesque area inhabited by very intelligent and hard-working people. I am sure they are going to have some projects there also. As a matter of fact, the Baruani project is in North Bihar. There are other projects also under consideration. The Fourth Plan programmes have yet to unfold themselves. I know that with powerful advocates of North Bihar here in this House nobody dare ignore its claims.

In regard to other States also, every attempt is made to diffuse the industries as much as possible and widely disperse them. We are working towards that objective. But, if some project is located in a particular State after due consideration and some other States start taking objection to it, the very purpose of proper diffusion will be defeated. Therefore, it was

5314

[Shri T. N. Singh]

after full consideration by the experts, who advised that this is the most suitable location out of various locations under consideration, that we selected this location.

I may add, Sir, that provision was initially made for this project under a different head. We are only trying to charge it to the new company itself. At the time when this project was started or negotiations were taken up with the voest people, we did not know when it was going to be formed into a company. Very soon, year, our talks progressed- I am glad to report-and we have been able to form a company regularly for purpose. Therefore, it has been thought proper now, now that the company has been formed, that this sum should be transferred to this project straightaway.

Shri D. C. Sharma (Gurdaspur): Sir, what has he said about North Bihar? He has only said that it is picturesque.

The Deputy Minister in the Ministry of Finance (Shri Rameshwar Sahu): Mr. Deputy-Speaker, Sir, a point was raised by my hon. friend, Shri Trivedi, with regard to Demand No. 36. He has charged the Government that we have brought political pressure in extending the area of cultivation of poppy in other areas and that is why this Supplementary Demand is required. I have examined the question thoroughly and I have found that the case is otherwise. Actually, poppy cultivation is harvested in April or May.

Shri U. M. Trivedi: No, it is in the month of January.

Shri Rameshwar Sahu: I am talking of the harvest. But last year, because of bad weather and some other reasons poppy was harvested in the month of March. There was no provision for that at that time. We had to pay the cultivators and this sum was required by us then. So, I want

to say for his information that this is not because of political pressure.

14 hrs.

Another point that he made was about Class 3 and 4 employees. He said that there only only 20,000 or 30,000 such employees. No doubt, we are thinking in terms of a classless society, but I doubt whether it will be possible for us to remove classes altogether from service. In any case, it is too soon now.

With regard to the starting of an alkaloid factory in Neemuch, the matter is under consideration and Government will very soon decide about the location of the factory. It will more or less be in favour of Neemuch.

Then a point was raised by Shri Borooah about the smuggling of opium to Assam area. I assure him that we will instruct our officers to keep a close watch. So far as I am concerned, I am very much against any kind of smuggling in the country. So, I want to put a stop to it. Assam is a sensitive border area and, unfortunately, the smuggled opium is consumed by our border people

भी बाल्मीकी (खुरजा): मैं माननीय उपमंत्री को बताना चाहता हूँ कि जब तक भ्रफीम रहेगी, तब तक स्मर्गालग भी रहेगी।

Shri Rameshwar Sahu: We have already banned further production of opium in the country. We have been gradually reducing the consumption and production of opium and in fact it is going down from year to year; so also, the number of consumers.

श्री बास्मीकी: उपाध्यक्ष महोदय, मैं भाप की धाजा से एक जरूरी पायंट जरूर धाप की मार्फत उपमंत्री महोदय के सामने रखना चाहता हं। मैं पिछले सत्रह साल से मैं ब्बर हं। मैंने देखा है कि सरकार की नीति के कारए। स्मर्गलिंग बढ़ रहा है, घट नहीं रहा है मीर धफ़ीम यहीं नहीं, बल्कि समद्र-पार भी जा रहा है--रमगलिंग वक नहीं रहा है।

Mr. Deputy-Speaker: Order order. He should sit down. If he goes on speaking like this, I will have to ask him to go out.

Shri Rameshwar Sahu: So Yar as the other points raised by my hon. friends are concerned, certainly Defence Ministry will consider those suggestions. I do not all not think there is any other point on which I have to make any comments.

Mr. Deputy-Speaker: The question is:

"That the respective Supplementary sums not exceeding the amounts shown in the third column of the order paper be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of the following demands entered in the second column thereof-

Demand Nos. 12, 36, 71, 102, 133 and 148."

The motion was adopted.

14.62 hrs.

DEMANDS FOR EXCESS GRANTS (GENERAL), 1962-63°

DEMAND No. 1-MINISTRY OF COM-MERCE AND INDUSTRY

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 145,149 be granted to the President to make good an excess on the grant in respect of Ministry of Commerce and Industry' for the year ended the 31st day of March, 1963."

DEMAND No. 24-CUSTOMS Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 18,42,220 be

granted to the President to make

good an excess on the grant in respect of 'Customs' for the year ended the 31st day of March, 1963."

DEMAND No. 25-Union Excise Duties Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 6,16.046 be granted to the President to make good an excess on the grant in respect of 'Union Excise Duties' for the year ended the 31st day of March, 1963."

DEMAND No. 27-STAMPS

Mr. Deputy-Speaker: Motion moved:

'That a sum of Rs. 20,68,950 be granted to the President to make good an excess on the grant in respect of 'Stamps' for the year ended the 31st day of March. 1963."

DEMAND No. 28-AUDIT

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 2,57,497 be granted to the President to make good an excess on the grant in respect of 'Audit' for the year ended the 31st day of March, 1963."

DEMAND No. 31-PENSIONS AND OTHER RETIREMENT BENEFITS

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 2,46,281 be granted to the President to make good an excess on the grant in respect of Pensions and Retirement benefits' for the year ended the 31st day of 1963."

DEMAND No. 50-ZONAL COUNCILS

Mr. Deputy-Speaker: Motion moved:

'That a sum of Rs. 10,056 be granted to the President to make good an excess on the grant in respect of 'Zonal Councils' for the

[&]quot;Moved with recommendation of the President. 1265 (AI) LSD-7.

year ended the 31st day of March, 1963."

DEMAND NO. 58—ANDAMAN AND NICO-

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 1,87,650 be granted to the President to make good an excess on the grant in respect of 'Andaman and Nicobar Islands' for the year ended the 31st day of March, 1963."

DEMAND No. 87—OTHER REVENUE EX-PENDITURE OF MINISTRY OF STEEL AND HEAVY INDUSTRIES

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 4,20,90,911 be granted to the President to make good an excess on the grant in respect of 'Other Revenue Expenditure of the Ministry of Steel and Heavy Industries' for the year ended the 31st day of March, 1963."

DBMAND No. 91—Communications (Including National Highways)

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 35,88,097 be granted to the President to make good an excess on the grant in respect of 'Communications (including National Highways)' for the year ended the 31st day of March, 1963."

DEMAND No. 93—LIGHTHOUSES AND LIGHTSHIPS

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 3,07,736 be granted to the President to make good an excess on the grant in respect of Lighthouses and Lightships' for the year ended the 31st day of March, 1963."

DEMAND No. 98—POSTS AND TEXA-GRAPHS DIVIDEND TO GENERAL REVENUES AND APPROPRIATIONS TO RESERVE FUNDS

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 1,70,51,137 be granted to the President to make good an excess on the grant in respect of 'Posts and Telegraphs Dividend to General Revenues and Appropriations to Reserve Funds' for the year ended the 31st day of March, 1963".

DEMAND No. 116-CAPITAL OUTLAY OF THE MINISTRY OF EXTERNAL AFFAIRS

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 14,98, 047 be granted to the President to make good an excess on the grant in respect of 'Capital Outlay of the Ministry of External Affairs' for the year ended the 31st day of March. 1963."

DEMAND NO. 127—CAPITAL OUTLAY OF THE MINISTRY OF HEALTH

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 15,75,127 be granted to the President to make good an excess on the grant in respect of 'Capital Outlay of the Ministy of Health' for the year ended the 31st day of March, 1963."

DEMAND No. 140—CAPITAL OUTLAY OF POSTS AND TELEGRAPHS (NOT MET PROM REVENUE)

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 4,43,75,963 be granted to the President to make good an excess on the grant in respect of 'Capital Outlay on Posts and Telegraphs (not met from Revenue)' for the year ended the 31st day of March, 1963." DEMAND No. 142—DELHI CAPITAL OUTLAY

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 6,07,98,907 be granted to the President to make good an excess on the grant in respect of 'Delhi Capital Outlay' for the year ended the 31st day of March, 1963."

Mr. Deputy-Speaker: The above demands are now before the House.

Shri Yallamanda Reddy (Markapur): Mr Deputy-Speaker, I would like to draw the attention of this House to Demand Nos. 123 and 87, specially the policy of this Government giving loans and grants to the State Governments for development works. Now, soon after a loan is given, the Central Government is demanding interest from the State Government on that loan. Because of this insistence on immediate payment of interest, it is very difficult for the State Governments to go on with their construction projects. In this connection I may state that the Third Finance Commission had specifically stated that there should be a moratorium on the collection of interest until such time as the project is completed and yields production or return. So, I would request the Government to apply moratorium on the collection of interest on loans given to State Governments.

Some of the State Governments have taken up very big projects, like Nagarjunasagar by Andhra Pradesh. Because of the rise in prices, the cost of construction of projects has gone up. When started, the estimated cost of this project was Rs. 92, crores. Now it has gone up to Rs. 120 crores for the first phase of the project alone. If we take into account the second phase also, it will come Rs. 180 crores. During the Second and Third Plan period the State Government has so far spent Rs. 100 crores on this project. Now it requires at least Rs. 50 crores to complete the first phase of

the project. Besides these Rs. 50 crores, the State Government has to pay about Rs. 40 crores as interest to the Central Government. In other words the State Government will have to find resources to the extent of Rs. 90 crores for this project alone. Because of the heavy commitment for this one project, it is very difficult for the State Government to take up other projects which are very essential for the development of the State.

The State Governments have been demanding for a long time that all multi-purpose river valley projects should be taken over by the Central Government so that they could be completed in time resulting in self-sufficiency in food production. Now, because the State Governments could not complete these projects in time the capital invested by the States in these projects has become more or less dead capital, yielding no return. At the same time, they are not able to complete them in time for want of funds.

Therefore, in these days of emergency, when we are virtually fighting against Pakistani aggression and increased food production is the need of the hour, the Central Government should either take over this project or anance it. If the Central Government could finance the Rajasthan Canal I do not see any reason why they could not give the same treatment to Nagarjunasagar project. Nagarjunasagar is also a national project whose completion will result in increased production of foodgrains in the country. So, I would appeal to the Central Government to take over this project from the Andhra Pradesh Government.

Recently, the State Government requested the Finance Minister to allot additional Rs. 13 crores for completing the first phase of the Nagarjunasagar project. When the Finance Minister recently visited Andhra Pra-

[Shri Yallamanda Reddy]

desh he was convinced of the demand and he virtually agreed to pay an additional sum of Rs. 13 crores, But, soon after coming to Delhi he has revised his stand.

When the representatives of the Andhra Pradesh Government discussed with the Planning Commission the State's annual plan proposals for 1965-66 the following decision was recorded:

"Outlay on Nagarjunasagar
Project and the Tungabhadra
Project High Level Canal and
Area Development Programme
under Nagarjunasagar Project to
be financed out of the additional
central assistance to be made
available from the Ministry of
Finance might be kept out from
the present discussion."

Again there was a request of the Government of Andhra Pradesh and again it says:—

"...the representatives of the Ministry of Finance have expressed their inability to provide any additional funds this year. It has however been indicated that representatives of the Government of India would visit the Project sites in August 1965 to know the exact progress and recommend the actual additional outlay required in 1965 66 in order to keep up the target of creating an irrigation potential of 5.79 lakh acres by June 1966."

I cannot understand the attitude of the Central Government. When the Minister goes there he accepts the proposal of the Andhra Government; when the representatives of the Andhra Pradesh Government come here, the Planning Commission accept and take a decision; but this Ministry says that they want to examine, they want to send a representative see the progress of the project. I do not understand how the Ministry of Finance behaves like this. Once they have accepted and committed to

the Government of Andhra Pradesh, they must fulfil their commitment to see that the project is completed.

If this additional amount of Rs. 13 crores is supplied to the Government of Andhra Pradesh, we will immediately get an irrigation potential of about 6 lakh acres within one year. Therefore the negligence towards these irrigation projects of the Central Government, specially the Finance Minister, is virtually creating a lot of trouble in the execution of projects. I would, therefore, quest the Ministry of Finance to come forward and give at least this additional amount of Rs. 13 crores so that the additional six lakh acres can be brought under cultivation.

Apart from this, the Government are not appreciating the difficulties felt by the Andhra Pradesh Government regarding foreign exchange and are not releasing foreign exchange due to this project. They are questing time and again for Rs. 1 crores or Rs. 60 lakhs, Rs. 50 lakhs, Rs. 2 lakhs, Rs. 3 lakhs worth of foreign exchange to be released complete these projects but this Government does not at all care to the necessity and how thev solving their problems. They virtually refusing time and again to release even such small amounts of foreign exchange to complete these projects. Therefore, I request immediately Government to release the necessary amount of foreign exchange to complete the works Nagarjunasagar project, Tungabhadra Hingh Level Canal Project and Srisailam Project.

Mr. Deputy-Speaker: We are not concerned with Nagarjunasagar Project at the moment.

Shri Yallamanda Reddy: I am speaking with regard to the particular policy and have given an example in that regard so that the Finance Ministry may understand how they are creating difficulties.

Then, there is a cement factory near that Project but the Government are not allowing the use of this cement for this project The Government of Andhra Pradesh have requested the Central Government at least to allow this cement which is virtually produced at the site of the project to be used by them. I hope, the Government will look into the difficulties of the Andhra ment and see that sufficient financial aid is given for the completion these projects specially in view of the emergency.

Shri D. C. Sharma (Gurdaspur): Sir, this booklet which has been given to us, namely, Demands for Grants (Excess) for expenditure on Central Government (Excluding Railways)....

Mr. Deputy-Speaker: We are on Excess Grants(General), not Railways... Shri D. C. Sharma: Iam speaking on Excess grants. The hon. Deputy Minister from North Bihar laughs because he has nothing to laugh at in North

Bihar.

I was submitting very respectfully that these Grants tell a very doleful tale and that doleful tale is that the estimates are not prepared properly in advance, that the charges which are to be levied on certain items are not prepared very curately and that the money that is spent is not spent as carefully as it should be. All these Demands tell us that certain things which should have been anticipated by these ministries have not been anticipated. They show an utter lack of foresight as also an utter ignorance of the accounting procedure and utter disregard of the probable expenditre.

If one goes through this booklet, one finds that there are some demands about the National Highways. I think National Highways all over the world and specially in India are subject to the vagaries of weather. They are subject to landslides, breaches and

floods, all over the world that bap-But if one takes into account the Budget estimates of other countries one finds that they always make a provision against such foreseeable circumstances; but here in this country what can be forseen becomes unforseeable which shows how the persons who prepare these estimates and put forward these Demands suffer from a kind of, if I can use that financial myopia. They know that whatever Demand they put forward on the floor of this House will be granted. Therefore they do not take any trouble in preparing those Demands as scrupulously, as accurately and as exactly as possible. All these Demands tell that story.

If some money is to be paid because some people have been upgraded, there is no harm; but I want to ask why he telephone charges of these ministries are going up so badly. Why is it that they are spending so much money on these telephones? Of course, they will say that this does not matter becuase we take one thing from ministry and give the same thing to another Ministry, that it is only a kind of a book transaction, both the ministries belong to the Government India; therefore, what one ministry takes is the Government of India's money and what the other ministry gives is the Government of India's money. I agree about that. But I want to know why proper check not kept on such charges, why they are mounting so heavily during these days and why no proper procedure is adopted so far as these telephone Bills and other things are concerned.

I know that something has given to NEFA. They have some advances to some States. I want to know why it is that these were not foreseen; why it is that more stores were not purchased so that they should be able to satisfy the demands of these persons. As I was snying, all these excess demands, whether it is about Customs or Stamps or Pensions or it is in respect of Andaman and Nicobar Islands, etc. etc., show our faulty preparation of

[Shri D. C. Sharma]

mands and our inexact assessment of our needs and our very very defective implementation and spending of the money that we try to spend on these items. I think that these excess demands which are placed before us show that the Ministry of Finance, because the Ministry of Finance is the Ministry which is the milch cow of all the Ministries....

The Minister of Finance (Shri T. T. Krishnamachari): Thank you.

Shri D. C. Sharma:does not exercise proper supervision. I want to ask one thing: Why is it that Ministry of Finance does not exercise a little more vigilance and a little more effective supervision over the demands that come forward from various Ministries? I think to bring forward excess demands before Parliament in any part of the world---I want to put it very mildly—is a kind of failure on the part of the Ministry of Finance But this become a hardy annual. Every year we have such demands. Every year. we are asked to vote these demands. This year also we are being asked to vote for something which happened two or three years back. May I know how is it that they discover in 1965 what happened in 1961 and how they discover in 1966 what happened 1962? I think this time-lag between the discovery of excess demands and the spending on those demands something which, I shauld say, does not speak well of those gentlemen-of course, I do not talk of these Ministers; they do not have much to do with these things-who are responsible for the day-to-day administration of the Finance Ministry and who are responsible for the preparation of the esti-I think it does not speak mates. well of them. Therefore, I think, for proper budgeting, the hon. Minister committee or should appoint a commission so that-I do not bother about supplementary demands; they are necessary—these excess demands become something of the past and they do not come before us every

Some commission or some committee should be appointed so that the officers of the Ministry of Finance are taught how to prepare the estimates, how to grant momey for those estimates and how to see to it that the money that is granted is spent properly and that nobody goes over the limit which has been prescribed. I think this is something very necessary for the financial health of our country.

Shrimati Tarkeshwari Sinha (Barh): Mr. Deputy-Speaker, Sir, the scope of the excess demands is not very large but I would like to mention some of the points here.

Firstly. Demand Nos. 24 and 25 mention that some reimbursement had to be made to the Navy for keeping motor launches by the Customs and some payment had to be made by the Customs in the normal reimbursement to Central Excise.

Sir, it was very reassuring to find when the hon. Deputy Minister said that he believed that during his time he would be able to do away completely with smuggling. Nothing is more assuring than that-may God biess him in his efforts. But I would like to say this that he summarily disposed of the point regarding opium smug-There are so many types of smuggling being done. It may that cultivation of opium may be restricted because the Government has control over its cultivation. fore, the credit should not be taken by anybody that control has been exercised over the production of opium. But what happens is that from border areas of Bhutan, Sikkim Nepal and probably, as Mr. Borooah pointed out, from the border areas of NEFA, Burma and other places, the opium does come and there is machinery by which effective checkup can be effected. This is a sort of talk-I do not know-and it is suggested that the opium is smuggled through border areas and that private planes are being used here

As to how far this is correct, I do not know. I think, the Customs and Central Excise Department should have not only the facility of Navy but that they should also have some private planes with them to locate those areas where they can have more effective mopping up operations. The opium is not grown here and it is very easily carried through border areas by many traders. It is practised on a large-scale. There is no doubt about that.

Then, I come to Demand No. 50-Zonal Councils. This is very funny. From the explanation I find that an officer who was re-employed and who was getting a pension was re-emplayed from the original date when he retired and, in place of pension, he was given a full salary and for that an excess demand has been asked for. I do not understand the reason why special consideration was shown to that officer and why his arrears of pension were not accepted as such but they were given to him as the salary from the date he was drawing the That is very funny. I do pension. not understand why he was given the salary from the original date when he retired from service. I think this is an unhealthy practice for which you ask for an excess demand from Parlia-This is a kind of back-door treatment to Parliament. I think such cases should not come to Parliament. It does not really do good to the prestige of Government. I do not think this is a very healthy practice.

Then, I come to Demand No. 87. Here. I have only to say this much as to why this kind of situation is allowed to occur. 1 know that iron and steel manufacturers had been asking for the increase of retention price and the Government was agreeing to that and ultimately a situation developed that the Government I do not really feel had to agree. that this is quite healthy for the Government to create an impression that even a reasonable thing that they have to do is on pressure. They should stick to a decision if they feel that that decision is quite sound and

healthy. If they do not feel that the decision is sound and healthy, then they should have the courage to stick to certain proposals. I certainly feel that this kind of pressure tactics which went on for years should not be allowed to be the general pattern, that is, anybody could put pressure on the Government and after sometime the Government comes to terms with that.

Now, I come to Demand No. which deals with Communications including National Highways. these national highways, the national highways form a considerable part of lateral roads which are not specially under the Defence Border Roads Or-But I understand that the ganisation. lateral roads which are being manned by the Communications Ministry are of much importance so far as the defence potential is concerned lot of delay is taking place there.

The Border Roads Organisation had the facility: they used to invite tenders; the ultimate discretion was theirs and the work was done considerably faster than actually the normal building up of the road. Those border roads which are not primarily under the Border Roads Organisation and which have been put in the organisation of lateral roads do not get that kind of quick results as they should but they are nonetheless important for our defences and also for our security. Therefore, I submit to the hon. Minister to really expedite the organisation and keep this organisation on the same footing as the Border Roads Organisation.

We had very many valuable personnel who were manning the Border Roads Organisation. The contract there is for three years; they are, therefore, there only for three years and are ultimately discharged. I would submit to the hon. Minister, since both the organisations are under his control, to see that all those who were employed in the Border Roads Organisation and were ultimately discharged, are employed again in the

[Shrimati Tarkeshwari Sinha]

Lateral Roads Organisation, which is also a part of the Communications Ministry. Those young boys, who have suffered and who have bravely faced the front and all the hardship of being in the front while laying the roads under all kinds of difficult situation should not be thrown in the streets. It should be a policy of the Government to absorb those people whose contract terminates in the Border Roads Organisation in the Lateral Roads Organisation, which is also manned by the Communications Ministry.

Lastly I come to the Delhi Capital Outlay. Delhi capital outlay is being provided for acquisition of land and some payment had to be made. The Delhi Development Authority has no justification for asking even a single penny. I understand that they have kept the land with them for years-I do not know whether the hon. Minister would correct me;-they have virtually monopolised the land, whose valuation is about Rs. 50 crores, for years together they are not doing anything with the land; the land is lying fallow; they are not allowing anybody to do any construction work on that land. The Government certainly lesing the revenue which can accrue to it on leasing the land; the Government is also losing considerable municipal tax and other taxes; which would have accrued to it if normal construction and development been allowed on it. This Delhi Development Authority has become the super master, even of the Cabinet. Cabinet Ministers' proposals are being turned down. It is acting as super master of the Government. Living in the heart of the Central Government—the Central Cabinet mets here—and under their very nose, they are behaving as mdependent authorities with no obligations what oever. Who is going to tell hem that all these losses which they

are incurring run not only to lakhs but to crores? They have no justification whatsoever to ask for excess grants. I would appeal to the Finance Minister-since the Home Minister is not here, I shall appeal to him through the Finance Minister-to completely reorganize the Delhi Development Authority. Please go hear what people talk about the Delhi Development Authority. Their only programme is to keep things bogged down and they get some pleasure out of that. This is something intolerable and I hope the Finance Minister would give attention to it. Probably this has not come to his notice because smaller people have no access to him. If he takes it into his head to do something, I am sure he will really be able to do something about it, and the whole of will bless him for that.

I thank you for having given me the opportunity to speak.

भी बास्भीकी (बुर्जा) : उपाध्यक्ष महोदय, प्रतिरिक्त व्यय की मांगों का समर्थन तो मैं करता हूं लेकिन खाली ऐसे ही नहीं ।

जहां तक हमारी नौसेना या प्रत्य सेना सम्बन्धी विभागों का सम्बन्ध है, उस पर यदि प्रधिक व्यय हो जाता है, भाज की जैसी स्थित है उसको देखते हुए यदि इन विभागों पर प्रधिक व्यय होता है जिनका सम्बन्ध युद्ध से हैं, तो उसकी भावश्यकता पर तो मैं विश्वास कर सकता हूं, लेकिन धनेक प्रकार के धन्य विभाग हैं जिन पर जो प्रधिक व्यय हो रहा है वह उचित नहीं है।

काफी दिन से इस सदन में भौर इस के बाहर भी यह चर्चा चल रही है कि हर एक विभाग में स्थिति के शतुस्पर बचत की जानी चाहिए, लेकिन मुश्किल तो यह है कि बचत बचत कहते हुए बचत का विभाग ही खतरे में पड़ गया है भौर किसी विभाग में बचत नहीं हो रही है। सभी प्रकार के विभागों में जो ग्रनुचित व्यय हो रहा है उसके न रुकने का भी एक कारण है। जो लोग इन विभागों के लिए ब्यय की राशि निर्धारित करते हैं वे विचार की दो घाराग्रों में बहते हैं भौर इस प्रकार के भी कार्य सामने धाते हैं कि यदि किसी पुल का तखमीना एक करोड रुपया लगाते हैं लेकिन जब उसके निर्माण के बारे में धन्तिम रूप से विचार किया जाता है तो उसका व्यय ढाई करोड बैठता है। तो हमें ऐसा प्रतीत होता है कि जिस भ्रफसरी भ्रष्टाचार को हम दूर करना चाहते हैं वह दूर नहीं हो रहा है। मंत्री महोदय को मालूम है कि सरकार ने इस ग्रफसरी भ्रष्टाचार को दूर करने के लिए विजिलेंस कमीशन बिठाया है जो इसकी निगहवानी करता है, लेकिन यह भ्रष्टाचार दूर नहीं हो रहा है। वह तो बढ़ रहा है भीर तमाम विभागों में भनाप शनाप खर्च होता है भौर बचत की भोर बिल्कुल च्यान नहीं दिया जाता ।

भीर सबसे बड़ी बात तो यह है कि जी ढाई हजार इपया या उसके ऊपर की तनस्वाह वासे हैं उनके बेतन तो बढ़ जाते हैं, लेकिन जो बेचारे चतुर्थ श्रेणी के कर्मचारी हैं वे वही सौ रुपए के कछ उपर या कुछ नीचे लटके रहते हैं। मैं मानता हुं कि इस समय देश पर पाकिस्तान के ब्राकमण के कारण खतरा है, लेकिन हमारे ये भाई उस खतरे से लड़ने के लिए तैयार हैं, भीर धगर बाज इस बात की गणना की जाए कि सेनाधों में किन के बच्चे लडने को तैयार हैं भीर लड रहे हैं तो भाषको इन गरीब लोगों की संख्या ग्रधिक मिलेगी । लेकिन स्थिति यह है कि जो हमारे जवान ग्राज देश की रक्षा के लिए, देश के झात्म सम्मान के लिए, देश की प्रभूसत्ता धीर धवांडता के लिए लड़ रहे हैं, यहां उनके मां बाप जो काम करते हैं उसका उनको बहुत कम बेतन मिलता है। मैं समझता है कि माननीय मंत्री जी

इस भोर विजेष भ्यान देंगे कि जो गमत

तरीके से खर्चा होता है यह बन्द हो धीर लालफीता-शाही खत्म हा । हम देखते हैं माज भी लालफीते का डोरा चलता है भीर उसी के कारण, उसी के जाद के कारण ज्यादा खर्चा होता है।

हमारे माननीय मंत्री जी घर्य के बडे प्रकाण्ड पंडित हैं। लेकिन मेरा निवेदन है कि हमारी भ्रर्थ नीति ऐसी होनी चाहिए कि जो दुढ़ हो । मैं निवेदन करना चाहता हूं कि लक्ष्मी भौर भर्य में भन्तर है। भर्य में दृहता होनी चाहिए, भीर लक्ष्मी में चंचलता होनी चाहिए। जब लक्ष्मी धर्य बन जाती है तो उसमें चंचलता के स्थान पर दुढ़ता झानी चाहिए। मैं बहुत थोड़े से शब्दों में यह कहना चाहुंगा कि मंत्री महोदय उधर घ्यान दें कि व्यर्थ के सर्च बन्द हों।

भगर नौसना के लिए या सेना की भवीं के लिए, या देश के लिए पनडब्बियां बरीदने के लिए वह प्रधिक व्यय करें तो देश उसको बरदाश्त करेगा, लेकिन धन्य विभागों में जो धनुचित व्यय हो रहा है उसे देश बरदाक्त नहीं कर सकता।

मैं बहुत थोड़े से शब्दों में डिमाड नम्बर , 24 भीर 25 पर जो कि समुद्री रास्ते से भीर घरती के रास्त से स्मगलिंग से सम्बंधित हैं, कुछ कहना चाहता हुं। ये जो दोनों प्रकार का स्मर्गालग होता है, समद्र से भौर घरती से, इसमें चोली दामन का साथ है। धगर द्याप इनके इस बोली दामन के साथ को तोड दें तो इस स्मर्गलिंग को रोका जा सकता है। धाज सब प्रकार का स्मगलिंग देश में बल रहा है भीर कुछ लोग सरकार के देखते हुए स्मर्गालग द्वारा मालदार हो रहे हैं। मैं इसे बरदाक्त नहीं कर सकता । मैं मंत्री जी का प्यान इस घोर दिलाना चाहता है कि इसको रोकने के लिए सख्त कदम उठाने चाहिए घौर ऐसी व्यवस्था की जानी चाहिए कि स्मर्गालग करना बन्द हो जाए । मैं भाषा करता हुं कि मंत्री जी इस भ्रोर प्यान देंग।

[श्री बाल्मीकी]

भन्त में मैं विल्बी एडमिनिस्ट्रेनन के बारे में कुछ कहना चाहता है। इसका ध्यय बराबर बढता जा रहा है। इसका काम कैंसा चलता है यह तो घलग बात है। दिल्ली का प्रशासन प्रयने व्यय के मामले में झात्म-निर्मर हो सके इसके लिए श्रापने साधन नहीं प्रपनाए हैं। दिल्ली एडमिनिस्टेशन में जमीत को हासिल करने के लिए घौर जमीन का विकास करने के लिए प्रतिरिक्त व्यव हमा है। मैं तारकेश्वरी जी के शब्दें में ग्रांट वृद्धि करके यह कहना चाहता हूं कि वहां तो जमीन का बिकना क्या, जमीन का ब्यापार होता है. जमीन का विकास नहीं होता । घाज जमीन उन लोगों को उपलब्ध नहीं हो रही है जो धरती के बिना रहते हैं, जैसे हरिजन भादि। इनकी तो जमीन छीनी जा रही है चकबन्दी घादि के दारा । घाज जमीन के बारे में घजीब तरीके से मोचाजा रहा है। लाभ जो है वह इन लोगों नहीं हो रहा है ग्रीर इसलिए यह भावस्थक है कि उस भोर मंत्री महोदय घ्यान दें। इसी प्रकार से दिल्ली के घन्दर भारमनिभंरता लाने के लिए, व्यय की दृष्टि से प्रात्मनिभरता लाने के लिए दिल्ली के बलशाली बनाने का प्रयत्न करना चाहिए।

उपाध्यक्ष महोदय : माननीय सदस्य का समय समाप्त हो गया है ।

भी बाल्मीकी : हमारी नी सेना के बड़े को बलशानी करने के लिए, हवाई बेड़े को बलशानी करने के लिए तथा सारी धपनी सेनाओं को हर दृष्टि से सुदृढ़ करने के लिए जितने रुपये व्यय करने प्रावश्यक हों वे किये ही जाने चाहिएं । पाकिस्तान को मुंहतोड़ जवाब देने के लिए जितना भी पैसा खर्च करने की धावश्यकता हो वह खर्च किया जाना चाहिए । लेकिन सरकार के प्रन्य विभागों में एक किकायतशारी का धान्दोलन चनाया बाय, मितब्ययता का एक कैयीन सरकार कवाबे धीर बचत कर के देख व जनता के सामने एक सादगी और किफ़ायतशारी का भावर्श उपस्थित करें। भगर सरकार द्वारा वहां पर मादगी व तपस्या व त्याग का व्यवहार किया जायगा और बचत कर के दिखलाई जायगी तो उसका समस्त देश पर एक भ्रच्छा प्रभाव पढ़ेगा। देश यह जानना चाहना है कि जहां भाप दूसरों में सादगी व तपस्या व त्याग का जीवन बिनाना देखना सादगी व तपस्या व त्याग के रहते हैं? यह बात सत्य है कि वहीं दूसरों को सादगी व तपस्या व त्याग का जीवन वितान के कह सकता है जोक स्वयं उसके भन्न प प्रावरण करे।

चूंकि हम सत्य पथ पर हैं, धमं के मागं पर हम चल रहे हैं इसलिए प्रतिम विजय हमारी निश्चित है। चूंकि हमारे साथ ईमान है इसलिए प्रतिम जीत हमारी ही होगी।

Shri T. T. Krishnamachari: There has been a slight misunderstanding in regard to the scope of this particular proposal before the House. This matter has been gone into by the Public Accounts Committee, and it is on their recommendation that this regularisation is taking place.

I am very grateful to my hon. friend Shri Balmiki who has just sat down, for his very complimentary references to me. I quite recognise that there is room for tightening up the budgeting.

Shri Sham Lal Saraf: I think the hon. Minister has not followed him. He has asked the hon. Minister to take to sonyasa.

Shri T. T. Krishnamachari: I did follow quite a bit of it. I recognise that there is room for tightening up the budget, which is all the concern of us now. It is not a question of the individual Demand, but it is a question of general procedures in regard to the tightening up of the budgeting and expenditure by the various Ministries. There is undoubtedly considerable room for improvement.

The year under review, namely 1962-63 had been a peculiar year because we were just thrown into the midst of a war. But also, there is this fact which has to be borne in mind. I am sorry my hon. colleague Shrimati Tarkeshwari Sinha is not here. There are certain things which are inescapable. For instance, there is the item where she particularly objected to the excess demand, and that is in regard to the steel equalisation fund. That is something which we cannot escape. We cannot say that we had budgeted for Rs. 28 crores but we got Rs. 34 crores in fact, but we should not have got it. A precise estimate of what the accrual to the steel equalisation fund towards the end of the year will be depends upon a variety of factors over which Government have really no control, and, there an accurate budgeting is not possible. If we get extra money into the steel equalisation fund and we have to legitimize it so that that money can go into the Equalisation Fund, then we have really got to do it by means of some such procedure, because we cannot do it by means of subsequent Demands.

Also, in regard to customs Central excise, there is a certain expenditure which comes later in the year and which is not estimated in the revised estimates, and which we cannot really envisage at that time. Provided the expenditure is relatively small and which it is in these cases, because the expenditure in regard to these two items is Rs. 18 lakhs and Rs. 6 lakhs respectively, it has to be regularised; these are inescapable, and that is why we have the procedure of Excess Demands. At the same time. there are other things which could be estimated, no doubt, I think that we should progressively diminish the area of such excess. But excess De-mands of some kind, so long as the size is not very big, are bound to be there, because unlike in commercial

accounting where we can do the accounting later on, there are strict procedures for accounting for Government expenditure, and an explanation given not only for the outgo but also for the inflow. This is something which is inescapable in the scheme of things under which we operate.

I, therefore, submit that while the criticism that has been made in regard to the general process of budgeting is something which is relevant and has to be taken into account not only by the Finance Ministry but also by the other Ministries concerned, the basic fact of some kind of excess expenditure will be there. In fact, there have been certain readjustments so that the outgo has not been very great in many cases, but even so, the accounting procedures are so strict, and they have to be strict, and in order to satisfy those procedures these kinds of Excess Demands have got to be brought forward.

As regards the remarks made in regard to the DDA, that is a matter which I am sure the hon. Minister in charge of its administration, wether it be the Health Minister or the Works and Housing Minister, will take note of. I shall pass these things on to them. Otherwise, I have nothing much to say In regard to the proposal before the House.

Mr. Deputy-Speaker: The question is:

"That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President to make good the amounts spen t during the year ended 31st day of March. 1963, in respect of the following Demands entered in the second column thereof:

Demands Nos. 1, 24, 25, 27, 26, 31, 50, 58, 87, 91, 93, 98, 116, 127, 140 and 142."

The motion was adopted.

14.47 hrs.

DEMANDS FOR *EXCESS GRANTS (RAILWAYS) 1962-63

DEMAND No. 3—PAYMENTS TO WORKED

LINES AND OTHERS

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 24,117 be granted to the President to make good an excess on the grant in respect of 'Payments to worked lines and others' for the year ended the 31st day of March, 1963."

Demand No. 7—Working Expenses— Operation (Fuel)

Mr. Deputy-Speaker: Motion moved.

"That a sum of Rs. 87,75,029 be granted to the President to make good an excess on the grant in respect of "Working Expenses— Operation (Fuel)" for the year ended the 31st day of March, 1963."

DEMAND No. 17—OPEN LINE WORKS— REPLACEMENTS

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 5,53,72,781 be granted to the President to make good an excess on the grant in respect of 'Open Line Works—Replacements' for the year ended the 31st day of March, 1963".

DEMAND No. 18—Open Line Works— DEVELOPMENT FUND

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 19,26,454 be granted to the President to make good an excess on the grant in respect of 'Open Line Works—Development Fund' for the year ended the 31st day of March. 1963".

DEMAND No. 20—Appropriation to DEVELOPMENT FUND

Mr. Deputy-Speaker: Motion moved:

"That a sum of Rs. 18,84,53,426 be granted to the President to make good an excess on the grant in respect of 'Appropriation to Development Fund' for the year ended the 31st day of March, 1963".

These Demands are now before the House.

The time allotted for these Demands is one hour.

The Minister of Railways (Shri S. K. Patil): I would merely say that these are items of expenditure incurred in excess of what was voted by Parliament during 1962-63 and these have been brought forward in accordance with the regular procedure that has to be followed. Besides this, there is nothing much in these Demands.

Shri Priya Gupta (Katihar): Does it mean that we should not make any speeches?

Shri S. K. Patil: It is for the hon. Member to decide.

Mr. Deputy-Speaker: He can speak now. The hon, Minister will reply afterwards.

श्री प्रिय गुप्त : उपाध्यक महांवय,
यहां तीन चीजों पर उन्होंने पालियमेंट से
सांट मांगी है। एक है डिमांड नम्बर 2 जिसमें
कि मद्वास-विजयवाड़ा सैनशन के एलेक्ट्रि-फिकेशन के लिए सर्वे कराने का जिक है। इस मद्वास-विजयवाड़ा सैनशन का एलेक्ट्रिफिकेशन जरूर करवाना चाहिए लेकिन इस में दो चीजों का खयाल रेलवे मिनिस्टर को घवश्य रखना चाहिए। एक बात तो यह है कि जब भी लेबर ऐपाएट की जाय तो इस बात की महेनजर रखा जाय कि कौस्ट ग्राफ़ लिबिम

^{*}Moved with the recommendation of the President.

क्या है भीर लेवर को कितना देने से उसका

पेट घरेगा ? उसके हिसाब से ही उनकी तनस्वाह निर्धारित की जाये । ऐस्टिमेटस में भीर बजट में प्रफसरों के लिए तनक्वाह नामैल रेलवे, रेगुलर रेलवेज में जैसी है वैसी ही दी जाती है मगर कंस्टक्शन का सवाल जब धाता है क्लास फोर ऐम्पलाईज धौर कैजएल लेवर को तनस्वाह बहुत कम दी जाती है। 1 इपये 4 माने से लेकर 1 इपया 12 भ्राने तक मिलते हैं। भ्रगर भ्राप सोचते हैं कि पैसा कम है इसलिए तनब्वाह कम देते हैं तो यह कोई जस्टिफिकेशन नहीं है। सरकार ने सोशल सिक्योरिटी की एक मिनिस्टरी भी खोली है जो कि उनकी बेसिक कमियों को देखे भीर उनका निदान करे। इसलिए यह भौर भी भावश्यक हो जाता है कि हर एक कंस्ट्रक्शन में किसी क़िस्म की भी कैजुएल लेवर ली जाय तो उसकी रेट्स माफ़ पे कम से कम रेगुलर ऐम्प्लाई ब की रेटस भाफ़ पे जितनी रहे । उतना कैज्एल लेबर को भी देना चाहिए। हालांकि यह बात सही है कि रेगलर ऐम्प्लाईज को जो 70 इपया तनस्वाह भीर दस रुखा डियरनैस एलाउंस मिलता है भीर भभी साढे घठारह मिलता है वह भी धाज जो बाजार में चीजों का बढ़ा हमा भाव है उसकी देखते हुए कम है और माज जितना नेवर को मिलता है उस से एक व्यक्ति का प्रपनी फैमिली के साच गजर नहीं हो सकता है भीर पेट नहीं

नप्नीमैटरी पांट नम्बर 14 कानपुर से ट्रडला भीर राउरकेला से दुर्ग तक इलेक्ट्रि-फिकेशन के बारे में है। यह काम होना चाहिए। दिमांड नम्बर 15 गुइर से गुम्मिडीपूंडी तक बवल लाइन बिछाने के बारे में है। यह भी ठीक है। मैं निवंदन करना चाहता है कि इन वीनों कामों के सम्बन्ध में कैज्धल लंबर के हितों का ध्यान रखना चाहिए।

भर सकता है।

बब सरकार रेलबंब के इलेक्ट्रिफ़केशन की म्कीम को हाथ में लें, तो उम को स्टीम

लोकोमोटिव के स्टाफ़ को एक प्लांड वे से एवजार्व करने का प्रयत्न करना चाहिए । लाइन को इलेक्टिफ़ाई करने से स्टीम लोको-मोटिव में काम करने वाले ड्राइवर, एसिस्टेंट हाइवर, फायरमैंन भौर गार्ड भादि की उपयोगिता में घन्तर था जाता है, उन के काम में बन्तर बा जाता है। इसलिए इस बात का ध्यान रखा जाना चाहिए कि उन सोगों को पूरी तरह प्लानिंग कर के एवजार्व कर लिया जाये ।

इलेक्टिफ़िकेशन के कारण लोकोमोटिय की लोड खींचने की कैपैसिटी भी बढ जाती है। एक स्टीम लोकोमोटिव जितनी गाडियां खींचता है, इलेक्ट्रिफ़िकेशन के बाद वह उससे दगनी गाडियां खींचता है। इस प्रकार जो स्टाफ सरप्लस हो जाता है, उस को एक प्लांड वे में एवजार्व करने की व्यवस्था करनी चाहिए ।

नई लाइन्ज बिछाते समय पश्लिक से जो लैंड सी जाती है, उस की कीमत निर्धारित करने भीर पेमेंट करने का काम डिस्टिक्ट मैजिस्टेट के द्वारा होता है। यह ठीक है. लेकिन हम देखते हैं कि प्राम जनता को पेमेंट वक्त पर नहीं मिलता है भौर उस को वचौ तक परेशान होना पडता है। धगर हम किसी केम के बारे में रेलवे मंत्रालय को लिखते हैं. तो उस की तरफ से कहा जाता है कि हम डिस्टिक्ट मैजिस्टेट को दे चके हैं, उस के पाम जा कर पता लगायों। मैं समझता हं कि इस तरीके में ऐसा परिवर्तन होना चाहिए, जिस से लोगों को पेमेंट जल्दी हो जाये । मैं यह नहीं जानता कि लैकना कहां है, लेकिन ऐसा तरीका निकाला जाना चाहिए कि पब्लिक को इस बारे में कोई कठिनाई न ही।

मै यह भी चाहता है कि फॉस्ट्रेक्सन स्टाफ के क्वार्टर्ज धीर उन की माँवस करही-बारत के बारे में भी प्रयान दिया जाये।

[की प्रिय गुप्त**े**]

534I

इस वक्त इमर्जेन्सी है। इसलिए जायद मेरे द्वारा कोई बात कहे जाने पर मापत्ति की जाये । मैं श्राल इंडिया रेलवेनेन्स फेटरेजन की तरफ़ से श्री पाटिल और डा॰ राम सुभग सिंह का बहुत ग्रामारी हं कि उन्होंने तमाम एम ॰ पीज ॰ को ला कर उन से इस बारे में सलाह ली है। जितने भी टेड यनियन रिफ्रेजेन्टेटिव्ब हैं. चा वे किसी भी पार्टी के हों. उन्होंने कहा है कि रेलवे वर्क जं ने चाईनीक एग्रेशन के वक्त भी बहुत काम किया था ग्रीर बे ग्रब भी काम कर रहे हैं। वे तमाम खतरों का मकादला करते हुए राउंट दि क्लाक काम कर रहे हैं और देश के लिए कुर्वानी दे रहे हैं। क्रीरोजपुर ग्रीर फंटियर के पास कुछ ग्रादमी मरे भी हैं। ईस्टेन पोर्शन में एन० ई० एफ० रेलवे के कटिहार सेक्शन की एक ट्रेन बीरल स्टेशन पर पाकिस्तान ने रोक दी श्रीर कुछ रेलवे स्टाफ़ पाकिस्तान में बन्द है।

रेलवे मिनिस्टर श्रीर मिनिस्टर श्राफ स्टेट ने इस बात की वादा किया है कि वे इन सब बातों को देखेंगे श्रीर जो कुछ हो सकेगा, बह करेंगे। इस के लिए मैं उन को श्रपनी संस्था की तरफ़ से बधाई दूंगा।

इन बातों से कोई ग़लतफ़हमी न हो, इसलिए मैं यह कहना चाहता हूं कि मंत्री महोदय को इस बात का ध्यान रखना चाहिये कि इमजेंन्सी के नाम पर अफ़सरशाही, स्यूरोकेसी, आटोक्रेसी और नेपाटिज्म का इस्तेमाल न किया जाये । ट्रेड यूनियनों के साथ रिलेशन्त के सम्बन्ध में रेलवे अधि-कारियों के दूष्टिकोण में परिवर्तन होना चाहिए और म्युट्अल अंडरस्टेंडिंग के साथ इर एक सवाल को रिजाल्ब करने की कोशिश करनी चाहिए । इमजेंन्सी का फ़ायदा उठा कर बो स्यूरोकेसी, आटोकेसी और नेपाटिज्म चल रहे हैं, उन का एंड होना चाहिए !

स्राज आसाम, बंगाल धीर बिहार में बादल बिल्कुल नहीं मिल रहा है—55 क्पो मन पर भी नद्वी मिस रहा है। ब्रिटिश टाइम में जब भी बार होती थी, तो कंटियर पर काम करने वाले रेलवे मुलाजिमों को बार एलाउंस भी दिया जाता था और सम्बद्ध-हाइज्ड राशन भी दिया जाता था । इस्तिए यह भावस्यक है कि वहां पर लोगों को जावल और भाटा उपलब्ध किया जाना चाहिए, चाहे वह सम्बिडाइज्ड ढंग से हो या किसी भीर ढंग से ।

आजकल जो जेनेरल ट्रांस्फर किया जा रहा है—-भीर बराबर किया जा रहा है—-उस को बन्द किया जाना चाहिए।

इन शब्दों के साथ मैं इन डिमां**ड्**य का समर्थन करता हूं।

भी क० ना० तिथारी (बगहा) :
उपाध्यक्ष महादय, प्राज देश बड़े संबट में
से गुजर रहा है। ऐसी हालत में रेलवे मंत्री
महोदय, उन के सायी, डाक्टर साहब श्रीर
उन का स्टाफ़, जिस तरह से मेहनत के साथ
दिन-रात काम कर रहे हैं, उस के लिए मैं उन
सब को बधाई देना चाहता हूं। मैं रेलवेब के स्टाफ़ को विशेष कप से बधाई देना चाहता हूं, जो कि इस डमर्जेंग्सी के वक्त प्रपनी पूरी
ताकत लगा कर जवानों की धावश्यकता की चींबों को देश के एक कोने से दूसरे कोन तक पहुंचा रहे हैं।

प्राम समय में भी, लेकिन खासकर लड़ाई के वक्त, ट्रांस्पोर्ट का बहुत भारी महत्व होता है और रेलवेख ट्रास्पोर्ट का सब से बढ़ा खरिया है। इस को हवारों मील ट्रूर से खाने पीने की बीजों से ले कर लड़ाई का सब तरह का सामान लड़ाई के मैदान में जवानों के पास पहुंचाना पड़ता है। उस में रेलवे कर्मचारियों को हर तरह का खतरा उठाना पड़ता है और वे उठा रहे हैं। ऐसी हालत में रंलवे मंतालय की तरफ से जो भी डिमांड प्राये, हमें उस को बड़े भानन्द के साथ स्वीकार करना चाहिए। खास तौर पर नड़ाई के बक्त माल तेजी के माथ एक जगह से इसरी जगह जा सके, इस के लिए विष्णलो, नई साइनों और टूटी बीखों को बदलने की खरूरत होती है। इन सब कामों के लिये ये विमाद्ब कार ग्रांटस पेश की गई हैं।

इन शब्दों के साथ मैं डिमांड नम्बर 2, 14 भीर 15 का समर्थन करता हूं और भाषा करता हूं कि सभी माननीय सदस्य बढी असलता के साथ इन को सपोर्ट करेंगे।

थी उ० मू० त्रिवेशी (मन्दसौर) :
उपाध्यक्ष महोदय, मैं इन एक्सेस बान्ट्स के
संबंध में बहुत सी बातें कहना पसन्द नहीं
करता हूं। डिमांड नम्बर 5 में केवल 268
क्यये की एक्सेस डिमांड की गई है, जिस पर
बालना वाजिब नहीं है। लेकिन जब मेरा
ध्यान डिमांड नम्बर 17 की तरफ जाता है,
तो मुझे मालूम होता है कि हम लाग दीर्घ
वृष्टि से काम नहीं ले रहे हैं और उसी का यह
परिणाम है कि हम को बार बार रिप्लेसमेंट
करना पड़ता है।

14.59 hrs.

[Dr. SAROJINI MAHISHI in the Chair]

1938 में बिटिश रंखबेज में साढ़े चार फीट गेंज के लिये 108 पींड की रंल डाली गई थी। हमारे यहां उन दिनों 60 पींड की रंल टाली गई थी। हमारे यहां उन दिनों 60 पींड की रंल टाली गई थी, जिसको बढ़ा कर 75 पींड किया गया। बाद में उसको 96 पींड तक रंज किया गया थीर अब यह रिपोर्ट भ्रा चुकी है कि 96 पींड की रंल हमारे लायक नहीं है और उसको 108, 110 पींड करना पढ़ेगा। बार-बार यह जो रिफ्लेसमेंट हो रहा है, इससे हमको बहुत ज्यादा नुक्सान होता है। इसके कारण हमारी रेलवेज की गति तींब नहीं हो पाती है। जहां भी हम जाते हैं, वहां हम देखते हैं कि लाइन पर वक्स चल रहे हैं, काशन भ्राडर दिया हुआ है भीर गाई। को धीमी गति के चलाना पढ़ता है।

हम बहुत दिनों से चाहते रहे हैं कि अधि टं.क्यों से घोसाका रेलें जाती हैं घीर 120 मील प्रति चंटे की गति से जाती हैं उसी प्रकार भौर उसी गति से हमारे यहां की रेलें भी जानी चाहियें । हमारे यहां बडे घण्छे इंजन है, उनके हाते हुये साढ़े पांच फीट का ट्रैक होते हुये भी क्या वजह है कि रेलें 55 मील से प्रधिक की गति पर नहीं जाती हैं। भगर उनकी 60 मील की गति हो जाती है तो हम लोग धवरा जाते हैं। यहां से प्रगर बम्बई पहुंचना हो तो हम लोगों को 24-24 घंटे पहुंचने में लग जाते है। क्या कारण है कि नी दस चंटे में बम्बई लोगों को भ्राप नहीं पहुंचा सकते हैं ? यह कब होगा ? कब हम इतनी तेजी से यात्रियों को लेजा सकेंगे? टैक का जो रिप्लेसमेंट है, प्रोपन लाइन वर्क्स के बारे में जो एक्सेम ग्रांट के बारे में 1962-63 की डिमांड है, उसका देखते हमें मझे ऐसा प्रतीत होता है कि फिर से भापको इस प्रांट के बारे में भाना पडेगा, दूसरी प्रांट लेनी पडेगी और फिर से भीर खर्चा करना पडेगा और यह जो पांच करोड का खबंहमा है, वह मझे मालुम पढ़ता है कि व्यर्थ मे चला जायेगा। इस तरह में इसका उपयाग सहः ंरीके पर नहीं होता है। इस वास्त्रे इस रिप्लेसमेंट की तरफ मैं मंत्री महोदय का भ्राहवान करूंगा भीर चाहंगा कि वे इसको देखें, इसकी मार ध्यान दें। यह ऐसी चीज नहीं है कि न्योरोकेटस ही इसको तय करें। हम भी इसको तय कर सकते हैं। इसके लिये हमको इंजीनियजं की कोई भावश्यकता नहीं है। यह बात नहीं है कि वे ही इसकी जान सकते हैं। हमें भी इसके बारे में मालूम है।

15 hrs.

बहां तक हिवेलेपमेंट फह में क्या बालने का संबंध है, मैं उसको बैलकम करता हूं। यह सही बीज है। 16 करोड़ सै ज्यादा बपया भी प्रगर टिवेलेपमेंट फ्रीट में बाला बाता तं। बहुत प्रष्णा होता। इसका मैं समर्थन करता हूं। Shri K. L. More (Hatkanangle): I rise to support the demands whole-heartedly. It is the most sacred duty of every one of us to grant blindly whatever the Railway Ministry demands from us, as we know that the railways are doing the most valuable and admirable work for our defence purposes. The railway workers' devotion to duty in particular in times of emergency is most praiseworthy.

We are well aware of the brilliant performance of the railways during the Chinese invasion on our borders. The railways not only contribute profusely to the defence of our country, but also to the economic development of our country.

The present demands are for electrification of some of the important railway lines. The demands are most important ones, and while supporting them, I congratulate the hon. Minister and also the Minister of State, Dr. Ram Subhag Singh.

Shri Subbaraman (Madurai): There are three Demands under the Supplementary Demands. Two refer to electrification and out of them one is to take survey of a certain portion near Vijayawada. The electrification is of two portions from Rourkela to Durg and Kanpur to Tundla. Electrification is welcome wherever it is necessary and economical, but I submit that other aspects of electrification should also be considered.

Railways consume the largest quantity of our coal. If railways are electrified, there will be surplus of coal. Not only that. Transport of coal is done by railways. Therefore, I would request the hon. Minister to find ways and means for utilisation of coal. It may be used as fuel or some other industrial purpose. That should be carefully attended to even now.

Another demand is for doubling the track from Gudur to Gummudipundi. We all know that the track from Vijayawada to Madras is proving a bottleneck for transport of goods from north to south. It is quite necessary that the whole track from Vijayawada

to Madras should be doubled as early as possible. We are glad that the remaining portion, Gudur to Gummudipundi, is being taken on hand, and we hope that it will be finished soon.

A lot of South Indians are working in Tata Nagar, Rourkela and Bhilai. They want through carriages from these steel towns to the south via Nagpur and Waltair. Many a time they find it difficult to get accommodation; even if they get, they do not get the connecting trains at all. So, I request the hon. Minister to make necessary arrangements for through carriages from these steel towns to Madras via Nagpur and Waltair.

I would like to point out that for want of a broad gauge line from Madura to Tuticorin, the area has not developed. Development of industries depends upon the availability of broad gauge. The Madras Government has also been representing the necessity of this broad gauge line from Trichy to Tuticorin via Madura. So, I request that early steps may be taken to convert this line into broad gauge.

We are told that steps have been taken to speed up goods trains, but we find that this is not done. There is a lot of competition from road transport, and a lot of transport is diverted to roads. So, early steps may be taken to speed up goods trains. If we speed up goods trains, I think there will be more traffic offering.

Though it is not quite relevant, I wish to refer to overcrowding of trains. Even express trains are not adequate to cater to the passengers. Every train has more passengers than can be carried. So, more trains should be introduced or more carriages added wherever there is overcrowding.

Development of Madura city suffers very much for want of a bridge over two railway lines in the city. The level crossings are closed for quite a long time, from 10 to 15 minutes. So, either underground or overbridges should be constructed at these two places in Madura.

With these words, I support the Demands.

भी भागवत आ भाजाव (भागलपुर) : सभापति महोदया. मैं इस श्रवसर पर श्रपने माननीय रेल मंत्री भ्रोर राज्य मंत्री जी को बहत बहत धन्यवाद देता हं कि इस कठिन समय में मीन रूप में रेलों ने देश की सेवा की है भीर कर रही है। हम में से बहुत से सदस्यों को यह मालम है कि इस समय जो कठिनाई देण के सामने है भीर जो सब से बड़ा पाकि-स्तान का ग्राकमण हम्राहै ग्रीर उस कारण से रेलों पर जो दबाव पड़ा है, जोर पड़ा है कार्य करने का, उस कार्य को सूगमता से, बिना किसी हल्ले के, बिना किसी प्रकार की कठिनाई के बहुत ही ग्रच्छे रूप में कर रही हैं ग्रीर उसके लिये जो कर्मचारी वर्ग है, रेलवे में काम करने बाले कर्मचारी हैं, वे सभी हमारे हार्दिक धन्यवाद के पात्र हैं।

संसद् ने इस कार्य को बहुत सराहा है। आज भी मैंने माननीय रेलवे मंत्री का वह भाषण देखा जिस में उन्होंने इस देश में रेलबे में कार्य करने वाले सभी विभागों के कर्म-चान्यों को धन्यवाद का सन्देश दिया है। इस धन्यवाद में सिर्फ बही नहीं, उनके साथ यह हमारी संसद् भी है और यह देश भी है।

जा पूरक मांगें यहां रखी गई हैं उन में मैं माननीय रेलवे मंत्री जी से और प्रधिक की प्राणा करता था। मैं यह समझता हूं कि देश के सामने कठिनाइयां हैं, पैसे की कभी है, हमारा सारा ज्यान एक बात की भोर केन्द्रित है और बह ज्यान इस भोर है कि हम किस प्रकार भपने देश की सुरक्षा, प्रपनी जमीन की सुरक्षा और भपने स्वाधिमान तथा सम्मान की सुरक्षा कर सकें और उस सुरक्षा में हमारी एक एक पाई, एक एक भंग जा रहा है। फिर भी जब कि हमारी मीमा पर ऐसा दुश्मन है जिस दुश्मन के सामने इन्साफ और बेइन्साफी नहीं है, ऐसा दुश्मन कि कि सामने मिर्फ मजहब है, ईनात नहीं है इसकी भाग में रखते हुये इस 1265 (Ai) LSD—3. देश को एक ऐसी लम्बी धौर ग्रन्छी व्यवस्था चाहिये थी, चाहे वह धार्थिक क्षेत्र में हो या ग्रौर किसी क्षेत्र में, जिससे कि हम ग्रागे ग्राने वाले ऐसे जल्मी दश्मनों का सामना कर सकें। इसमें रेलवे प्रमुख है। धगर धाज हमारे सामने देश की सब से बड़ी राप्टीय ग्रन्डरटेकिंग रेलवे न होती, धगर हमारे सामने विस्तृत फैली हुई लाइनेंन होती तो हमारी सुरक्षा का काम ठीक से नहीं हो सकता था। यद्यपि ग्राज पठानकोट स्रीर ग्रमतसर में दश्मन बमबाज हमले कर रहे हैं फिर भी हमारा रेलवे यातायात बहुत ही भ्रच्छी तरह से जारी है। इसका कारण यही है कि रेलवे हमारी बहत भ्रच्छीतरहसे काम कर रही है। भ्राज से कुछ दिन पूर्वही हम लोगों ने देखा कि रेल वे इस देश की बहुत ही बडी भावश्यकता है। इमलिये हम ग्राणा करते थे कि इस सप्ल-मेंटरी डिमांड में रेलवे मंत्री कुछ ग्रौर भी मांग करेंगे भीर उस मांग के जरिये....

Shri U. M. Trivedi: On a point of order. Is it supplementary demands that we are speaking on or excess demands?

Shri Priya Gupta; What is wrong?

Shri U. M. Trivedi: One hon. Member was speaking but he was made to sit down saying that the matter under discussion was something else.

भी भागवत हा भाजाद: माननीय मदस्य को यह मालू महोगा कि जिस सदस्य का वह नाम ले रहे है वह श्री पीटर ग्रस्वारिस दूसरी मांग पर बोल रहे थे। मैं दोनों मांगों पर बोल रहा हूं।

स्ती उ० मू० त्रियदी: दोनों मांगें एक साथ नहीं रक्सी गई हैं।

की भागकत ता भाजादः यह एक्सेट मांग है जिसके ऊपर मैं बोप ग्हा हूं, लेकिन दोनों मांगें रक्की गई ः की उ० मू० त्रिवेदी: मेरा रहना यह है कि घगर हमें मालूम होता कि दोनों डिमाइस साथ चल रही है तो मैं उस बक्त दोनों डिमाइस पर बोलता। मैंने तो धलग अलग डिमाइ पर बोलते का विचार किया था। इसलिये मेरी धापनि है।

Shri S. K. Patil: May I put in a word, Madam? When I wanted to begin, I really wanted to begin, as the hon. Member has pointed out, first on the Excess Demands and then on the Supplementary Demands. We found that speeches could be made on both the demands. Although the hon. Member will have a right to speak like this, discussion that is going on is really on both.

श्री भागवत सा माजाद : हमें सिर्फ भपनी पगड़ी ऊंती करने की ब्रावण्यकता नहीं है।

Mr. Chairman: I have understood you, Mr. Trivedi. The discussion is now going on Excess demands; there will be sometime given for discussion on Supplementary demands also; he can speak at that time.

श्री भागवत सा धाजाव : सभापति
महोदया, बात यह है कि जिस बात की झोर
माननीय मंत्री जी ने इशारा किया था जह
यह कि माननीय सदस्य के दल के एक सदस्य
ने लाइफ इंश्योरेंस बिल के बजाय दूसरे
पर बोलना गुरू कर दिया था। ऐसे लोग
तो उनके ही दल में पाये जाते है। इस दल में
हम लोग इस तरह तक नहीं है। लेकिन...

श्री उ**० मू० त्रियेदी:** नहीं यह बात गलत है। श्रापके ही दल के श्रादमी को बिठला दिया गया था।

भी भागकत साधाजावः वात यह है कि
भनी माननीय मंत्री जीने अपने भाषण के
दौरान यह कहा था कि उन्होंने एक्सेस पर
पड़ले जोर दियाथा सप्लिमेंटरी पर कम जोर
दियाथा। सैने यह कहा कि पूरक मांग

प्रधिक होती चाहिये, मैंने कहा कि दढ़ोतरी मांग प्रधिक होती चाहिये। प्रापने पूरक मुता। भेरी बात नहीं मुती। यहां पर दोनों पर बोलने में कोई मायित नहीं। बहरहाल प्राप सदन में बड़े हैं, प्राप की मूफ ऊंबी रहे।

प्रश्नतो यह है कि मैं अपने मंत्री जी से यह आशा करता था कि वह इन पुरक भीर धिक मांगां के सबंध में श्रीर शधिक की मांग करेंगे, बयांकि जैसा मैंने कहा, देश का एक बडी ही सुदद यातायात व्यवस्था की ग्रावण्य-कता है और हमारे देश के यातायात की सब से बडी राउँ जो है वह रेजवें है। यों तो देण विभिन्न भागों में रेलवे लाइनों की धावस्यकता अधिक है किन्तु में माननीय रेलवे मंत्री जांसे किसी नई रेल लाइन की मांग नहीं करता। मैं उनका ध्यान उस ग्रीर ग्राकृष्ट करना चाहसा हं जिसकी श्रोर मैं बराबर सदन में रामय समय पर कहता था रहा हं ग्रीर वह है क्यल ग्रीर भागलपुर होकर हावडा जाने वाली डबल लाइन का प्रश्न । ग्राप स्वयं जानते है ग्राज जो लाइन दिल्ली से हावडा जाती है वह बड़ी ग्रन्छी है भीर बहत जरूरी है। लेकिन ग्राज उस पर दैफिक का इतना दबाव पड रहा है कि यह भावश्यक ही नहीं ग्रत्यन्त ग्रावश्यक है कि क्यल से लेकर जो लुप लाइन है भागलपुर ग्रीर साहबगंज होते हुए उसको दोहरी किया जाए । इस बात पर ग्रन्य बजटों के समय मैंने बार बार प्रकाश डाला है। भाज भी मैं मंत्री भहोदय से कहनाचाहंगा कि राज्य मत्रीतो भाकर उस क्षेत्र को देख बके हैं, लेकिन एक बार वह भी उस संबल में प्राकर क्यल से हावड़ा तक जाने वाली वह लाइन देखें। सिर्फ एक लाइन है क्यूल से भागलपुर होते हुये हावड़ा तक । धगर प्राज उसे दोहरी बनाया जाये तो रेलवे विभाग ग्रपने टैफिक में ग्रधिक से ग्रधिक विस्तार कर सकता है। सिर्फ एक ही बात कही जाती कि यहां टैफिक नहीं है। मैं तीन लाइनों का हवाला दे सकता हं माननीय मंत्री जी के सामने, जहां पर उनके प्रधिकारियों ने

कहा कि यहां ट्रैफिक नहीं है इसलिये वह माइन जस्टिफाई नहीं होती है लेकिन वहां लाइन बनी ग्रीर ग्राज वह लाइनें ट्रैफिक के भनुसार भपने को सफल प्रमाणित कर रही हैं। मस्तु मेरा प्रथम निवेदन यह है कि इस पर ध्यान दिया जाये।

दूसरी बात जो है वह बहुत ही छोटी है मेकिन दुर्माग्य यह है कि जब हम छोटी बात कहते हैं तो उसको छोटी बात कह करटाल दिया जाता है ग्रीर जब बड़ी बात कहते हैं तो कहते हैं कि पैसे की बड़ी जरूरत है। धगर नयूल से हावड़ा तक दोहरी लाइन की बात करते हैं तो कहते हैं कि करोड़ों चाहिये, अगर कहें कि पीर पैती में भोवर क्रिज चाहिये भीर एक फर्स्ट क्लास वेटिंग रूम चाहिये ती कहते हैं कि छोटी बात है हो जायेगा। छोटी बात हो जायेगी कभी भीर बड़ी बात हो नहीं सकती।

माज फिर मैं भाषा करूगा कि माननीय मंत्रीजी काध्यान एक ग्रांर तो क्यूल से हावड़ा जाने वाली लाइन की घोर जो कि भागलपुर से हो कर जाती है, जायेगा भीर दूसरी बोर पीर पैती के स्थान पर, जो कि किसी बड़े शहर को नहीं बल्कि भ्रास पास के ब्रामीणों की सेवा करता है, कम से कम एक मच्छा फर्स्ट क्लास का वेटिंग रूम भीर एक भोवर किज बनाने की भोर जायेगा। इसकी वहां पर भाज बड़े। भावश्यकता है ताकि उधर में जाने वालों के जान माल की हिफाजन हो सके।

श्री यशपाल सिंह (कैराना) । सभापति महोदय, हमारे घादरणीय मिनिस्टर साहब यहां तशरीफ फर्मा रहे हैं, मैं उनको श्राज बहुत बहुत मुबारकबाद इसलिये पेश करता हूं कि उन्हें.ने देश की जरूरत के वक्त मुल्क की घावरू को रक्खा है धौर कहीं बे महसूस होने नहीं दिया है कि देश में कोई कमी है। लेकिन एक दो बात बहुत जरूरी हैं जिन की तरफ मैं उनका ध्यान दिनाना चाहता हुं।

पहली बात तो यह है कि इस दक्त हमारी घाडंनेन्स फैक्टरीय घौर हमारे एग्रीकल्चर वर्क के लिये ज्यादा से ज्यादा बिजली की जरूरत है? इलेनिट्रिसटी ज्यादा से ज्यादा चाहिये । लाक्यों ट्यूबर्वल इसलिये बन्द पड़े हुए हैं कि उन्हें इलेक्ट्रिसटी नहीं पट्टंच सकी है। ग्राज जब हथियार का काम भीर खेती का काम, डिफेन्स का काम धौर डेवलपमेन्ट का काम दोनों साथ साथ चल रहे हैं तब रेलवे को विजली से चलाना नये स्थानों पर न शुरू किया जाये। जितनी रेल चल रही हैं वह ठीक हैं, लेकिन नये तरीके से उनको न शुरू किया जाये बर्मा हमारी धार्डनेन्स फैक्टरीज भीर हमारे एग्रीकल्चर फार्म्स के काम में बढ़ी भारी कमी हो जायेगी।

दूसरी बात यह है, जैसा कि पिछली दफै हमारे माननीय मिनिस्टर साहब ने इसी घादरणीय सदन में फरमाया था कि आपपान में 160 मील फी घंटे की रफ्तार से रेलें चलती हैं, लेकिन हिन्दुस्तान में जो पैसेन्जर देन हैं वह 20 मील की घंटे से ज्यादा तेज नहीं चलती हैं। भाज जब हिन्दुस्तान में तेजी की जरूरत है तो तेजी इस में भी द्यानी चाहिये । मैं ने कई दफा इस बात को कहा कि वह जमाना चला गया जब हाई स्पीड पर कंट्रोल हुमा करताया । मब तो स्लो स्पीड पर कंट्रोल होना चाहिये क्योंकि जितनी सुस्त गाड़ी लेगी वह उतनी ही देर में पट्टंचेगी । यह बात नहीं है कि जापान हम से ज्यादा दिल भीर दिमाग का मालिक है या उनके इंजीनियर्स बहुत ज्यादा प्रच्छे है या उन की बुढ़ि प्रतिभा हमारे मिनिस्टर साहब से ज्यादा है। ग्राज यह सोचने की जरूरत है धगर इस दिशा में काम किया जाये तो यहां की ट्रेनें भी 160 मील की घंटेकी रफ्तार से चल सकती हैं।

एक और खास बात है जिसको मैं कहना बाहता हूं। सड़की सेन्टर मिलिटरी का बहुत ऊंचा सेन्टर है। रुइकी मिलिटरा

[श्री यशपाल सिंह]

5353

स्टेशन कोई मामूली स्टेशन नहीं है। एक तो यह मिलिटरी सेन्टर है, दूसरे वह इरिगेशन का बहुत बड़ा सेन्टर है तीसरे यह विल्डिंग रिसर्च का सेन्टर है ग्रीर चौथे यह कि वहां पर दुनिया की सब से बड़ी इंजी-नियरिंग युनिवर्सिटियों में से एक युनिवर्सिटी है। युरोप में भीर एशिया में ऐसी दूसरी युनिवसिटी नहीं है। लेकिन इतने बड़े स्टेशन पर हम देखते हैं कि लोगों को, दिल्ली जाने वालों को, हरिद्वार जाने वालों को, देहरादून जाने वालों को घोवर बिज न होने की वजह से एक एक घंटे खड़ा रहना पड़ता है। इसलिए यहां भ्रोबर बिज बनाना बहत जरूरी है। इसके न होने से डिफेंस को भी नुकसान पहुंचता है भीर इंजी-नियरिंग वर्क्स को भी नुकसान पहुंचता है।

इसके झलावा मैं यह कहना चाहता हूं कि जो स्टेशन डिफेंस भौर इंजीनियरिंग की दृष्टि से इतना महस्वपूर्ण है वहां सरदी में या बरसात में रात को तांगा या रिक्शा नहीं मिनता है। वहां बरसात से बचने के लिए शेड नहीं है। धगर बरसात झा जाए या बरफ पड़ जाए तो उससे धचने का कोई इन्तिजाम नहीं है। वहां न तो चोड़ा तांगा के लिये भौर न रिक्शा के लिए शेड है। इस कारण सवारी न मिलने से हमारे जवानों को बड़ी भसुविधा होती है।

मैं माननीय मंत्री महोदय को धौर उनके रेलवे बोर्ड को तथा रेलवे के 12 लाख कर्मशारियों को इसलिए धन्यवाद देना बाहता हूं कि उन्होंने देश की इज्जत को बचाया है धौर इस धाड़े वक्त में रात रात मर धपने धाराम का ख्याल किए बिना काम किया है। उन्होंने हर प्रकार की मुसीबर्टे उठाकर काम किया है, इसके लिए वे धन्यवाद के पात हैं। भी किय नारायण (बांसी): सभापति
महोदया, रेलवे विभाग हमारे डिफेंस की
साइफ लाइन हैं। हिन्दुस्तान के डिफेंस की सारी जिम्मेदारी उस विभाग के सिर के ऊपर है। मैं ग्राज इस विभाग को बधाई देता हूं श्रीर इसलिए बधाई देता हूं कि हमारे एक्स फूड मिनिस्टर घोर एक्स एग्रीकल्चर मिनिस्टर रेलवे में हैं। ग्राज देश को खाना, कपड़ा घादि जरूरत की चोजों का सप्ताई करना उनके हाथ में हैं।

5354

भी हुकम चन्य कल्लवाय (देवास): हाउस में कोरम नहीं है।

श्री शिव नारायण : इस विभाग के हमारे मंत्री जो सीनियर हैं ग्रीर ग्राज मुल्क की घाधी जिम्मेदारी उनके कन्धों पर है ।

सभापति महोदया : उन्होंने कोरम का प्रश्न उठाया है।

(कोरम की घंटी बजायी गयी)

भी शिव नारायण: तो मैं कह रहा या कि रेनवे हमारी आज लाइफ लाइन है। डिफेंन के लिए भीर वैसे भी फूड का पहुंचाना भीर आदिनयों का पहुंचाना इतका काम है। आज नबसे प्रमुख काम है डिफेंन के लिए सोहन से को पहुंचाना। यह बड़ा धनिवार कार्य है। मैं आज रेनवे निभाग को बधाई देता हूं कि छंट से लेकर बड़ा कर्मचारी तक आज एनटे है। आज जो देश में एकता का नारा दिया गया है उतको यह विभाग साबित कर रहा है। आज इत विभाग के सारे झगड़े बन्द है, सारे कर्मचारी एक सूत्र में बंध गये हैं, इसलिए मैं उनको बधाई देता हूं।

मान्यवर, सोक्योरिटी के प्वाइंट भाफ ब्यू से मैं यह कहना चाहता हूं कि जो पाकिस्तान हमारे यहां पैराट्रुपर उतार रहा है उनके हम को विशेष रूप से सावधान रहना है। उनको इन्जिए उतारा जा रहा है कि वह कहीं जमुना के पुल को उड़ा दें या कहीं लखनक

के पूल को उड़ादें। तो मेरानिवेदन है कि हमारी सीक्योरिटी फोर्स सावधान हो जाये । माज रेलवे पर बड़ी जिम्मेवारी है। रेलवे विभाग हमारे देश की एकता की जड़ है। मैं भंग्रेजों का अनुप्रहात हूं कि वे देश के भन्दर रेलों का जाल बिछा गये ग्रौर हमें एक सूत्रता दिखा गये कि हम इस तरह एक हो सकते हैं। वे हमें एक नई चोज देगये। भ्राज रेलवे पर बड़ी जिम्मेवारी है जिसे उसकी निभाना है।

ग्रांट नम्बर 18 नई लाइनों को ग्रोपिन करने के बारे में है। इस सम्बन्ध में मैं निवेदन करना 'वाहता हूं कि मैं कई बार ग्रपने क्षेत्र में एक लाइन के लिए कह चुका हूं। उस पर ध्यान दिया जाना चाहिए । मैं बारहर से भाता हूं। हमारे घ्राज के प्रधान मंत्री ने जब वह रेज़ वे मंत्री थे विचार किया या कि हम को गोरखपूर से सहजनवा भ्रीर मेहदावल होते हुए एक लूप लाइन बाडर तक दी जायेगी। हम भी लड़ाई के मुंह में रह रहे हैं। हम की ग्रपने पड़ांसियों से मदा सावधान रहना चाहिए। भाज हमारे ऊपर पड़ोसी ने ही हमजा किया है इसलिए हम को बारहर की तरफ से सावधान रहना चाहिए । हमारे दोनों मंत्री सुयोग्य हैं। मुझे विश्वास है कि वे मेरी मांग पर भवश्य ध्यान देंगे। ऐसा न हो कि उसको सुन कर रह जायें। मैंने कई बार इस विमांड को सदन के सामने रखा है।

दूसरी बात मैं यह कहना चाहता हूं कि लखनऊ से जो लाइन गोहाटी का जाती है वह खोटां लाइन है भीर एकहरी लाइन है। मगर उसको दोहरी कर दिया जाये तो बहुत भच्छा होगा। भ्रगर इस काम के लिए दस करोड़ राये की भी ब्रावश्यकता होगी तो सदन उनको देगा । भाज पालियामेंट का एक एक सदस्य उन के साथ है। घाज देश एक सूत्र में बंधा है। म्राज हम को पाकिस्तान को बता देना है कि तुम्हारे सारे बभ वेकार जायें के क्यों कि हम एक सूत्र में हैं घीर रेल बे विभाग हमारे खाने, कपड़े भीर सामान का इतिजाम करके देश का कल्याण कर रहा है।

इन शब्दों के साथ मैं इस ब्राट का समर्थन करता है।

15.27 hrs.

[Mr. Deputy Speaker in the Chair]

भी यमुना प्रसाद मंडल (अयनगर) : उपाध्यक्ष महोदय, भाज जो पूरक मांग सदन के सामने रखी गयी है, मैं उसका समर्थन करता हं।

रेलवे घाज हमारी महान संस्था है धीर इस संस्था ने हमारे बड़े राष्ट्रीय नेता श्री पाटिस तथा डा० राम सुभग सिंह के नेतृत्व में जो जो कार्य किये हैं उन कार्यों की भाज सारा देश भिर भिर प्रशंसा कर रहा है। धभी हाल में सारे संसद सदस्यों ने सारे रेज़ वे कर्मचारियों की प्रशंसा की है, जो 24 घंटे जान पर खेल कर काम कर रह है। इनकी पहली प्रग्नि परीक्षा सन् 1962 में हुई थी, उसमें वे सच्चे उतरे, भीर भाज जो लड़ाई डिमाकेशी भीर मिलिटरी डिक्टेटरिशप में हो रही है उसमें भी इस संस्था ने बड़ा भच्छा काम किया भीर कर रही है। माज जो कम्यनतिजम मीर सेकू-लरिज्म में लड़ाई चल रही है उस में इस संस्था ने बड़ा स्तुत्य काम किया है, कर रही है पहिनश ।

यह सप्तीमेंटरी बजट न घाता लेकिन लेखा समिति ने यह सिफ िश की है जो काम भागे भाने वाले हैं उनके सम्बन्ध में पहले बांडी सी मांग रखी जाये चौर इसीलिए सर्वेक्षण के सम्बन्त में, इलेबिट फिकेशन 🕏 सम्बन्ध में, मद्रास के पूर्वी समुद्री किनारे की रेलवे के विद्याकरण के लिए मांग रखी गयी है। हम लोग इन मांगों का हृदय से स्वागत करते हैं, पूर्णतः समर्थंत करते हैं।

इसी के साथ मैं यह कहना चाहता हूं कि चुंकि इस समय सर्वेक्षण का काम हाथ में लिया जा रहा है, तो यह घच्छा मौका है कि उत्तर विहार में जिन छं टे बड़े पूलों की धावश्यकता है उनका सर्वेक्षण कर लिया जाये। इनके न होने से जो नुकसान होता है वह

[श्रीयमुना प्रसाद मंडल]

357

रेलवे संस्था के द्वारा पूरा किया जा सकेगा। बिहार में बड़े बड़े बांध (Barrage, weir) बनाये गये हैं, कोसी बराज बनाया गया है। छोटी बड़ी नदियों को जबरदस्त रूप सं कंट्रोल किया गया है। ऐसी स्थिति में पूर्वोत्तर रेलवे संस्था के प्रधियन्ताओं को चाहिए कि एक बार फिर से पुलों का सर्वेक्षण कर लें सांकि नदियों के पानी के बहाव, बाद के समय ठीक रखे जा सके।

एक और छोटी सी मांग है। मेरी प्रार्थना है कि इस पर ध्यान दिया जाये। जैसा कि श्री प्राजाद ने कहा है, इसको छोटी कह कर न छोड़ दिया जाये । जो मेरी मांग है उस रेल (restoration) में जमीत लेने का प्रश्न है, न स्टेशनों के मकान बनाने का प्रश्न है। यह पूर्वोत्तर रेलवे में एक लाइन 15-20 मील लम्बी मुपीज से भपटियाही तक की है। श्री एस० सी० सामन्त भीर श्रं: बंा० के० दास ने इस सुपील चपटियाही पूर्वोत्तर आउन की (restoration) की वकालत की या मैं भी उनकी उस प्रत्या-वश्यक मांग की ताईद करता हूं। जैसा मैं पहले भी निवेदन कर चुका हूं इसके लिए न जर्मान की जरू रत है भीर न ही कोई नये चल स्टाक की जरूरत है। रेलवे की धपनी पुरानी जमीन हैं स्टेशन के मकानात वहां पर बने हुए हैं। फिर यह कोई ऐक्सटा लाइन नहीं मरंग रहे हैं यह ता केवल ऐक्सटेंशन मांगा जा रहा है जिसको कि भ्राप रैस्टोरेशन (Restoration) कह मकते हैं।

यह दरमंगा से लेकर सतवां जिले तक का सारा ऐरिया पड़ता है यह जूट बोइंग ऐरिया है भीर वह फं:रैन एक्सचें : (Forcish Exchange) धर्नर ऐरिया है भीर मैं भाशा करता हूं कि सरकार उबर रेलों की सुविधा सुलम करने के बारे में सहानुमूतिपूर्वक विभार करेगी भीर पहली धक्तूबर, 1965 से जो रेलवेंज का नथा टाइम टेबुल निक्लेगा

उसमें गति वृद्धि भीर रेल देनों की श्रतिरिक्त संख्या इसका खयाल किया जायगा।

5358

दो, एक छोटी बात कहने में मैं हिचकता हूं लेकिन इस मौके पर मैं उन्हें कहे बगैर नहीं रह सकता क्योंकि उनमें खर्च भी नहीं है। वहां के लोग इसके लिए श्वमदान करने को तैयार हैं। मैं यह चाहता हूं कि कौरहैया दरभंगा में एक जयनगर लाइन प्रमुख गांव है बहां पर और मरैंडर गांव में हाल्ट स्टेणंस बनाये जायें। इस के लिए लोग श्वमदान करने भौर भपनी तरफ में पहल करने को तैयार हैं।

चुंकि कई मतंत्रा घंटी बच चुकी है इसलिए मैं श्रोर प्रधिक न कहते हुए, हालीकि बातेंं तो श्रमी मुझे बहुत सी कहनी यीं, घपना स्थान ग्रहण करना हूं।

भी भोंकार लाल बेरवा (कोटा): उपाध्यक्ष महोदय, मैं रेलवेज की सप्लीमेंटरी डिमांडस का समर्थन करता हूं। इस सम्बन्ध में मैं बहुत संक्षेप में एक, दो बात निवेदन करना चाहता हूं।

कोटा से चित्ती इगढ़ तक का सर्वे किया गया या लेकिन मुझे मालूम हुमा है कि बूंदी में एक मीटिंग इस सम्बन्ध में हुई थी जिसमें निर्णय किया गया है कि बूंदी से दूर होकर रेलवे लाइन निकाली है। मब बूंदी एक बहुत महत्वपूर्ण जिला है भौर यह ठीक नहीं है कि उससे दूर होकर रेलवे लाइन निकले। मब मैं भापको बतलाऊ कि केटा से 11 मील के फासले पर एक तालड़ा नामक बहुत महत्वपूर्ण स्थान है भौर वहां पर एक स्टेमन होना भावश्यक है। भनेश्वर का पत्थर सारे देश में बाता है भौर मैंने भगली बार भी कहा था भौर भाज फिर दुहराना चाहता हूं कि उस की लागत तीन साल के भन्दर बसूल हो जायगी। काफी माल वहां से भाप को ढोने के लिए

मिलेगा । इसी तरह वहां यदी में कांच की रेती और उसके धान पार के ऐरिया में मोडल व कञ्ची खदानें बहुतायत में मिलेंगी। बहुत सा ऐसा मैटीरियल वहां मिलेगा जिससे कि रेलवेज को काफ़ी फ़ायदा हो सकता है। तीन साल के भ्रन्दर रेलवे द्वारा लगाया हुना पैसापुराहो जायगा। लेकिन जैसाकि मैंने ग्रमी निवेदन किया एक मीटिंग हुई थी उसमें बंदी को छोड़ कर इस लाइन को चिलोडगढ़ तक निकाला है जो कि उचित बात नहीं है। बदी से 20, 25 मील दर होकर जो लाइन निकाली गई है यह एक धनचित बात है। ज्यादा से ज्यादा दो. तीन मील दूर निकल जा सकते हैं। वहां पर जो छोटे छोटे जिले हैं भीर उन में जो वह बड़े बड़े महत्वपूर्ण गांव हैं धगर उनको रेलवे लाइन के जरिए मिला दिया जाय तो रेलवेज को जहां काफ़ी फ़ायदा हो सकता है वहां उन गावों का भी उत्यान हो सकता है। मैं चाहुंगा कि तालड़ा में डावीपलका धौर धनेश्वर पर विजीलिया की जिलौड को मिलाना चाहिए जिसमें बंदी तालड़ा बीच में ने लेना चाहिए लेफिन घाएन ऐसा नही किया है। इसी तरह मैं चाहंगा कि कोटा से बंदी, बंदी से देवली भीर नसीराबाद में मिला दिया जाय।

उपाध्यक महोदय: माननीय सदस्य समाप्त करें।

भी स्रोंकार लाल बेरवा : मैं यही चाहुंगा कि उन छोटे छोटे जिलों के विकास व उत्पान का कार्यग्रविलम्ब हाथ में लिया जाय ग्रीर उन्हें रेमवे लाइनों से जोडा जाय। मैं निवेदन करना चाहता हूं कि यह जो नैगलैक्टेंड ऐरियाज हैं छोड़े हुए ऐरियाज हैं, खासकर कोटा से तालड़ा, तालड़ा से बंदी, बंदी से देवली और देवली से टोंक निवाई, रेलवे के जरिए मिला दिया जाय तो उसमे इन ऐरियाज का विकास हो सकता है।

चुकि ग्राज पाकिस्तान के साथ हमारी लड़ाई छिड़ रही है इसलिए मुझे यहां पर एक बात कोर याद धा गई है। सभी पोकरन तक रेलवे लाइन निकाली हुई है भीर भगर उस को इस मीक़े पर जैसलमेर तक मिला दिया जाय तो उससे पाकिस्तान बौरहर पर हुमें प्रपने सिपाही घादि भेजने मे बढी महलियत रहेगी ।

मझे प्राणा है कि मंत्री महादय मेरे इन बंद एक मूझावों के बारे में सहानभृतिपूर्वक विचार कर जरूरी क़दम उठावेंगे।

श्री बज बिहारी महरोत्रा (बिल्हीर): उपाध्यक्ष महोदय, मैं रेलवेज की सप्लीमैंटरी डिमांड्स फौर बांट्स का समर्थन करने के लिए बड़ा हमा है। मैं श्री पाटिल साहब तथा रेल कर्मचारियों को बछाई देना चाहता ह कि ऐसे नाजक समय में रेलवे विभाग ने बड़ी तत्परता से घपना कार्य किया है । जिस तरीक़े से जवानी को भौर दूसरे भावश्यक फौजी सामान को युद्ध क्षेत्र में पहुंचाने में रेलबज ने तत्परता दिखलाई है उसके लिए वे हम सब की बधाई के पान हैं। इस के साथ ही मैं यह कहना चाहता है कि चित्तरंजन के कारखाने में जहां ग्रमी लोकां-मोटिक्स बनते हैं वहां ग्रब टैंक वनने ग्रावश्यकः हैं। भ्रगर चित्तरंजन में भ्राप इस समय टैक्स बनाने के काम को पूरा करेंगे तो अध्यका नाम (तिहास मे ग्रमर हो जायगा।

मैं एक बात की घोर रेलवे मंत्री जी का ध्यान दिलामा चाहता है। भार्दने रेलवे में दो फलैंग स्टेगंस की माग हमने पहले भी की हुई है भीर शाज फिर मैं उसी मांग को दहराना चाहता है। उत्तर रेलवे पर परजनी ग्रीर जरिया रीड में फ्लैंग स्टेशंस बनायं जाय । दूसरी मांग हमारी यह है कि कानपुर बांदा माइन पर प्रापने यह जो ऐक्सप्रेस गाडी चलाई है उसका हास्ट कठारा रीड स्टेशन पर भी रख दें। इन शब्दों के साथ मैं पून: धन्यवाद देते हुए प्रपना स्थान ग्रहण करता ďΙ

Shri P. C. Borooah (Sibsagar): Sir, I associate myself with my friends who preceded me in offering congratulations to the Ministers, the Railway Ministry and the workers who have kept the railway transport running even in the most difficult times. After the Chinese aggression, the decision to build the Jogigopa-Siliguri line Was taken. Now at the time of Pakistani aggression, that line has been completed. My suggestion is that instead of waiting for a day to open that line ceremoniously, it should be opened immediately both for troop movement and passenger traffic. It will very much facilitate transport to that very sensitive area.

5361

We know very well how this area is suffering perennially on account transport difficulties. The steamer service to and fro Assam has been stopped. Just now tea worth Rs. 2 crores and jute worth Rs. 1 crores are held up in Pakistan, because of the closure of river transportation. So far as air transport is concerned, it was formerly passing over Pakistan territory which has also been closed, and because of it, it has to go in a long round-about way. So, the only transport line, which is the life-line of that area, is railway transport. I therefore, request that the new line which has been already completed will be mediately opened for traffic.

With these words, I support the demands.

श्री न० प्र० यावश्व (सीतामड़ी):
उपाध्यक्ष महोदय, मैं भ्रापको धन्यवाद देता
हूं कि भ्रापने मुझे बोड़ा सा समय भ्रपने
विचार प्रकट करने के लिए दिया । मैं इस
रेलवे भ्रनुपुरक बजट का समर्थन करता हूं।
भ्राजकल रेलवेख के जितने भ्रधिकारी व
कर्मचारी दिन रात परिश्रम कर के काम कर
रहे हैं उस के लिए मैं उन्हें भी धन्यवाद देता
हूं।

मैं इस मौक़े पर रेलवे मंत्री पाटिल साहब इंडा॰ राम सुक्रम सिंह जी का ध्यान उत्तरी बिहार की रेल व्यवस्था की ग्रोर खींचना चाहता हं। श्रीमन, उत्तरी बिहार की जनता को जितना समय दिल्ली से पटना जाने में लगता है जिस की दूरी 665 मील की है लेकिन पटना से सीतामढी जाने में जिसकी कि दूरी क़रीब 100 मील की है क़रीब क़रीब 15-16 घंटे लगते हैं इमलिए मैं ग्रापका ध्यान उत्तर बिहार के नेपाल भारत सीमा की भ्रोर ले जाना चाहता हं। पटना से सीतामढी माने जाने में 100 मील की दूरी तय करने में करीब 15 घंटे लगते हैं। सन् 1928 में पहले म्जफ्फरपुर से मुनवरसा लाइन वाया सीतामढी का सर्वेक्षण हुआ था। सन् 42 के ब्रान्दोलन में उत्तरी बिहार के लोगों ने खासकर सीतामढी के लोगों ने काफी काम किया था जिसके फलस्वरूप हजारों म्रादमी जेल गये भीर कितने ही लोगों को फांसी के तस्ते पर चढाया गया। सन 1928 ई0 से उपरोक्त रेलवे लाइन का जो सर्वेक्षण हमा था उसके बाद पीलर भो बन गये ये भौर जमीन भी ऐक्वायर की जाने वाली यी लेकिन रेलवे लाइन ग्रभी तक बहां पर नहीं बन पाई है। इसलिए मैं भ्रपन रेलवे मंत्री महोदय का ध्यान उत्तरी बिहार की भ्रोर भ्राकषित करना चाहता हं।

मैं उत्तरी बिहार के सीतामढ़ी संसदीय-क्षेत्र से भाता हूं। उस इलाक़े में रेल की चलने की गति एक घंटे में 12, 13 मील से ज्यादा नहीं हैं। बड़ी धोमी गति से वहां रेल चलती हैं। इसलिए मेरा भ्राप से निवेदन है कि नरकटिया-गंज से लेकर समस्तीपुर तक भीर नरकटिया-गंज से लेकर पलेजाचाट तक एक एक एक्सभैस गाड़ी होनी चाहिये जिससे उत्तर बिहार के लोगों को दिल्ली भीर कलकत्ता भ्राने-जाने में सहुलियत हो सके। इन गन्दों के साथ मैं भ्रापको धन्यवाद देता हूं।

Shri S. K. Patti: Mr. Deputy-Speaker, Sir, so far as these Excess Demands are concerned, there should be no occasion for anybody to differ from them because nearly three-fourth of this sum of Rs. 25.48 crores is really transfer of additional surplus to the Development Fund. As you have seen, part of the excess is on open-line works, something that is done very smartly, something done more what was expected. Therefore, rest of the Demands is not even one per cent.

But I take this occasion. because practically every hon. Member has congratulated the railwaymen for the wonderful work that they are doing, to tell this House that in these most difficult times, when there is such a pressure, the like of which the railwaymen have not seen before, are rendering a kind of service about which every Indian should be proud. It must be remembered that the railwaymen are not fighting men themselves. They are not soldiers. They have no protection whatsoever. Their work is not concentrated in some areas only. All our 54,000 kilometres of railway line have been exposed to attack. Therefore, you can imagine under what circumstances this work is being done.

Some hon. Member referred to the paratroopers, the infiltrators who have been dropped from the skies. easiest thing for them to do is to interfere with the railway line and work of the railwaymen. The railway line everywhere, as I said, is not protected. In certain places it may be protected, but it is not so everywhere. So it becomes the special responsibility not only of the civilian authorities but you, me and everybody, to protect the railway line. It is with that purpose that a few days back I convened a meeting of all the Members of Parliament of the border areas, so that it would be possible for them, when they go back, and also through the Members of the State legislatures, to organise themselves and see that every inch of our railway line is kept under active vigilance and see that no infiltrator, no paratrooper, no man with a sinister motive can interfere with out railway line which is in fact our life line. When war comes, the railways become almost as important as actual

fighting. Therefore, I have no doubt whatsoever that when hon, Members go back they will do this duty and whatever assistance they require from the Railway Administration and other Ministries also would be forthcoming. We must not really expect the regular forces to do this kind of work. They have to fight in the front. They cannot dissipate their energies on this kind of work. We have got the Railway Territorial force also. But if the exigencies of war so demand even their services will be required elsewhere. For the time being they may be available for the protection of railways.

Dr. M. S. Aney (Nagpur): You have to add to that force now.

Shri S. K. Patil: That is true. What I am telling is this. All of a sudden this situation arose. The greatest strain was put on the Railways, because within a couple of hours-there was not even 24 hours' notice-the trains had to be assembled and pressed into service for all sorts of purposes. It is not merely for carrying soldiers. Some of the heavy machinery has got to be transported and there are things for which normally the railways are used. All that work has got to be done as part of our responsibility. In doing that sometimes they have to expose themselves to attacks, as in Ferozepur and Gadra, where there was not enough protection in fact, there is not enough protection anywhere—and 13 or 14 people have already died and scores of people were injured. I am merely mentioning this to say that this is just the beginning. We are conscious of our responsibility. And there is no difference of class here. Right from top to bottom, from the Chairman of the Railway Board to the lowest gangman, every one will act as one man to discharge the responsibilities entrusted to him. So, I can assure this House on behalf of the administration that, so far as that part of the work is concerned, it is absolutely safe and sound and there will be no difficulty on that account.

[Shri S. K. Patil]

5365

But the request which I will again make for the proper vigilance of our long railway line is, after having retired to your constituencies, in consultation with the Members of the State Legislatures and other people too-I am not restricting it to Members of the Legislature-you should so arrange that for all the 24 hours every inch of railway line is kept under vigilance so that it will not be possible for any infiltrator, no matter whether he is a paratrooper or any other kind of person to tamper with the railway lines and thereby affect the safety of the railways.

Certain other suggestions have been made. I hope Members will excuse me if I do not refer to all of them. Extension of new lines has got to be done, as also extension of some stations. These are very important—I can understand it and I am not ridiculing it. But just at present we have to concentrate every grain on our energy on the main task and only task of winning this war, and on this I think the railways are and will do their best. I do not want to take any more of your time except to ask Members to approve of these.

भी कन विहारी मेहरोत्रा: विकरंजन में टैंक बनाने के सुझाव के बारे में मंत्री महोद्य का क्या विवार है?

Shri S. K. Patil: I have not examined its technical possibility. If tanks could be made in place of railway locomotives it can be done. Surely, that is a suggestion for our earnest consideration.

Shri Priya Gupta: What about subsidized ration?

Shri S. K. Patil: Subsidized ration does not require any excess grant.

Shri Priya Gupta: But why is it mentioned in the preamble?

Mr. Deputy-Speaker; The question is:

5366

"That the respective excess sums not exceeding the amounts shown in the third column of the Order Paper be granted to the President to make good the amounts spent during the year ended 31st day of March, 1963, in respect of the following demands entered in the second column thereof:

Demands Nos. 3, 7, 17, 18 and 20."

The motion was adopted.

15.48 hrs.

*DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS), 1965-66

DEMAND No. 2-MISCELLANEOUS RAIL-WAY EXPENDITURE

Mr. Deputy Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 1000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of "Miscellaneous Railway Expenditure'."

DEMAND No. 14—Construction of New Lines

Mr. Deputy Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 1000 be granted to the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1986, in respect of 'Construction of New Lines'."

DEMAND No. 15—OPEN LINE WORKS-CAPITAL, DEPRECIATION RESERVE FUND AND DEVELOPMENT FUND.

Mr. Deputy Speaker: Motion moved:

"That a supplementary sum not exceeding Rs. 1000 be granted to

[.] Moved with the recommendation of the President.

the President to defray the charges which will come in course of payment during the year ending the 31st day of March, 1966, in respect of 'Open Line Works-Capital, Depreciation Reserve Fund and Development Fund'."

Mr. Depaty-Speaker; These Demands are now before the House. Does the hon. Minister want to say anything?

The Minister of Railways (Shri S. K. Patil): No. These are merely token grants.

Mr. Deputy-Speaker: Are there any cut motions which are being moved? I find none.

भी उ० मृ० त्रिवदी (मंदसीर) : उपा-ध्यक्ष महोदय, जैसा कि ग्रभी हमारे मन्त्री साहब ने कहा है, ये तो टोकन ग्रान्ट हैं। भीर हैं भी कितनी?--सीन हजार रुपये । इसमें झगडा क्या ? जब करीडों रुपये खर्च करते हैं. तो तीन हजार की क्या बात करनी है ? कुछ हद तक मन्त्री महोदय सही हो सकते हैं लेकिन जिस सिद्धान्त पर ये तीन हजार उपये. खर्च किये जा रहे हैं, मैं उस सिद्धान्त के बारे में कुछ कद्रना चाहता हं। डिमाण्ड नम्बर 2 मदास से विजयवाडा तक इलिक्टिफ़िकेशन के बारे में है। इसमें कोई ग्राप्ति नहीं हो सकती है। इसी तरह डिमांड नम्बर 14 में जो मांग की जा रही है, उसमें भी कोई घापत्ति नहीं हो सकती है। न डिमाण्ड नंम्बर 15 के बारे में कोई घापत्ति हो सकती है। हर एक भादमी भाज यह समझता है कि हमारे देश की उन्नति हमारी रेलों की उन्नति पर निर्भर करती है, हमारी रेलों की उन्नति, हमारे देश की उन्नति है। यह ठीक बात है कि ध्रगर रेलें सुचारु रूप से चलाई जायें तो हम धाज जिस समरागण में उतरे हैं उस समरागण में हमारी शक्ति को बढ़ाने में रेलें हमारी बहुत सहायता कर सकती है। जैसे तीन हजार रुपये प्रापने कर दिये हैं वैसे ही पन्द्रह हजार धगर ग्राप कर देते हैं भीर इसमें बारह भीर स्कीम्ब को मिला देते तो भति उत्तम होता ।

मैं कई बार कह चका हं कि हमारे यहां रेलवे बोर्ड जो है, उसमें एक ऐसा सिद्धान्त मान लिया गया है कि हमारे मिनिस्टर कछ समझते नहीं हैं भीर रेलवे बोडें के जो श्रफसर हैं वे सारी बात समझते हैं। इस वास्ते वे हमारे रेलवे मिनिस्टरों की तरफ तवज्जह नहीं देते हैं। वे यों समझते हैं कि ये भाते भीर जाते रहते हैं। इनका उनके ऊपर कोई बोझा नहीं पड़ता है। बदकिस्मती से ग्रभी इस समय इस लोक सभा में तीन मिनिस्टर बदल गए हैं। इसलिए वे यह समझते हैं कि रेलवे मिनिस्टर तो ग्राते जाते रहते हैं. ग्रपना जैसे हकोसला चलता है, वैसे उसको चलाने जाम्रो । कोई मध्ययन की भावश्यकता उन्हें मालम नहीं पहती है ग्रीर न वे ग्रध्ययन करते हैं। जो उनकी समझ में घाता है उसको वे कर देते है।

नवशे की तरफ ब्राप देखें। कांडला से सीधी लाइन बाह गेज की घटमदाबाद चाई। ध्रहमदाबाद से भाज हम को मुश्किल यह होती है कि महमदाबाद से बम्बई जाना हो तब तो रेल है लेफिन धगर धहमदाबाद से इमको सीधा दिल्ली की तरफ माना हो मौर सारा माल सामान ढोना हो तो हमको छोटी लाइन का माश्रय लेना पडेगा । तमाम राज-स्यान का एरिया भीर गुजरात का यह भाग जहां छोटी छोटी लाइनें बनी हुई हैं, या जहां मीटर गेज बनी हुई है, उससे हमारा कोई सम्पर्क नहीं रहता है। प्रभी गोधरा से रतलाम तक का डबलिंग सन् 1953 से शुरू हथा का ग्रीर सन् 1960 में जाकर करीब-करीब ■रम हमा । उसमें हमने ग्यारह करोड़ क्यं खर्च कर दिये। वह ऐसा क्षेत्र है कि जिसमें बस्तीनही है। उस क्षेत्र में पहाड 🍍 । सारी पहाड़ियां हम को तोडनी पड़ी मौर पुराने स्टेशन जो कार्मिंग के बास्ते बनाए गुरा य वे ब्राज निरुपयोगी हमारे लिये हो गए हैं। इस सैकान के ऊपर दबाब बहुत प्रधिक वा । हमको बड़ौदा से दिस्ली जाने में तकलीफ होती बी. बाटलनैक्स थे । प्राप नक्कों को देखेंगे तो

[श्री उ० मू० व्रिवेदी]

मापको मालुम पहेगा कि ग्रहमदाबाद से सीधा कोटा को मिलाने के वास्ते भीर बगैर डबलिंग किए हए एक नई लाइन खोलने की जरूरत है। ग्रहमदाबाद से कांडला तक सामान लाने ले जाने के लिए ग्राप लाइन खोल रहे हैं. बाड गेज बना रहे हैं, तो मीटर गेज तो पहले से ही है। ग्राप ग्रहमदाबाद के नक्शे को देखें। वहां से सीधे कपडवंज जाते हैं। वह बीस मील है। 18 मील लूणावाला हैड पड़ता है। सुपावाला से 18 मील बांसवाड़ा पड़ता है। बांसवाड़ा से 32 मील परतापगढ़ पड़ता है। परतापगढ़ से भ्रीर एक लाइन भ्रापने लटका रखी है जो सिर्फ बारह मील की है। उसको धाप नहीं बना रहे हैं। मावली से बडी सादडी तक की लाइन यों ही लटकी पड़ी है। वह सीधे नीमच मिल सकती है। 1940 से कारेस-पोडेंस मीजूद है, गवर्नमेंट म्राफ इंडिया की सैंकशन मौजद है। तब से लेकर बाज 1965 तक वह लाइन नीमच नहीं गई है। धगर बाड गेज की लाइन नीमच चली जाती ग्रीर नीमच से सीधे कोटा लाइन चली जाती तो श्राज जो स्कीम चला रहे हैं सर्वे लाइन की 'चित्तौड' से कोटा तक का सर्वे करने की वह मापको न करना पड़ता । तमाम महमदाबाद से कोटा तक बड़ी लाइन ग्रापको मिल जाती श्रीर प्राज हमारे दैफिक के ऊपर जो बोझ पइता है वह बोझ हट जाता ।

इसलिए मेरा यह सुझाव है कि जब हम अध्ययन करने लगें तब ऐसी लाइनों का भी अध्ययन हमें करना चाहिये जो हमें नक्शे में देखने से मालूम पड़े कि ये लाइनें भी हमारे लिए आवश्यक हैं और जिन को हम लाइफ लाइन्ज समझते हैं। बांसवाड़ा, परतापगढ़ के एरिया में सबसे अधिक खिनज पदार्थ पैदा होते हैं। वहां से उन खिनज पदार्थों को लाने में हमें बहुत दिक्कत उठानी पड़ रही है। उस एरिया में अनाज भी बहुत पैदा होता है। उसको ढोने में भी बड़ी मुश्किल पड़ती है। छोटी छोटी लाइनों के टुकड़े गुजरात के प्रन्दर पड़े हुए हैं, वे किसी काम के नहीं हैं, उनका कोई उपयोग नहीं हो रहा हैं। कभी कभी सोचते हैं कि उन लाइनों को वन्द कर द क्योंकि रोड ट्रैफिक बढ़ गया है। में प्रायंना करता हूं कि जब यह सर्वे हो रहा है, हजार-हजार रुपया टोकन का लिया जा रहा है तो ऐसे सर्वे की तरफ भी हमारे मन्त्री महोदय का ब्यान जाना चाहिये, जिसकी भ्रोर मैंने उनका ब्यान भ्राक्षित किया है।

श्री बास्मीकी (खुर्जा): मैं माननीय मंत्री जी, माननीय राज्य मंत्री जी ग्रीर मान-नीय उपमंत्री जी, तीनों को धन्यवाद देता हुं कि उन्होंने ऐसे समय में जब कि हमारे ऊरर संकट है बड़े ही धैयें भीर दक्षता का परिचय दिया है। चीन के माक्रमण से जो संकट हमारे सामने उपस्थित हुमा या वैसा ही संकट माज पाकिस्तान के बवंरतापूर्ण श्राक्रमण के कारण उपस्थित हुमा है। जिस दक्षता का उन्होंने मब भी परिचय दिया है, उसकी मैं सराहना करता हं। मैं मानता हं कि भाज रेलों का जो जाल सारे देश में बिछा हुन्ना है वह देश के लिए एक प्राणधारा के समान है। जिस तरह से जीवित रहने के लिए प्राणधारा ग्रीर प्राण तंतुमों की म्रावश्यकता होती है प्रकार से देश की रक्षाकरने के लिए रेलों का जाल बिछाना भावस्यक होता है भौर साथ ही साथ उनकी रक्षा करने की भावश्यकता होती है। इसका उत्तरदायित्व केवल रेल कर्म-चारियों पर नहीं है बल्कि नागरिकों पर भी है। मैं यकीन दिलाना चाहता हं कि बिना इस लिहाज के कि कोई सरकारी कर्मचारी पुलिसवाले या फौजी जवान या दूसरे भाई उसकी रक्षा करते हैं, एक एक नागरिक चाहे वह नगर का रहने वाला हो या ग्राम का, लाइनों पर उसी तरह से निगाह रखता है जिस तरह से भपनी जीवनघारा को बचाने के लिए वह प्रयत्नशील रहता है। उनकी रक्षा करने के लिये वह आण-पण से तत्पर है। यह बात बिल्कुल स्वच्छ ग्रीर साफ है कि ग्राज जिस जागरूकता ग्रीर उच्चता की भ्रपेक्षा रेल विभाग से की जाती है

बह वहां छोटे से छोटे कमेंचारी से लेकर बड़े से बड़े प्रधिकरी में पाई जाती है। खतु बं अंणी के कमेंचारी से लेकर वेयरमैन महोदय में समान रूप से पाई जाती है। सभी निष्ठा-पूर्वक देश की रक्षा के लिए तैयार हैं। यह भी बड़ी प्रसम्नता की बात है कि घाज हमारे रेलवे बोर्ड के जो वेयरमैन हैं वे प्रस्यन्त धनुमवी हैं धौर चतु यं श्रेणी से लेकर ऊपर की श्रेणी तक के लोगों के दुखद वं को समझते हैं। उन सबकी विचारधारा को वे जानते हैं। उनके धनुमव से घौर मंत्री जो की दक्षता धौर विद्वता है जिस प्रकार का यहां कार्य चलेगा उससे देश को इस संकट के काल में बड़ी भारी सहायता मिलेगी।

मैं उस समय भी जब ग्रतिरिक्त व्यय की मार्गे चल रही थीं कहना चाहत था कि ग्रति-रिक्त व्यय की ग्रोर मंत्री महोदय का भ्यान बाना चाहिये, भीदिरिक्त व्यय का कोई ग्रीचित्य होना चाहिये, कोई ग्रावश्यकता होनी चाहिये। बब सारे दूसरे मंत्रालयों में, विभागों में बचत का कम चलता है तो यहां रेलों के ग्रन्दर भी बचत का प्रभाव होना चाहिये, यहां भी वही कम चलना चाहिये। हमें बचत दिखाई देनी चाहिये। लेकन मैं नहीं समझता हूं कि ग्राज बह दिखाई दे रही है। इसलिए उधर ध्यान बाना बहुत ग्रावश्यक है।

जहां तक पूरक मांग का सम्बन्ध है प्रापन पांके तिक दृष्टि से ही यहां पर पूरक मांग पेग की है। बात मामूलो से है। मैं सांके तिक मांग का समर्थन करता हूं। प्राज की संकटकी पड़ी में फौजी साज-सामान, फौजी जबान को रेलों द्वारा धौर हवाई जहाजों द्वारा जो लाने ले जाने का काम है धौर जो बोझा धाप के ऊपर पड़ा है, उसे म बोझा नहीं मानता हूं वह धापका उत्तरदायि वह धौर उस उत्तरदायित्व को धापको निमाना है। इसी तरह से राष्ट्र के एकता कायम रह सकती है। हमारे मंत्री बी धौप खास कर पाटिल जे धपनी प्रता के निए, धपनी विद्वता के लिए मणहर है धौर में

चाहता हं कि इस काम को वह भली प्रकार निमाय धीर मुझे कोई सम्देह नहीं है कि वे इसको निधा-र्येंगे। सांकेतिक मांगों का घ्यात तो किया जाएँ लेकिन सांकेतिक मांगों के साथ चाल वर्ष में • धाप काम भी जल्दी शुरू कर दें, चाहे वह सर्वेक्षण का काम हो या कोई दूसरा काम हो। सर्वेक्षण की दृष्टि से, विचाराधारा की दृष्टि से, विचारों की दृष्टि से किस प्रकार धाप व्यय करते हैं, चाहे वह नई लाइनों के लिए हो या किसी भौर बात के लिए, चाहे उस क्षेत्र के लिए हो जहां कि हमारे फौजी जबान लड रहे हैं या किसी दूसरे क्षेत्र के लिए, चाहे बोडंर पर अपने कर्मचारियों को सहलियत देने के लिए कोई कार्य हो या कोई दूसरा हो, इसका भापको पूरा-पूरा घ्यान रखना चाहिये कि जितना धन भाप चाहते हैं उसके लिए कोई कारण विशेष भी हमें बतायें भीर बतायें कि इसलिए भाप उसको चाल करना चाहते हैं। मैं यह जरूर चाहत हंकि विशेषकर वे क्षेत्र जो कि प्रतिम क्षेत्र हैं, जहां युद्ध चल रहा है, भीर जहां भापके स्टेशन हैं, उन स्टेशनों पर जो कर्मचारी काम करते हैं, चाहे वे चतुर्थ श्रेणी के हों या कोई भीर उनको युद्ध की स्थिति को प्यान में रखते हुए ग्राप हथियार दें। उनको हथियारों से सुसज्जित करें ताकि वह दुश्मन से लड़ सकें, दृश्मन से लोहा ले सकें धौर दुश्मन का मुकाबला कर सर्के।

इन शब्दों के साथ मैं घाप की पूरक मांगों का समर्थन करता हूं भीर यह जरूर समझता हूं कि ऐसे समय में जब कि देश पर युद्धकाल है, संकट है, रेलवे बलशाली ढंग से काम करेंगी धौर उनके काम के द्वारा देश को एक ऐसी बीत हासिल होगी, जिस 'ा श्रेय रेलवे को बी जायेगा।

16 hra

DETENTION OF MEMBER

(Shri Badrudduja)

Mr. Deputy-Speaker: I have to inform the House that the Speaker has received the following communication, [Mr. Deputy-Speaker]

dated the 10th September, 1965, from the Assistant Secretary to the Govexament of West Bengal:—

"I have the honour to inform you that the Governor, in exercise of her power under rule 30 of the Defence of India Rules, 1962, has been pleased to direct that Syed Badrudduja, Member, Lok Sabha, be detained with a view to preventing him from acting in any

manner prejudicial to the defence of India and civil defence and the maintenance of public order. He has accordingly been taken into custody today in the morning and lodged in the Alipore Special Jail."

16.01 hrs.

The Lok Sabha then adjourned till Ten of the Clock on Tuesday, September 14, 1965/Bhadra 23, 1887 (Saka).